### PARLIAMENTARY DEBATES

IN THE

### THIRTY-EIGHTH SESSION

OF THE

### RAJYA SABHA

### OFFICIAL REPORT

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#### RAJYA SABHA

### Thursday, the 10th May, 1962/the 20th Vaisakha, 1884 (SaJca)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair

### ORAL ANSWERS TO QUESTIONS

### SAINIK SCHOOL IN UTTAR PRADESH

- \*395. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased io state:
- (a) whether there is any proposal for opening a Sainik School in Uttar Pradesh;
- (b) on what basis Sainik Schools are opened in a particular State;
- (c) what are the academic qualifications and age limits for gaining admission to these Schools; and
- (d) how is the admission made to these Sainik Schools?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. 'CHAVAN): (-a) There is no current proposal to open a Sainik School in U.P.

- (b) The initiative for opening a school in any State must come from State Government.
- (c) Boys within the age group 8-14 years who have V to IX standard of education are eligible to apply for admission.
- (d) Admissions are made on the results of competitive Entrance Examination held at various centres but on the basis of an all-India standard.
- SHRI M. P. BHARGAVA: May I know, Sir, how many Sainik Schools are there at present and the States in which they are located?
- SHRI D. R. CHAVAN: There are nine Schools at present, Sir, and they are located in various States.

SHRI M. P. BHARGAVA: Which are those States?

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to Questions SHRI D. R. CHAVAN: Sir, one is at Satara.

SHRI V. K. KRISHNA MENON: Sir, this question relates only to U.P. About other States I would like to have notice.

SHRI M. P. BHARGAVA: Sir. I have not been able to follow what the hon. Minister has said

MR. CHAIRMAN: He says that your question was specifically about U.P. You have asked whether there is any proposal for opening a Sainik School in Uttar Pradesh. Now, you are extending it—how many Sainik Schools are there and where are they located and all that.

SHRI M. P. BHARGAVA: Sir, it is all a connected matter. I am not bringing in anything new.

SHRI V. M. CHORDIA: Sir, part (b) of the question says 'On what basis Sainik Schools are opened in a particular State'. So, the hon. Minister should answer that question about

MR. CHAIRMAN: On what basis are Sainik Schools started in different States? That is what he asks.

SHRI V. K. KRISHNA MENON: Sir, the initiative or the requirement for Sainik Schools must come from the States, because these Schools involve a heavy financial responsibility and also there is that responsibility far imparting education. Therefore, it is only when a State takes the initiative that we in the Government of India can consider it. But the initiative must come from the States.

SHRI M. P. BHARGAVA: May I know whether any (representation has been received from the State of Uttar Pradesh for establishing a Sainik School there?

SHRI V. K. KRISHNA MENON: No, Sir.

श्री विमलक्षार मन्नालालजी चौरडिया: क्या माननीय मंत्री महोदय बतायेंगे कि सैनिक

के लिये केन्द्रीय शासन के द्वारा क्या क्या सहायताएं दी जाती हैं ?

Oral Answers

SHRI V. K. KRISHNA MENON: The Defence Ministry is responsible for some of the staff and administration. They provide a certain number of scholarships for the children of Service people. Its control is under a Council where the Chief Ministers of the States, which have Sainik Schools, sit.

SHRI A. D. MANI: I would like to draw the attention of the hon. Minister to part (b) of the question, which states as follows:

"On what basis Sainik Schools are opened in a particular State."

Does not mean—from his answers—that if a particular State asks for a Sainik School, it will automatically be granted without the other conditions being fulfilled?

SHRI V. K. KRISHNA MENON: No. Sir. It will depend on the various circumstances, Sir. The initiative must come from the States and then we have to see and examine whether it is possible or not and whether a sufficient number of students in that area will be coming forth, and Sainik Schools, Sir, are based on the conception that they must be all-India schools with certain all-India standards.

SHRI M. P. BHARGAVA: May I know, Sir, the financial arrangements as between the Centre and the States for opening these Schools?

SHRI V. K. KRISHNA MENON: Although it is another question. I will answer it. Sir. The States normally provide land, buildings and equipment, unless the Defence Ministry has any land for this purpose. They provide a large number of scholarships, through their various educational bodies, from their revenues. Of course, scholarships may be paid by the Central Government or by the State Governments or by anybody

Tlie commitment of the States is in regard to the basic expenditure.

SHRI N. M. LINGAM: May I know, Sit, the specified object with which the Schools are being opened all over the country?

SHRI V. K. KRISHNA MENON: Sir, the specified object is to prepare boys for the National Defence Academy by imparting public education to them.

SOME HON. MEMBERS: May we know, Sir

MR. CHAIRMAN: That is all. Next question.

## राष्ट्रीय कोयला विकास निगम देः नाम हस्तांतरण विलेख का लिखा जाना

\*३६६. श्री भगवत नारायण भागव: क्या खान तथा ईंधन मंत्री यह बताने की कुपा करेंगे कि क्या यह सच है कि राष्ट्रीय कोयला विकास निगम, जो १९५६ में स्थापित किया गया था ग्रीर जिसको भतपूर्व सरकारी कोयला खानों की सारी पूजी ग्रीर ऋण ग्रादि हस्तांतरित किये गये थे, के नाम अभी तक कोई नियमित हस्तांतरण विलेख नहीं लिखा गया है; यदि हां, तो इसका क्या कारण है?

### **EXECUTION OF TRANSFER DEED** INFAVOUR OF N.G.D.C.

\*396. SHRI B. N. BHARGAVA: Will the Minister of MINES AND FUEL be pleased to state whether it is a fact that no regular transfer deed has yet been executed in favour National Coal Development of the Corporation which was set up in 1956 and to whom all capital and loans, etc., of the ex-State collieries were transferred; if so, what is the reason therefor?!

खान तथा ईंधन मंत्रालय में उपमंत्री (श्री ग्रार० एम० हजरनवीस): भृतपूर्व सरकारी कोयला खानों का स्वामित्व और प्रबन्ध राष्ट्रीय कोयला विकास निगम को ग्रक्तूबर, १६५६ को हस्तान्तरण

(transfer) किया गया था ? किन्त् हस्तांतरण का ग्रीपचारिक विलेख (formal deed) ग्रभी कार्यान्वित तक किया गया है। देरी होने का कारण यह है कि भृतपूर्व सरकारी कोयला खानों की परिसंपत्ति ग्रीर (assets and ऋण liabilities) कछ बहत यांकड़ों के सत्यापन (verification) तथा पुनः जांच की आवश्यकता थी। भृतपूर्व सरकारी कोयला खानों के, जिनकी पुरानी रिकार्डों से ग्रीर जांच करने की जरूरत नहीं परिसंपत्ति ग्रीर ऋण के मुख्य हिस्सों सम्बन्धित हस्तांतरण विलेख के पहले भाग को कार्यान्वित करने के लिये कदम उठाए जा रहे हैं। हस्तांतरण विलेख के दूसरे हिस्से में शामिल करने के लिये शेष मदों (items) की जांच की जा रही

Oral Answers

|[THE DEPUTY MINISTER IN rta MINISTRY OF MINES AND FUEL (SHRI R. M. HAJARNAVIS): The management and ownership of the ex-State collieries were transferred to the National Coal Development Corporation, with effect from 1st. October. 1956. But the formal deed of transfer has not yet been executed. The delay is due to the fact that some very old figures relating to the assets and liabilities of the ex-<State collieries required verification and re-checking. Steps are, however, being taken to execute the first part of the transfer deed covering a major portion of the assets and liabilities of the ex-State collieries which do not require further verification from the old records. The remaining items are being checked for inclusion in the second part of the deed of transfer.]

श्री भगवत नारायण भागवः क्या यह सही है कि यह फार्मल डीड न लिखे जाने कारण कारपोरेशन कुछ कर्जी को वसल कर सका श्रीर कुछ टाइम-बार्ड हो गये

SHRI R. M. HAJARNAVIS: I could not catch the question, Sir.

to Questions

श्री भगवत नारायण भागव : सन १९५६ में जब कारपोरेशन बना ग्रीर उसकी लोन्स ट्रांस्फर किये गये, तो उन लोन्स को वसल करने का ग्रधिकार उस कारपोरेशन को था, लेकिन वह उनको वसूल नहीं कर सका क्योंकि कुछ रुपया टाइम-बाई हो गया था ?

SHRI R. M. HAJARNAVIS: I am not aware of that, Sir. If specific instances are brought to our notice, I will be able to reply.

श्री भगवत नारायण भागव : वया मंत्री महोदय यह बतलाने की कृपा करेंगे कि उनको कितना कर्ज़ा ट्रांस्फर किया गया था ग्रीर उसमें से इन छः वर्षों में कितना वसूल हम्रा?

SHRI R. M. HAJARNAVIS: I will require notice for these details to be given, Sir.

SHRI B. K. P. SINHA: May I know if it is necessary to execute transfer deeds before these properties can legally vest in the Corporation? What is the position in law?

SHRI R. M. HAJARNAVIS: The position is that the legal title will not vest but the beneficial title will certainly be there.

SHRI B. K. P. SINHA: If, Sir, legal ownership has not vested, for more than six years, in the Corporation, may I know the basis on which the Corporation has been entering or can enter into so many transactions?

SHRI R. M. HAJARNAVIS: This merely (relates to transactions between Corporation and the ex-State collieries. So far as the contracts entered into by the third parties are concerned, the Corporation would certainly be able to enforce them.

SHRI B. K. P. SINHA: If the legal right does not vest, how can any valid transactions be entered into?

SHRI R. M. HAJARNAVIS: Sir, this adjustment relates merely to the assets and liabilities as between the Corporation and the ex-State collieries. It has nothing to do with the third parties.

श्री विभलकुमार मन्नालालजी चौराड़िया: क्या श्रीमान जी यह बतायेंगे कि जो स्टेट की कोलियरीज श्री उनकी कोई बैलेंस-शोट तैयार श्री अथवा नहीं और यदि नहीं श्री तो जिस समय उनको ट्रांस्फर करने का प्रश्न आया उस समय मार्केट बैल्यू के हिसाब से असेट्स और लाइबिलिटोज का बैलैन्स-शीट क्यों नहीं तैयार किया गया ?

SHRI R. M. HAJARNAVIS: Sir, as far as possible, these assets and liabilities and the value of the transfer are determined by agreement and once there is that agreement, there is no question with regard to market value.

SHRI K. SANTHANAM: May I know, Sir, if pending the transfer of title deeds any power of agent has been given by the owners to this Corporation?

SHRI R. M. HAJARNAVIS: I could not follow the question.

SHRI K. SANTHANAM: May I know, Sir, if any power of attorney as agent has been given by the owners pending the execution of title deeds?

SHRI R. M. HAJARNAVIS: I am not aware, but that would be a good suggestion.

## एम० ए० की परीक्षा में श्रेणी देने की प्रवृत्ति

\*३६७. श्री नवार्बासह चौहान: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उनका ध्यान १४ मार्च, १६६२ के 'हिन्दुस्तान टाइम्स' में छपे उस समाचार की घोर गया है जिसके अनुसार दिल्ली विश्वविद्यालय के उपकुलपति श्री सी० डी० देशमुख ने, कहा जाता है कि यह सुझाव दिया है कि एम० ए० की परीक्षाओं में तोन श्रेणियों के स्थान पर दो श्रेणियां— साजारण और विशेष योग्यता—देने की पद्धति चानु की जाये; और

to Questions

(ख) यदि हां, तो क्या सरकार भी इस विषय पर विचार कर रही है ?

## SYSTEM OF DTVISION IN M.A. EXAMINATION

\*397. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of EDUCATION be pleased to state:

- (a) whether his attention has been drawn to the news item published in the Hindustan Times of the 14th March, 1962 according to which Shri C. D. Deshmukh, Vice-Chancellor of the Delhi University is said to have suggested that the system of three classes in the M.A. examination be replaced by two—pass and distinction; and
- (b) if so, whether the matter is also under Government's consideration?!

# शिक्षा मंत्री (डा० कालू लाल श्रीमाली)

## (क) जीहां।

## (ख) जी नहीं।

t[THK MINISTER OP EDUCATION (DR. K. L. Shrtmau): (a) Yes, Srfr.

### (b) No, Sir.]

DR. K. L. SHRIMALI: I may, however, add that this matter has been considered by the University Grants Commission. Shri C. D. Deshmukh has two proposals: (i) that the students who pass the M.A. and M.Sc. examinations in third division should be allowed to reappear for the examination to improve their standard. This has not been found feasible and practicable by the Inter-University Board and the University Grants Commission. Therefore, this proposal has been dropped. The second proposal is

with regard to the abolition of third class in Post-Graduate courses. Now, this has been examined by the Examination Reform Committee. They have submitted the report and on that the views of the Universities are being obtained.

Oral Answers

श्री नवाबसिंह चौहान : क्या तमाम यूनीविसिटीज के विचारों को इस सम्बन्ध में जानने की कोशिश की गई है या जिसके वाइस-चांस्लर श्री सी० डी० देशमुख जी हैं उसी यूनीवर्सिटी से इसके सम्बन्ध में राय जानी गई है ?

डा० कालू लाल श्रीमाली: जहां तक दूसरा मामला है उसके सम्बन्ध में सब यूनीवर्सिटीज की राय जानी जायेगी।

SHRI M. P. BHARGAVA; May I know, Sir, whether the Universities are free to consider this subject and come to a decision or whether they have to get the approval of the University Grants Commission also before enforcing it?

DR. K. L. SHRIMALI: Universities are free to take a decision in this matter.

## मुख्य निर्वाचन-ग्रायुक्त की पत्रकारों से भेंट

## \*३६८. श्री नवाबसिंह चौहान : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि मुध्य निर्वाचन-श्रायुक्त, श्री कें वि कें वि सुद्दरम् ने पिछली २८ मार्च, को पत्रकारों से हुई एक भेंट में कहा कि वोटों की गिनतीं श्रीर चुनाव के परिणामों की घोषणा के समय निर्वाचन-श्रिवकारियों पर भावी नियंत्रण रखने के लिये निर्वाचन श्रायोग को श्रीर श्रविक तथा सुपरिभाषित शक्तियां दी जानी चाहिए; श्रीर
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो, तो क्या उन्होंने इस ग्राशय के कोई सुझाव दिये हैं, ग्रौर यदि हां, तो वे सुझाव क्या हैं?

# INTERVIEW OF THE CHIEF ELECTION COMMISSIONER WITH THE PRESS

\*398. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LAW be pleased to state:

- (a) whether it is a fact that Shri K. V. K. Sundaram, the Chief Election Commissioner, said in an interview with the journalists on the 28th March last that more and well defined powers should be given to the Election Commission in order to have effective control over the Returning Officers at the time of counting of votes and declaration of election results; and
- (b) if the answer to part (a) above be in the affirmative, whether he has made any suggestions to that effect and if so, what are those suggestions?]

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA): (a) Yes, Sir.

(b) No formal proposal has so far been made to Government by the Chief Election Commissioner who, it appears from the report, is still considering the matter as well as the specific powers which should, according to him, be conferred on him.

## ‡विधि मंत्रालय में उपमंत्री (श्री बी० मिश्रा): (क) जी हां।

(ख) मुख्य निर्वाचन श्रायुक्त ने इस विषय में श्रव तक सरकार के सामने कोई श्रौपचारिक सुझाव नहीं रखा है श्रौर रिपोर्ट से यह प्रतीत होता है कि वह इस विषय पर श्रौर साथ ही साथ उन विशिष्ट शक्तियों के बारे में जो कि उसके विचारानुसार उसे प्रदत्त की जानी चाहिये, श्रभी विचार कर रहा है।

श्री नवाबींसह चौहान : क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि चीफ इलेक्शन किमश्नर को मौजूदा इंतजाम में क्या डिफिकल्टीज हैं, क्या दिक्कतें हैं जिसकी वजह से वह ऐसा सोच रहे हैं ?

SHRI B. MISHRA: According to the report the Chief Election Commissioner feels that so far as the counting of the votes is concerned, the decision of the Returning Officer is final. That is the law, and it cannot be challenged except through an election petition. There have been some cases in which the counting, according to him, has not been proper but, then, he was quite helpless. Since, under the Constitution the responsibility for the conduct of the election vests in the Election Commissioner, he feels that at the stage of counting and the declaration of result if more effective power is given to him to supervise the work of the Returning Officer, probably much of the dispute which goes before the Election Tribunal would not arise.

SHRI BHUPESH GUPTA: May I know, Sir, whether it is not a fact that the Returning Officers are appointed from amongst the Government servants of the State concerned and not from the Central Government servants, and that in a number of cases it has been pointed out by the various parties, notably in Punjab, that this particular officer behaved in the interests of certain candidates of the Government party and there were other reasons also . . .

DIWAN CHAM AN LALL: Which candidate?

SHRI BHUPESH GUPTA: . . . May I know, Sir, whether the Government has considered the advisability of calling a conference of the Chief Election Commissioner together with the representatives of various parties to consider the question whether and how the Election Commissioner could be invested with greater effective powers in the matter?

SHRI B. MISHRA: This is a suggestion. The Chief Election Commissioner himself says that he is considering the matter and the Government is waiting to know as to what specific

powers the Election Commissioner would like to have in the matter. His reply is awaited. They are still considering the matter.

SHRI FARIDUL HAQ ANSARI; May I know, Sir, whether it is a fact that almost all the Returning Officers in these general elections are from the Executive and none from the Judiciary?

SHRI B. MISHRA: I could not get the question.

MR. CHAIRMAN: He wants to know whether they are all from the Executive side, or whether there are any from the Judiciary.

SHRI B. MISHRA: I require notice.

SHRI A. B. VAJPAYEE: Is it not a fact that under the present law the Chief Election Commissioner enjoys extraordinary powers of direction, control and superintendence and if it is so, why these powers were not utilised when serious complaints were made?

SHRI B. MISHRA: Sir, according to the law, as I have said earlier, once the result is declared by the Returning Officer, the election cannot be challenged except through an election petition.

SHRI A. B. VAJPAYEE: Is it not a fact that in a particular Parliamentary constituency the Deputy Election Commissioner asked the Returning Officer not to announce the result, and the result was announced in spite of the request of the Deputy Election Commissioner?

SHRI B. MISHRA: Sir, the question is very vague, since the constituency has not been named. If my hon. friend gives notice, I will try to find out the answer.

SHRI BHUPESH GUPTA: Is the hon. Minister aware that at the time of the elections, in West Bengal there was a meeting in the Free School St. where the Civil Supplies, rather the Food Ministry is situated, of the Returning Officers in the Chowringhee Constituency from where the Chief Minister of West Bengal contested, and that at this meeting certain instructions were given to the officers—the Polling Officers there as to how they should behave in the interests of Dr. B. C. Roy, and that this matter was brought to the notice of the Chief Election Commissioner and that some Members of Parliament, the leaders of the Communist Party, were prepared even to divulge the names and the source of information and produce all evidence. I should like to know why such things were not investigated?

Mr. CHAIRMAN; Mr. Vajpayee.

SHRI BHUPESH GUPTA: Let him answer that question. It is a specific question. I would like to know what happened to such allegations.

### IMANUFACTURE OF PEOPLE'S CAR

- \*290. SHRI A. B. VAJPAYEE: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state;
- (a) whether a final decision has been taken on the question of manufacture of the People's Car in the public sector; and
  - (b) if so, what is the decision?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SXJB-RAMANIAM): (a) Not yet, Sir.

(b) Does not arise.

SHRI A. B. VAJPAYEE: May I know, Sir, how long this People's Car will continue to elude the people and what stands in the way of the Government to arrive at a decision?

SHRI C. SUBRAMANIAM: Till it is manufactured. Sir. it will continue to

Transferred from the 8th May, 1962

elude. We have to take a decision. I am going into the case and I hope to take a decision soon.

to Questions

DIWAN CHAMAN LALL: May I know, Sir, whether it is a fact that the previous Minister in charge made a definite statement on the floor of this House that within a very short time an announcement would be made, in a matter of days? And now several months have expired and yet no decision has been announced.

SHRI C. SUBRAMANIAM: Sir. I agree that no decision has been taken. But I also require some time to study the case. Since I am now in charge, I should also be satisfied about it.

DIWAN CHAMAN LALL: May I ask my hon. friend whether he is aware that there has been a lot of lobbying by existing manufacturers trying to prevent the Government from taking a decision with regard to this matter?

SHRI C. SUBRAMANIAM: I can assure the hon. Member that there has been no such lobbying, as far as I am concerned.

SHRI N. C. KASLIWAL: In this respect the Pandey Committee was appointed. It has reported suggesting that there should be some kind of collaboration with a French Company in the manufacture of People's Car. May I know: Sir, whether the hon. Minister has studied that report and has come to any conclusion in that respect?

SHRI C. SUBRAMANIAM: That is what I am doing. I am studying that report and all the connected matters. I have to take a decision after taking into consideration the various factors which have come into existence after the submission of the report.

SHRI R. P. N. SINHA: Is the hon. Minister aware that there has been an impression in the country—it may be a wrong impression—that the decision is being delayed in the interest of a particular car manufacturer?

SHRI C. SUBRAMANIAM- As far as I am aware, it is completely wrong. I am not aware of that interest. I am taking an objective view of the thing. I am studying the case and I hope to take a decision soon.

oral Answers

SHRI BHUPESH GUPTA: Now, I am coming to a connected thing for the purpose of a connected answer in a connected way. May I know, Sir, whether it is not a fact that a committee was appointed to enquire into the automobile industry and that the report of that committee was submitted on the 6th February, and that following the submission of this report the Government adopted Resolution No. A.E. Ind 1(90)60?

SHRI K. SANTHANAM: He is giving old history.

SHRI BHUPESH GUPTA: It is signed by Shri D. S. Joshi. That resolution was gazetted. The next part of the resolution, concerning the appointment of a committee which came to be known as the Pandey Committee, was also announced. May I know, Sir, whether this Pandey Committee was not asked to find out whether such a cheap car would be produced here, and the Pandey Committee also submitted its report on May 29, 1961 saying that it was a feasible proposition and that the Secretaries of the Finance Ministry and the Ministry of Planning approved of that report? Then the Government also gazetted that they were going to do that. May I know, in view of all this, when the matter has been put through various stages, even after all these things, why there is delay in the Government arriving at a decision when the Expert Committee itself, after going through the entire question, recommended that this could be done? The answer should be given factually.

Shri C. SUBRAMANIAM: extremely grateful the hon. to Member for giving the history ofthe case but even though Committee the Expert has gone into it, the recommendation of the Expert Committee cannot be sub-

stituted for the decision of the Government. The Government will have b bkc the decision. Since I am the Minister in charge of it, I have to study the case and I have to satisfy myself.

to Questions

SHRI N. M. LINGAM; Is it a fact that there is difference of opinion in the Planning Commission itself regarding the priority to be given to this project and that is the reason why the whole thing is not finalised?

SHRI C SUBRAMANIAM: I stated that the matter is still under consideration.

SHRI M. RUTHNASWAMY: Why is this wretched car called the T?eople\*9 Car'? The people might be spared at least this insult.

(No reply.) SHRI BHUPESH GUPTA: May I know whether it is not a fact that the concurrence of the Finance Ministry and the Planning Commission to the note was obtained and the note was meant for the Cabinet? Every thing was gone into. Yet this delay has been caused and the French firm -Messrs. Renault and Company—had to be written four times in order to get the time extended. May I know whether it is not a fact? Let him deny, if he has the courage that all these things have been done due to pressure or due to certain representation—I will put it in your language— made by the Hind Motors so that this scheme does not materialise. Let him deny it because I have other evidence which I may release . . .

MR. CHAIRMAN: He said that he knows all the history, he knows the suspicion which you have cast so freely but he is trying to study the whole matter and advise the Government to come to a proper decision. That is what he says.

ADDITIONAL INCREMENTS TO SECTION OFFICERS

\*399. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to grant advance increments at certain stages to the Section Officers in their grade; and

Oraf Answers

(b) if so, what is the proposal and by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) A representation has been received from one of the associations representing the Section Officers' Grade of the Central Secretariat Service for providing a substantial increase in pay in the 7th year in the revised scale of pay prescribed for that grade and the matter is under consideration. No decision has yet been arrived at in the matter

SHHI M. P. BHARGAVA: May I know by what time a decision is likely to be taken on their representations?

SHRI B. N. DATAR: We shall take a decision as early as possible.

### BREAKDOWNS IN ROURKELA STEEL PLANT

\*400. SHRI N. SRI RAMA REDDY: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state the number of breakdowns that occurred in the Rourkela Steel Plant since it was started in February, 1959?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): There were in all ab'out twenty-six breakdowns, most of them of a minor character

SHRI N. SRI RAMA REDDY: It is said that the breakdowns were not of a minor character. L it a fact?

SHRI C. SUBRAMANIAM: Most of them were of a minor character.

SHRI N. SRI RAMA REDDY: Many of them were of a major character. That is the inference I could make from the answer of the Minister. May I know the causes for such break-

downs? And it is also reported that a special committee from Germany came to investigate into the causes of this breakdown and the report has been submitted. If so, will the Minister be pleased to give the salient features of the report and what action is being taken tin

to Questions

SHRI C. SUBRAMANIAM: The report has not yet been submitted. I hope it will be submitted at an early date.

SHRI N. C. KASLIWAL: By what percentage has there been a shortfall in the production of steel?

SHRI C. SUBRAMANIAM: As a matter of fact, we tried to assess the shortfall but it has not been possible to do so.

SHRI BHUPESH GUPTA: May I know

MR. CHAIRMAN: I want to give a chance to people who do not ask questions on everything.

SHRI BHUPESH GUPTA: Then the Government escapes.

SHRI BAIRAGI DWIBEDY: May I Know whether Dr. Robert Bintrop, the German expert, has tendered his resignation through the German Embassy due to such breakdowns through the negligence of the Indian experts engaged in the factory?

SHRI C. SUBRAMANIAM: I am not aware

SHRI N. SRI RAMA REDDY: I want to know whether Indian experts were also associated with the Committee or whether the Government is going to rely entirely on the report of the German Committee in view of the fact that a certain experiment at the cost of the Hindustan Steel Company was said to have been conducted by the Germans in India and which has cost us a great deal.

SHRI C. SUBRAMANIAM: Before the visit of the German delegation to look into the working of this plant, there were two committees to go into

the breakdown. One was headed b/ Mr. Hayath and the other was by-Mr. Isaac. Therefore, the hon. Member may be assured that Indian experts also have had a look into it

SHRI NIREN GHOSH: May I know whether the General Superintendent of Rourkela Steel Works has tendered his resignation?

SHRI C. SUBRAMANIAM: I am not aware of it.

### BHILAI STEEL WORKS

\*401. SHRI N. SRI RAMA REDDY: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state whether it is a fact that slowing down of rolling mills in the Bhilai Steel Works has recently been ordered owing t'o lack of wagon allotment to move the stocks out of the plant?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAM ANIAM): During the first fortnight of April, 1962, one of the mills at Bhilai slowed down rolling on account of congestion in the stock-yard. The situation has since improved with the assistance of the Railways.

SHRI N. SRI RAMA REDDY: I would like to know what is the production capacity of this plant and how much stocks were held up on account of the non-movement of these stocks out of the factory?

SHRI C. SUBRAMANIAM: The capacity is 1 million tons of ingot steel, but if the hon. Member is interested in the stock position with regard to the various items, I can give it but I can assure the hon. Member that there has been considerable improvement now and there is no congestion.

SHRI SURJIT SINGH: May I know whether huge quantities of rejected rails are lying in the steel yard and if so, how the Government proposes to dispose of them?

SHRI C. SUBRAMANIAM: I would like to have notice.

## थी विमलकुमार मन्नालालजी चौरडियाः

to Questions

जैसा कि माननीय मंत्रा महोदय ने श्रभी बतलाया कि रेलवेज से कोश्राडिनेशन करके हमने श्रव स्थिति को ठांक कर लिया है ता क्या यह कोश्राडिनशन पहले नहीं किया था सकता था ?

SHRI C. SUBRAMANIAM; There was a certain delay in moving these articles because of certain other activities to which the Railways'had to give priority particularly during the Goa action. That is why there were some congestions. There is continuous coordination—attempted coordination anyhow—'between the Railways and the Bhilai Steel Works.

SHRI N. C. KASLIWAL: May I have an assurance from the Minister that in no case will there be a slowing down of production and that the Railways have promised to give the necessary wagons?

SHRI C. SUBRAMANIAM: It is not a question of the Railways or the Railway Minister giving a promise Sometimes a situation arises where in spite of ourselves there is slowing down of the movement and I cannot give a positive assurance that on no account would such a situation arise.

SHRI A. D. MANI: I would like to ask the Minister whether any officer of the Bhilai Steel Works is associated with the railway setup in respect of advice about wagon allotments?

SHRI C. SUBRAMANIAM: There is a Movement Officer but in spite of that, as I already stated, there was a difficult period when the Railways could not cope up with the production in the Bhilai Steel Plant and sufficient numbers of wagons were not available but now the situation has considerably improved.

\*402. {The questioner (Shri A. C. Gilbert) was absent. For answer vide cols. 2774-75 infra.]

एबरेस्ट पर चढ़ाई करने वाला भारतीय

Answers

\*४०३. श्री राम सहाय : नवा वैज्ञानिक श्रनसंघान श्रीर सास्कृतिक-कार्य मंत्रा यह बतान की कुपा करेंगे कि :

- (क) जो भारताय दल एवरेस्ट पर चढ़ाई कर रहा है, उसक बारे में ग्रन्तिम सूचना कब मिलाधी: ग्रोर
- (ख) बया चढ़ाई कार्यक्रम के अनुसार चल रहा है ?

### f [INDIAN TEAM ENGAGED IN EVEREST EXPEDITION

- \*403. SHRI RAM SAHAI: Will the Minister of Scientific Research and CULTURAL AFFAIRS be pleased to .state:
- (a) when the latest information was received about the Indian team which is engaged in the Everest expedition; and
- (b) whether expedition is progres sing according to programme?]

MINISTER OF **SCIENTIFIC** THE RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) On 5th May,

(b) The progress of the team after Camp IV which was reached on 8th April, was held up due to bad weather and unsatisfactory ice conditions on Lhotse Face. The expedition has since established Camp V at a height of 24,000 ft. and is now on its way to establish Camp VI at South Col at a height of 26,000 ft. Delays due to bad weather etc. are not uncommon In high altitude climbing.

‡्विज्ञानिक अनुसंधान और सांस्कृतिक-(श्री हमायन कविर ) : कार्य मंत्री (क) ५ मई, १६६२ को ।

(स्त) चौथे पडाव के बाद जो ≍ भ्रप्रैल को डाला गया था चढाई इस लिये रोक दो गई थी क्योंकि मौसम खराब बा ग्रीर ल्होत्से फ्रेप पर बरफ़ की हालत संतोष-जनक नहीं थी। उसके बाद दल २४,००० फीट की ऊंचाई पर पांचवां पड़ाव डाल चका है स्रोर स्रब दक्षिणी कौल पर २६,००० फीट की ऊंचाई पर छठा पड़ाव डालने की तैयारी कर रहा है। अंबी चढ़ाइयों पर खराव मौसम की वजह से देर होना कोई खास बात नहीं है।]

to Questions

श्री राम सहाय : क्या उन्होंने वहां से अपने अनुभवों के बारे में कोई रिपोर्ट भेजी है ?

श्री हुमायून कबिर: ग्रभी तो वे ऊपर जाने की कोशिश कर रहे हैं इसलिये इस तरह की रिपोर्ट अभी नहीं मिलेगी, पीछे मिलेगी ।

श्री राम सहाय : क्या ग्रापको उनसे प्रतिदिन समाचार प्राप्त होते हैं अववा कोई खास वक्त मुकरंर है?

श्री हमायन कबिर: वे हमको खबर भेजते रहत हैं श्रीर जैसा मैंने श्रभा बतलाया कि उन्होंने आखरी खबर ५ मई की भेजी ।

SHRI B. K. GAIKWAD: How much has the Government spent up till now on Indian teams who were and are engaged in these expeditions?

SHRI HUMAYUN KABIR: I can give the figures about the Everest expeditions only. For the others I would require notice. About Rs. 6 lakhs were spent on the first expedition and on the second also Rs. S lakhs may be spent.

PANDIT S. S. N. TANKHA: Are the conditions considered likely to be favourable for further climbing up during the next fortnight of this hot summer?

SHRI HUMAYUN KABIR: That, I am sure, will be the hope of every Member of this House.

राष्ट्रीय एटलस संगठन द्वारा प्लेटों का मूद्रण

Answers

\*४०४. থ্ৰা राम सहाय : क्या वैज्ञानिक भ्रमुसंधान भ्रौर सास्कृतिक-कार्य मंत्री १६६१-६२ के वर्ष के लिये अपन मंत्रालय के संक्षिप्त प्रतिवेदन के पृष्ठ ३ को देखेंगे ग्रीर यह बताने की कृपा करेंगे कि वे ४० और प्लेटें जिनके प्रक राष्ट्रीय एटलस संगठन द्वारा तैयार किये जा रहे थे कब तक **छ**प जार्थेगी ग्रौर क्या पिछली १० प्लेटों भीर इन ४० प्लेटों की इकट्ठा करके छापने का विचार है?

### t [PRINTING OF PLATES BY NATIONAL ATLAS ORGANIZATION

"404. SHRI RAM SAHAI: Will the Minister of Scientific Research and Cultural AFFAIRS be pleased to refer to -page 3 of the Summary Report of his Ministry for 1961-62 and to state by when the 40 more plates the proofs of which were under preparation by the National Atlas Organization will be printed and whether it is proposed to consolidate the previous 10 plates and these 40 plates and then print them?]

वैज्ञानिक अनुसंधान ग्रौर सांस्कृतिक कार्य मंत्रालय में उपमंत्री (डा० मन मोहन दास) : ४० प्लेटों में से एक प्रकाशित की जा चुकी है ग्रौर 🖛 ग्रौर प्लेटों को छापने के आदेश दे दिये गये हैं। बाकी ३१ प्लेटों को छापने में करीब डेढ साल का समय लग सकता है। ये ४० नकशे और अब तक जो १० प्रकाशित हो चुके हैं एटलस के मुख्य संस्करण का हिस्सा होंगे।

t[THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): Out of the 40 plates, one has since been published and print orders have been Issued for 8 more plates. It may re-

quire about a year and a half to get the remaining 31 plates printed. These 40 maps and the ten already published will form part 'of the main edition of the Atlas.]

to Questions

श्री राम सहाय: क्या में यह जान सक्या कि उनसे किस किस प्रकार की जानकारी मिलसकेना ग्राँर उसका मृत्य क्या होगा ?

DR. MONO MOHAN DAS: The total cost of the whole thing has not yet been ascertained. But for the information of the hon. Member I can say that for the Hindi edition of this Atlas, the De Luxe type costs Rs. 125 and the ordinary edition costs Rs. 100. So far as the English Edition is concerned, each plate has got different price. Ten plates have been published and each of them has got a different price.

PANDIT S. S. N. TANKHA: I understand that a committee has been appointed by the Government to evaluate the work of this organisation. May I know whether the appointment of this committee has stopped the normal working of this department for the time being, or dees it continue its normal activities?

DR. MONO MOHAN DAS: There can be no question of stopping its work. The hon. Member himself is a member of the Advisory Board and he is aware of everything that is going on.

### ACQUISITION OF LAND LYING BETWEENGANDHI NAGAR AND VILLAGE MANDA-VALI ON PATPARGANJ ROAD

\*405. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Unstarred Question No. 379 in the Rajya Sabha on the 16th March, 1961 and state:

(a) whether any decision has since been taken in regard to the acquisition of the land lying between Gandhi Nagar and Village Mandavali on the Patparganj Road, Delhi; and if so, what is the decision; and

(b) by what time the plot-holders In this area are likely to get compensation for their land?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No.

(b) It is not possible to say at this stage as to when this land will be acquired and compensation paid.

श्रीः नवाबिसह चौहान : वता यह भूमि सन् १६५६ व १६६१ में जो नोटिफितिशन निकाले गये थे उनमें सम्मिलित थीं अगर थीं तो क्या वजह है उसको अभी तक एक्वायर नहीं किया गया और लोगों को मुआवजा नहीं दिया गया है ?

SHRI B. N. DATAR: The Notification was issued as per assurance given to this House, to acquire 34,000 acres of land. The Notification was issued on 13th November 1959. Part of the land, about 8,000 acres, is under the process of acquisition and therefore, this particular land is covered by the siotification of 1959.

श्री नवाबसिंह चौहान : यह कवर तो होती है लेकिन में ने आप से यह पूछा था कि यह एक्वायर कर ली गई है या नहीं ? अगर नहीं की गई है तो क्यों नहीं की गई ? इसकें साथ ही साथ यह भी वतलाने की छुपा करें कि क्या दिल्ली प्रशासन की सरकार ने कोई खास आदेश दिये हैं जिनके जरिये वह शेष जमीन को एक्वायर कर सकें ?

SHRI B. N. DATAR: I would invite the hon. Member's attention to the detailed statement lad on the Table of the House by me on the 6th September 1961. Therein, I have given the information that is required and also the details of the processes of acquisition, so far as these 34,000 acres are concerned.

SHRI M. H. SAMUEL: On this portion of the land there have been a number of colonising projects. Does the hon. Minister's answer cover all these colonising projects also?

SHRI B. N .DATAR: If the hon. Member reads the statement thr.t I have referred to, he will find that we have given priorities to certain categories of persons and associations.

SHRI B. K. GAIKWAD: The information that I wanted has partly been obtained. But I would like to know for what purpose this land is to be acquired and also if it is acquired, I want to know whether those now living there in so many jhonpris and *jhuggis* will be provided for.

SHRI B. N. DATAR: In some cases that can be done, but not in all cases.

### कलकत्तं में पाकिस्तानी

\*४०६. श्री राम सहाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) जैसा कि १६ अप्रैल, १६६२ के "हिन्दुस्तान" (एक हिन्दी समाचार-पत्र) में छपा हैं, क्या यह सच है कि कलकत्ते में तीन लाख पाकिस्तानी हैं; ग्रीर
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो, तो इस ग्रंतः प्रवाह को रोकने के लिये सरकार ने नग उपाय किये हैं ग्रंथवा करने का विचार रखती हैं ग्रीर जो ग्रा चुके हैं उनके बारे में क्या किया गया है ग्रंथवा करने का विचार है ?

### PAKISTANIS IN CALCUTTA

- ◆406. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact as is reported in the "Hindustan" (a Hindi newspaper) dated the 19th April, 1962, that there are 3 lakh Pakistan's in Calcutta; and
- (b) if the answer *to* part (a) above be in the affirmative, what measures have been taken or are proposed to be taken by Government to checl this infill\* and what has been done *Ch*

is proposed to be done about those who have already come?]

Oral Answers

गृह-कार्य नंत्रालय में राज्य मंत्री (श्री बी० एन० दातार) : (क) और (ख). सूचना एकत्रित की जा रहें: है और प्राप्त होने पर सभा पटल पर रख दी जायेगी।

-(•[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) The information is being collected and will be laid on the Table of the House when it is available.]

श्री शाम सहाय : का में यह जान सकूंगा कि उन सब के बारे में जो शिकायत है कि ३ लाख वहां ते श्राये। तो ये लोग कितने समय के श्रन्दर श्राये, क्या सरकार को इसके बारे में बूछ पता है ?

SHRI B. N. DATAR: I have seen the report to which reference has been made. My information is that it is exaggerated. We have got the figures of conviction in respect of a number of charges and these would show that this figure has been exaggerated beyond all limits. Persons numbering below 4,000 were arrested and convicted on account of violating the passport rules.

SHRI SURJIT SINGH: Is it not a fact that thousands of Pakistanis are working under the Calcutta Port Authorities and under the contractors working in the Port?

Shri B. N. DATAR: Government have check-posts at a number of places and Government have alerted all those persons. All the same I may point out that the figures mentioned in the newspapers appear to be highly exaggerated.

SHRI B. K. P. SINHA: Since the information that is being collected will be laid on the Table of the House, may I have information also is to the means of livelihood of these people, the kind of avocation o<sup>1</sup> these people, how they are employed and how long

t[] English translation.

they are here and how long they are working and so on?

Jo Questions

SHRI B. N. DATAR: Will all that be necessary in respect of persons who have violated the law?

SHRI N. SRI RAMA REDDY: The impression is that Pakistanis from East Pakistan have been infiltrating into this country all along the border in large numbers. Therefore, may I know if the Home Minister is taking adequate precautions to prevent su.-h infiltration, or are they only taking action after the people have entered?

SHRI B. N. DATAR: Our law is strong enough and we have also got a number of check-posts on the border and the State Government and the Central Government are taking strong steps to prevent such infiltration,

SHRI B. K. P. SINHA: Sir, I would like to clarify my last question. The law may be strict, but I want to know out of this number of 3 lakhs—it may be less, may be 1 lakh—who are now in India and in Calcutta, what their avocation is, how they are employed, whether they are getting employment legally and they are living here legally and so on. This is very important.

Shri B. N. DATAR: It is a large question that the hon. Member is asking, since we are asked to find out the types of professions these persons who have violated the law are following. The enquiry will be very extensive.

SHRI A. B. VAJPAYEE: Sir, there-is a contradition in what the hon. Minister has just now stated. He said that the information was being collected. And then he said that the figures that had appeared in the papers were highly exaggerated. May I ask whether the Government have got their own figures; if not. how can the hon. Minister be in a position to say that the figures that appear in the newspapers are highly exaggerated?

SHRI B. N. DATAR: In order to-correct the impression, I have the figures with regard to the arrests an\*

convictions between July 1961 and February 1962. The figure of (he arrests was below 4,000, about 3,700. I gave the figure and it shows that the figure of 3 lakh is an extremely exaggerated one.

SHEI FARIDUL HAQ ANSARI: In view of the fact that very bitter anti-Indian propaganda is being conducted and also there is concentration of Pakistani forces on the border, may I know why the Government is taking so much time in making these enquiries about the Pakistanis who are here in India?

SHRI B. N. DATAR: The Government have got these figures of arrests and convictions before them. The first news appeared in a Hindi newspaper and immediately we contacted the West Bengal Government and collected all the information.

SHRI A. D. MANI: From the way the hon. Minister has been answering, am I right in inferring that there is no effective control over Pakistani immigration into Bengal? Can the hon. Minister give an assurance that the control is effective?

SHRI B. N. DATAR: I have already stated that the law is strong enough. We have got a number of check-posts and we are taking special action for the purpose of arresting those who violate the laws.

SHRI JAI NARAIN VYAS: May I know whether the Pakistanis referred to in the answer include minorities also'

SHRI B. N. DATAR: They are both, Hindus and Muslims.

SHRI NIREN GHOSH: In view of the fact that among the persons who are supposed to be Pakistanis, it has been found, there are many stateless persons, that is, citizens neither of India nor of Pakistan. May I know how many such persons, stateless persons, are there amongst those who are supposed to be Pakistanis?

SHRI B. N. DATAR: Let the hon. Member put a specific question about the alleged stateless persons.

SHRI BHUPESH GUPTA: One point about the port was mentioned. Is it not a fact that these Muslims who work in the port are extremely useful and even though they may be Pakistanis, they have been working for many many years and that they are entitled to continue to do their work and that any attempt to persecute them or to put them in the category of the undesirable would be disastrous from every point of view, including the running of the port?

SURI B. N. DATAR: That is a question of interpretation, Sir.

### EXCAVATION OF ANCIENT MONU-MENTS IN JAMMU PROVINCE

- \*407. SHRI KRISHAN DUTT; Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS bo pleased to state:
- (a) the ancient monuments in Jammu Province recently excavated by the Archaeological Department of the Government of India;
- (b) what steps have so far been taken for the preservation of the said monuments; and
- (c) whether there i<sub>s</sub> any proposal under Government's consideration to take steps to preserve ancient monuments which are at present lying neglected there?

THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC RE SEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS). (a)
A statement is laid on the Table of the House

- (b) Repairs are carried out according to the requirements of individual monuments.
- (c) Yes, Sir. Monuments which after inspection are found to be of sufficient archaeological, architectural and his torical importance will be taken over.

### STATEMENT

Name of Monument Locality

District Kathua

1. Visvesvara Cave temple and other crave temples . . . Basohli

Name of monument	Locality
2. Rock carvings of Devi riding a lion	Basohli
3. Rock carvings of Sitala, Nara- da, Brahma and Radha Kri- shan	Ditto.
4. Group of ancient temples .	Bilawar
5. Trilochananath temple .	Mahadhora
District Udhampur	
	Bahour Nirmchi
8. Fort attributed to Raja Suchet Singh	Ramnagar
9. Samadhi of the Queen of Raja Suchet Singh	R#mnagar
<ol> <li>Palace attributed to Raja Suchet Singh</li> </ol>	Ramnagar
District Jammu	
II. Remains of Ambaran	Akhnoor

Answers

श्री गीडे मुराहरि : नवा मंत्री महोदय यह बतलाने की कृपा करेंगे कि उनको पता है कि खजुराहो और अन्य प्राचीन जगहों से मुर्तियों को चुरा कर विदेशों को भेजा जा रहा है? यदि ऐसा है, तो इसके बारे में सरकार ने अन्या कार्यवाही की है ?

Shri HUMAYUN KABIR: That •question hardly arises, Sir.

### .COMMITTEE ON THERAPEUTICAL VALUES OF YOGIC PRACTICES

»408. SHRI KRISHAN DUTT: Will the Minister of EDUCATION be pleased to refer to the answer given to Starred Question No. 103 in the Rajya Sabha on the 30th November, 1960 and state:

- whether the Committee therapeutical values of Yogic practices has submitted its report to Government;
- lb) whether Government propose to take any further steps for advancement of the work of Yogic Institutes »on the basis of the said report; and

if so, what are tnoae steps?

THE MINISTER or EDUCATION (DR. K. L. SHRIMALT): (a) Yes, Sir.s

to Questions

(b) and (c) The matter is under consideration.

### FINDING OF AN CIENT STONES ITHPICTO GRAPHIC INSCRIPTIONS AT AMBA-RAN IN JAMMU PROVINCE

- \*409. SHRI KRISHAN DUTT: Will the Minister of Scientific Research and CULTURAL AFFAIRS be pleased to state:
- (a) whether it is a fact that certain ancient stones with pictographic inscriptions have been found at Amba-ran near Akhnoor in Jammu province;
- (b) if so, what steps, if any, have been taken by Government to excavate further that ancient site of Ambaran; and
- (c) whether any efforts have been made to decipher the script of inscriptions on the stones and to ascertain the period to which these stones belong?

THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTUR/O, AFFAIRS (DR. MONO MOHAN DAS) : (a) Some stones with inscriptions but not pic-tographs have been found.

- (b) Mere finding of inscriptions does not warrant any excavation.
- (c) They are being deciphered and appear to be Tibetan.

### CLERKS HANDLING CASH IN DELHI **SCHOOLS**

- ♦410. SHRI NIRANJAN SINGH: Will the Minister of EDUCATION be pleased to state;
- (a) the number of Upper Division and Lower Division Clerks respectively who are handling cash in the Government High/Higher Secondary Schools Delhi/New Delhi;
- (b) how many of them are getting cash allowance according to the Ministry of Finance Office Order No.

(c) how many of them are not getting any such allowance for handling cash from Rs. 4,000 to Rs. 20,000 per month and what are the reasons therefor?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) Upper Division Clerks—169.

Lower Division Clerks-Nil,

(b) and (c) None is getting any cash allowance at present. The question of giving them a cash allowance is under consideration.

SHRI NIRANJAN SINGH; The orders were issued on the 4th September, 1961 and the information was collected next month. May I know as to how lojig this matter will be delayed and why is it that so much of time is being taken?

Dr. K. L. SHRIMALI: The matter is being dealt with by the Delhi Administration and they have informed us that they are examining this matter and are taking necessary action. It is under their consideration at present.

SHRI NIRANJAN SINGH: I know that it is a matter under the Delhi Administration but it is controlled by the Education Ministry here. May I know whether the Ministry has taken any effective steps to implement this?

DR. K. L. SHRIMALI: The Ministry does not take any direct action in this matter. I think there is some misunderstanding in the mind of the hon. Member. The orders of the Ministry of Finance dated the 4th September, 1961, relate to the delegation of powers to the Ministries and Heads of Departments for granting special pay to cashiers employed in the various Central Government offices. Now, these orders relate to the L. D. Cs. and U.D.Cs, and Assistants who per-242 RS—2.

form the duties of cashiers. The Finance Ministry has authorised them to give allowances. These orders do not automatically apply to cashiers or clerks who are at present not in receipt of any cash allowance but are paid specific scales of their own. So, there is a difference between clerks employed a<sub>s</sub> L.D.Cs. and doing part-time duty and persons who are transferred as cashiers but in any case, the Delhi Administration has informed us that the matter is under their consideration.

to Questions

SHRI NIRANJAN SINGH: May I know whether the clarification has been made that these persons are included in this order?

DR. K. L. SHRIMALI: If a reference comes from the Delhi Administration, the necessary clarification will be given.

SHRI ARJUN ARORA: In view of the fact that these clerks are not paid any allowance for handling cash, may I know whether they are held responsible for any shortages of cash and asked to make them good?

DR. K. L. SHRIMALI: They will certainly be held responsible for any default.

श्री विमलकुमार भन्नालालजी जौरड़ियाः क्या मंत्री महोदय बतलायेंगे कि श्रलाउंस देने के सिलसिले में जो मेमोरेंडम ग्रापने उनको भजा वह श्राज तक उन्होंने विचार ही करने में रखे रखा है, तो जिस श्राशय से श्रापने मेजा था वह श्राशय शीझ पूरा हों सके, इसके लिए क्या कार्यवाही की जा रही है ?

डा० कालू लाल श्रीमाली: मैंने आपसे तिवेदन किया कि दिल्ला एडमिनिस्ट्रेशन ने कहा है कि वे विचार कर रहे हैं और मैं श्राशा करता हूं कि शीध हैं वे इस मामले पर निर्णय ले लेंगे और अगर नहीं लेंगे तो उनकी यादिहानीं की जायेगी ?

SHRI A. B. VAJPAYEE: Now, the matter is under consideration but would the payment be made from the 4th September, 1961, if at all Govern-

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ment decides to pay these allowances to the clerks?

DR. K. L. SHRIMALI: As far as 1 am aware, payments are not made with retrospective effect but I will have to ascertain it from the Delhi Administration.

SHRI R. S. KHANDEKAR: May I know whether any security has been taken from the persons who are charged with the task of handling cash to the tune of Rs. 4,000 to Rs. 20,000?

DR. K. L. SHRIMALI: The Delhi Administration must have taken all necessary measures in this connection.

SHRI BHUPESH GUPTA: In any case, payments are made with retrospective effect. In view of the fact that they actually perform their duties and take the risks, why should not the payment be made in their cases with retrospective effect and why should there be any doubt ibout payment being made with retrospective effect? They are entitled to it.

DR. K. L. SHRIMALI: Unless this matter is examined by the Delhi Administration, it is not possible for me to give any categorical answer to this question.

### SPECIAL REORGANISATION UNIT

- ♦411. SHRI M. P. BHARGAVA: Will the Minister of FINANCE be pleased to state;
- (a) the number of Ministries whose working were studied by the Special Reorganisation Unit, in 1961;
- (b) how many recommendations were made by the said Unit in 3 961 after their study; and
- (c) how many of the recommenda tions were accepted by Government and what was the approximate eco nomy affected as a result of these recommendations?

THE DEPUTY MINISTER IN -IHE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA); (a) During

the year 1961, the Special Reorganisation Unit conducted work studies of six Ministries and thirty-four other organisations besides making a study of specific procedures and methods which are common generally to offices of the Government of India.

(b) and (c) Arising out of these studies a number of suggestions large and recommendations were made. However a numerical count of these mere recommendations, which vary widely both in scope and content will not be realistic. The recommendations made by the Special Reorganisation Unit covered all aspects of administration including analyses of organisational patterns, procedures^ methods of work and standards and levels of performance, the objective being achievement of increasing efficiency consistent with economy in administration. A majority of the suggestions have been accepted for implementation and the rest are under examination. In 1961-62 the economy in the cost of staff which was effected as a result of the studies of Special Reorganisation Unit is of the order of Rs, 48 lakhs. This is attributable firstly to (a) surplus or excess staff located in various departments (which however is to be worked off against increase in work loads resulting from, normal expansion of activities or from additional responsibilities of Third Plan schemes) and (b) demands and proposals for additional staff which were not sanctioned, as a result of the assessment made by Special Reorganisation Unit.

SHRI M. P. BHARGAVA: May I know the present strength of the Special Reorganisation Unit?

SHRIMATI TARKESHWARI SINHA: Sir, it is a departmental unit and I do not know exactly the number of persons working there. It is one wing working in the O. & M. Division.

SHRI M. P. BHARGAVA: May I know how recruitment is made to the Special Reorganisation Unit?

SHRIMATI TARKESHWARI SINHA: I did not catch the question, Sir.

Shri M. P. BHARGAVA: Since this matter of civil expenditure was raised in Parliament, may I know from the hon. Minister whether it is proposed to take the House into confidence and place a note about the achievements of the Special Reorganisation Unit on the Table of the House?

SHRIMATI TARKESHWARI SINHA: I have said, Sir, that the total saving that has accrued is Rs. 48 lakhs, but, as I said, this cannot be judged by sheer number or by saving of a few lakh, of rupees which has accrued. It is the way and the method by which the Special Reorganisation Unit specialises that matters. It adopts those ways and methods by which the administrative machinery improves in performance. This Unit has been doing this work in various Ministries and it has covered most of the Ministries of the Government. It has also extended its activities to various State Governments. It is very difficult to give all that detail in the Question Hour but if the hon. Member is interested, I can give him details of the saving which ha\$ accrued in the year 1961-62.

SHRI M. RUTHNASWAMY: Will the reports of these units be published and circulated to Members of Parliament?

SHRIMATI TARKESHWARI SINHA: This is an internal examination of the working of the Ministries. It is not possible for all the reports to be submitted to the House. It will be embarrassing to the Ministries.

SHRI M. RUTHNASWAMY: Unless Parliament knows how these reports are being put into effect, how can there be any confidence in these units?

SHRIMATI TARKESHWARI SINHA: The Special Reorganisation Unit, as I said in my answer, examines the working of the various Ministries and sees where there is overstaffing and where more expenditure is incurred for less work. It goes on doing that; it is a continuous process. It is difficult for any Ministry to publish any specific features about this examination because it might embarrass the working of the Ministries themselves.

SHRI BHUPESH GUPTA: In view of the fact that the hon. Minister promises to supply us various reports when we ask questions but never does so, may I know whether in this particular case she is going to supply the report within some specified time and whether the promise will be kept?

SHRIMATI TARKESHWARI SINHA: The difficulty is the hon. Member never waits for the answer. He gets annoyed, walks out of the House and never comes back in time. It is not my fault. If the hon. Member is interested in any specific problem and if he seeks information about that and if it is not embarrassing to the department, certainly I shall try to give the information.

SHRI MORARJI R. DESAI: Last year in the Consultative Committee many Members wanted to understand this and I had arranged a meeting of those Members with the person who is at the head of the Special Reorganisation Unit. If Members are interested. I am prepared to do it again this year.

## HOSPITAL FOR THE DRUGS RESEARCH INSTITUTE, LUCKNOW

- \*412. SHRI J. C. CHATTERJEE: Will the Minister of SCIENTIFIC RESEARCH AJTO CULTURAL AFFAIRS be pleased to state:
- (a) whether it is a fact that the Drugs Research Institute at Lucknow has successfully discovered many new drugs, and that these drugs cannot be experimented upon for lack of hospital facilities; and

(b) if so, whether a hospital will be attached to this Institute for facilitating experimentation of these drugs?

MINISTER THE OF **SCIENTIFIC** RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIH): (a) A number of chemical compounds isolated from indigenous drugs or syn-thesised have shown promise on laboratory scale. Clinical trials have not been possible for want of adequate organisation of facilities in hospitals.

(b) A proposal for setting up a 100 bed hospital where clinical trials could be carried out is under consideration.

SHRI M. P. BHARGAVA: May I know whether any facilities are given to this Institute at present for experimenting on what they achieve?

SHRI HUMAYUN KABIR: As I have said, the facilities are not adequate. Actually, four hospitals have been co-operating for some time at Lucknow, Jaipur, Bombay and Kanpur and recently two more hospitals in West Bengal and Madras have also agreed to provide necessary facilities.

PANDIT S. S. N. TANKHA: May I know the names of the diseases for which specific medicines have been discovered by this Institute?

SHRI HUMAYUN KABIR: I would not sav definitely that we have found the answer but there are very promising results in a number of fields, for example, in leucoderma, leprosy, dysentery, tuberculosis and diabetes and also some interesting work has been done with regard to anti-fertility agents for family planning.

PANDIT S. S. N. TANKHA: Is the hon. Minister aware that a number of leucoderma cases went up to this Institute but they were not permanently cured by the medicines which had been discovered?

SHRI HUMAYUN KABIR: I stated just now that we cannot give final results but I have seen certain cases where there has been improvement in

to Questions leucoderma, and investigations are proceeding.

SHRI B. K. P. SINHA: May I know if Government is in a position to assure the House that when experiments are carried on in the hospitals, it will be under the control of highly qualified doctors and that due precautions will be taken a<sub>s</sub> otherwise much harm will be done to the patients?

SHRI HUMAYUN KABIR: It is obvious that they must be under controlled conditions.

SHRI P. N. SAPRU: Is the hon. Minister aware that there is general dissatisfaction with the working of this Drugs Institute in Lucknow and Uttar Pradesh generally?

SHRI HUMAYUN KABIR: I am not aware of that; on the contrary, I have seen some very commendatory reports both in journals in India and outside.

### NEWSPAPER REPORT REGARDING DEFENCE MINISTER'S VIEWS ON NEW CHINESE INCURSION INTO LADAKH

- •413. SHRI FARIDULHAQ ANSARI: Will the Minister of DEFENCE be pleased to state:
- (a) whether he has read a report published in the Times of India, dated the 21st April, 1962, that "the Defence declared in Madras yester Minister day that the new Chinese incursion into Ladakh did not create any new situation"; and
- (b) if so, whether the report was correct?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) Yes, Sir. I have seen a press report purporting to convey this meaning.

(b) No. Sir.

### DEPUTATION OF LANDLESS PEOPLE OF GARHWAL TO HOME MINISTER

•414. SHRI FARIDUL HAO ANSARI: Will the Minister of HOME AFFAIRS be pleased to state whether a deputation of landless people of Garhwal

(Uttar Pradesh) met him in the third week of April, 1962 in New Delhi and pleaded that 50,000 acres of fallow land lying between Ganga and Ram Ganga rivers be given to them for cultivation?

THE MINISTER OF STATE m THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): A few representatives of Pidith Janta Sangh, Kotd-war, District Garhwal, met the Home Minister on the 21st April, 1962. **The** subject-matter of their representation has been brought to the notice of the Chief Minister and the Forest Minister of Uttar Pradesh.

SHRI FARIDUL HAQ ANSARI: May I know whether it is a fact that these people in their poverty and misery had made the request to the Uttar Pradesh Government also and when the Uttar Pradesh Government did not accede to their request then they approached the Central Government?

SHRI B. N. DATAR: It was their contention that they had approached the Uttar Pradesh Government and they did not receive any relief but when they met the Home Minister and then the Minister for Agriculture they were informed that this was a matter which fell within the ambit of the State Government. And that is the reason why the Home Minister has written to the Forest Minister and to the Chief Minister of Uttar Pradesh to look into the matter.

SHRI FARIDUL HAQ ANSARI: May I know whether the Home Ministry has received any reply from Uttar Pradesh about this matter?

SHRI B. N. DATAR: We have not received any reply.

SHRI B. K. P. SINHA: May I know if Government are aware that people from outside that area have been allowed to establish agricultural farms and colonise in that area while the residents of that area have been denied the use of the land?

SHRI B. N. DATAR: It  $i_s$  entirely a State matter. It is only the good offices that the Home Minister has been using; nothing more.

to Questions

SHRI B. K. P. SINHA: It may be a State matter but I simply want to know whether Government have any information about this.

SHRI B. N. DATAR: We have no information, Sir.

SHRI NIREN GHOSH: May I know, when the Home Ministry wrote to the State Government, whether they gave any inkling to the State Government that this case of the landless labourers should be sympathetically considered?

SHRI B. N. DATAR: There is no question of giving any inkling in a matter which the State Government have to deal with themselves.

SHRI BHUPESH GUPTA: Since the hon. Minister received a deputation it stands to reason that when they write to the State Government even in a persuasive language they can express their sentiments and opinion in the matter and it i<sub>s</sub> done generally. It is not strange or alien to Government practice.

SHRI B. N. DATAR: That is what has been done. The Home Minister has used his good offices and requested the Uttar Pradesh Forest Minister and the Chief Minister to look into the matter.

# EXCAVATION OF OLD MONUMENT BELONGING TO MOGHAL PERIOD IN DELHI

- \*415. SHRI FARIDUL HAQ ANSARI: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) whether any old monument be longing to Moghal period has been excavated in a cemetery in Delhi re cently; and
- (b) if so, what is the importance of this excavation?

THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS) : (a) Two underground chambers were brought to light during the clearance work undertaken by a private party.

(b) The discovery is not considered to be of any importance.

I may add that on making enquiry it was discovered that this place was in use till 1947 and it was probably during the disturbances after independence that the enclosure wall around the graves of Khwaja Mirdard was broken and the area was disturbed considerably.

### VIGYAN MANDIRS OPENED IN **VILLAGES**

\*416. SHRI DEOKINANDAN NARA-YAN: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state the number of Vigyan Mandirs opened so far in villages with a population of 5,000 or below?

THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): The information is being collected and will be laid on the Table of the House.

### HEAVY ELECTRICALS LTD., BHOPAL

\*417. SHRI NIRANJAN SINGH: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state how many workers have so far been suspended by the authorises of the Heavy Electricals Limited, Bhopal for taking part in the recent strike?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRA-MANIAM): None, Sir.

SHRI NIRANJAN SINGH: May I know hov many were arrested, how many wen. ^at in prison after arrest and how many were convicted?

SHRI C. SUBRAMANIAM: This question is with regard to suspension. I do not have the facts relating to arrests and conviction.

SHRI NIRANJAN SINGH: I have asked about the strike and about the number of workers suspended. Now, I want to know how many were arrested and how many were put in fall.

to Questions

SHRI C. SUBRAMANIAM: As I said, I have no information with regard to that.

SHRI BHUPESH GUPTA: May I know whether in view of the importance of the matter the hon. Minister has applied his own mind, since he is a new blood with a fresh mind, to this question so that no one is persecuted and victimised?

SHRI C. SUBRAMANIAM: This is a matter of internal administration but as far as I am concerned, it is my intention to see that there is good labour relationship, particularly in the public sector projects.

### CENTRAL MACHINE TOOL DESIGN INSTITUTE

•418. SHRI S. C. DEB: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

- (a) whether it is a fact that Government have decided to set up the Central Machine Tool Design Institute at Bangalore; and
- (b) if so, what would be the total cost involved in establishing it and when the Institute will actually start functioning?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) The Institute which would cost about a crore of rupees is proposed to be established with Czech technical assistance. Discussions are going on for the preparation of a Project Report. It is only when the Project Report is received that an indication of the programme of construction and equipping will be known.

MR. CHAIRMAN: Question hour Is over.

12 Noon

### SHORT NOTICE OUESTION AND **ANSWER**

**FORMS** FOR NON-AVAILABILITY OF WEALTH-TAX AND INCOME-TAX

- 1. SHRI DAHYABHAI V. PATEL: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Income-tax-offices in Bombay are un able to provide the required forms for filling in Wealth tax and Income tax returns according to amendment the Income-tax Act last year;
- (b) whether it is a fact that requests for the supply of these forms have repeatedly been made to the Income-tax offices in Bombay during the last few months, both by assessees and Income-tax practitioners, but the forms were not made available; and
- (c) what is the reason for the nonavailability of forms and what steps have been taken to provide these forms?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) The Income-tax forms have been printed and are under supply. No shortage of Wealth-tax forms has been reported in Bombay.

(b) and (c) The Income-tax Rules including forms were notified on the 26th March 1962 and they came into force from the 1st April 1962. The forms have been available from the beginning of this month. On account of the introduction of the Income-tax Act 1961, new rules and forms had to be issued which resulted in the old income-tax return forms being replaced by new forms.

SHRI DAHYABHAI V. PATEL: May I ask how long it takes Government to notify the consequential amendments that came about as a result of the Income-tax (Amendment) Act? In the answer the hon. Minister was pleased to say that the notification swas published in March. Am I to

understand that it took about six months or so for the notification to be published and that was the reason for the delay?

SHRI MORARJI R. DESAI: It takes quite a few months to frame the Rules, get them scrutinised by the Law Ministry and to see that there are no loopholes left. It does take quite a few months and, therefore, they were notified in March.

SHRI BHUPESH GUPTA: In view of the fact that these taxes are to be assessed for a particular Budget or fiscal year, may I know what steps the Government take in such matters when the framing of Rules takes such a long time, six months or so? Is it not a fact that in such circumstances, the collection of the tax or the assessment will be handicapped?

SHRI MORARJI R. DESAI: No, Sir. The assessment will not be handicapped. It only means perhaps a delay of fifteen days or a month, nothing more than that.

SHRI A. D. MANI: In view of the delay that has occurred in the supply of forms to the public-whatever the reason may be-will the Government consider extending the date by whick the replies are expected to be received?

SHRI MARARJI DESAI: If it is necessary to do so, that also will be done. People will not be put to inconvenience.

## WRITTEN ANSWERS TO QUES-

### FOREIGN EXCHANGE FOR SCOOTER INDUSTRY

♦402. SHRI A. C. GILBERT; Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state whether any representation has been made by the scooter motor cycle industry to Government regarding providing adequate foreign exchange allocation fur the expansion of the industry?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C SUBRAMANIAM): Yes, Sir.

### BLAST FURNACE FOR PIC. IRON IN PUNJAB

\*419. SHRI SURJIT SINGH: Will the Minister of Steel and Heavy Industries be pleased to state whether Government have considered the feasibility of putting up a blast furnace for pig iron in the State of Punjab?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): Possibility of starting an iron making industry in the State of Punjab is being investigated by the Government of Punjab.

## हिल्ली में प्राथमिक ग्रौर मिडिल कक्षाग्रों के लियं पाठ्य पुस्तकों

**\*४२०. धी भगवत नारायण भागंव :** क्या शिक्षा मंत्री यह बताने की ध्रुपा करेंगे कि:

- (क) बदा यह सच है कि दिल्ली के शिक्षा निदेशक ने सभी हरल में प्राथमिक भीर मिडिल कक्षाओं की पाठ्य पुस्तकों में कुछ परिवर्तन करने का निब्चय किया है ;
- (ख) यदि हां, तो इसकी सूचना पुस्तक विकेताओं तथा विद्यारियों को कब और किस प्रकार दी गई ; ग्रीर
- (ग) कितने विषयीं की कितनी पुस्तकें वदली गई हैं ?

### BOOKS FOR THE PRIMARY AND MIDDLE CLASSES IN DELHI

•420. SHRI B. N. BHARGAVA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Director of Education, Delhi has recently decided to make some changes in the text books for the primary and middle classes;

(b) if so, when and in what manner the information in this regard was passed on to the booksellers and the students; and

to Questions

(c) how many books of how many subjects have been changed?]

## शिक्षा मंत्री (डा० कालू लाल श्रीमाली): (क) जी हो ।

- (ख) संशोधित की जाने वाली ग्रथवा बदर्ल: जाने वार्ल: पुस्तकों का उल्लेख करते हुए एक परिपत्र २० अप्रैल, १६६२ को सभी स्कुलों के प्रधानों को भेजा गया था जिसमें उनसे विद्यार्थियों को इन पुस्तकों के केवल १६५२ ६: संस्करण खरंदने के लिए सलाह देने का अनुरंघ किया गया था। उस परिपत कं एक-एक प्रति सम्बन्धत प्रकारकों को भी भेजी गई थी ताकि जो पूराना स्टाक उनके पास प्रथवा उनः पुस्तव-विकेताओं के पासः है, उसकी बिकी बन्द कर दी जाए।
- (ग) कूल सात पुस्तकें—जिनमें से २ हिन्दी की हैं, ३ सामाजिक अध्ययन की ग्रीर २ ग्रंगेजी की ।

THE MINISTER OF EDUCATION (DR. K, L. SHRIMALI): (a) Yes, Sir.

- (b) A Circular, indicating the books to be revised and changed, was sent by the Director of Education on 20 th April, 1962 to all Heads of Schools, asking them to advise the students to buy only the 1962 editions of those books. A copy of this Circular was also endorsed to the publishers concerned, asking them to freeze the old stocks with them or their booksellers.
- (c) Seven books in all—2 of Hindi. 3 of Social Studies and 2 of English.]

## केन्द्रीय सरकार के शिमला स्थित कर्म-चारियों के भत्ते

\*४२१ श्री भगवत नारायण भार्मवः क्या वित्त मंत्री यह बताने की क्ष्मा करेंगे कि:

- (क) क्या उन ं मंत्रालय के २२ जून, १६६१ ं एक परिपत्र ं अनुसार ंन्द्राय सरकार ं शिमला स्थित कर्मचारियों को नगर भता, मकान, किराया भता और जाड़ा भता दिया जाता है; यदि हां, तो क्या उक्त परिपत्र की एक जीत सभा पटल पर रखी जागेगी ;
- (त) में भने किस किस तिमाग के कर्मवारियों को (१) दिये जाते हैं और (२) नहीं दिये जाते हैं ; और
- (ग) इस सम्बन्ध में समान नीति क्यों नहीं अपनार्था जाती ?

### t [ALLOWANCES FOR CENTRAL GOVERNMENT EMPLOYEES STATIONED AT SIMLA

- •421. SHRI B. N. BHARGAVA: Will the Minister of FINANCE be pleased to state:
- (a) whether Central Government employees stationed at Simla are paid city compensatory allowance, house rent allowance and winter allowance in accordance with a circular letter issued by his Ministry on the 22nd June, 1961; if so, whether a copy of the said circular will be laid on the Table of the House;
- (b) the names of the Departments to whose employees these allowances (i) are given and (ii) are not given; and
- (c) the reason for not following an uniform policy in this regard?]

वित्त मंत्रालय में उपनंती (श्रीमती तारभेश्वरी सिनहा): (क) जी हो। इस विषय से सःबन्ध रखने वाले आहेशों की प्रतियां संसद के पुस्तकालय में रख दी गयी है।

- (ख) ये ब्रादेश शिमले में रहने वाले केन्द्रीय सरकार के समी कम चारियों पर लागू होते हैं, लेकिन उन पर नहीं जिन्होंने पहले के ब्रादेशों के ब्रनुसार मिलने वाले भत्तों की
  - [] English translation.

निक्चित रकम लेते रहने की इच्छा प्रकट की है।

to Questions

## (ग) यह सवाल पैदा ही नहीं होता ।

f[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRTMATI TARKESHWARI SINHA): (a) Yes, Sir. Copies of the relevant orders have been placed in the Library of the Parliament.

- (b) The orders ar<sub>e</sub> applicable to all Central Government employees stationed at Simla except those who have elected to retain the fixed amount of the allowances admissible under the earlier orders.
  - (c) Does not arise.]

### ग्राय-कर की दकाया रकम

\*४२२. श्री गोडे मुराहरि: वया वित्त भंती यह बताते की ज्ञाम करना के:

- (क) अप्रैल, १६५२ से मार्च, १६६२ तक की अवश्वे के लिए कितनी पार्टियों की तरफ आय-कर की कितनी रकम बकाशा है; ओर
- (ख) प्रत्येक वर्ष के लिए कितनी कितनी रकम बकाया है ?

### ARREARS OF INCOME-TAX

- •422. SHRI G. MURAHARI: Will the Minister of FINANCE be pleased to state:
- (a) the number of parties from whom arrears of Income-tax are due for the period April, 1952 to March, 1962 and the amount due from them; and
- (b) the year-wise break-up of the arrears due?]

वित्त गंत्रालय में उपमंत्री (श्रीमती तारकेश्वरी सिनहा): (क) १ श्रप्रेल, १६५२ सं ३१ मार्च १६६२ तक मांगी गई कर की त्रकाया रकम ग्रीर जिन पार्टियों की तरफ यह बकाया है उन की तंख्या और वकाया रकम का सालाना विवरण उपतब्ब नहीं है श्रार कातानिक (एडोनोन्ट्रोटेंब) कर्न-चारियों पर श्रनुचित दवाब डाल बिना यह सूचना इकट्ठी नहीं की जा सकती।

(ल) भिरभी, इतना बताया ज्ञासकता है कि १ जनवरी, १६६२ की वसूल होने लायक कुल बकाया रकम ११८ करोड़ रूपया थी। इस रकम का ब्योरा यह है:—

(करोड़ पया)

१६५६-६० ग्रीर इससे पहले के वर्षों में मांगी गयी रकम में से बकाया रकम . . ६०

१९६० – ६१ में मांगी गयी रकम में से बकाया रकम . २८

जोड़. ११८

[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) The information regarding the arrears out of the demand created from 1st April 1952 to 31st March 1962, the number of parties from whom it is outstanding and their year-wise break-up is not available; and it is not possible to collect this information without undue strain on the administrative machinery.

Ob) However, the total effective arrears outstanding on 1st January 1962 were Rs. 118 crores. The break-up of the above arrears is as below: —

Arrears out of the demand created in 1959-60 and earlier years . . . R

Rs. 90 crores

Arrears out of the demand created in 1960-61

Rs. 28 corres

TOTAL . Rs. 118 crores

t[ ]English tanslation.

# INTERFERENCE BY POLICE ETC. IN ELECTIONS IN BHTND AND GWALIOR DISTRICTS

- \*423. SHRI R. S. KHANDEKAR: Will the Minister of Law be pleased to state:
- (a) how many complaints were received from the Districts of Bhind and Gwalior regarding interference by the police and executive authorities in the election campaign in favour of the ruling party;
- (b) how many of them were enquired into and what were the findings thereof; and
- (c) what action was taken by Government to prevent such occurrences?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA): (a) Five complaints from District Bhind and one from District Gwalior in regard to the interference of the police and executive in elections in those Districts were received.

(b) and (c). Three of the complaints have been referred to the Government of Madhya Pradesh, and three others to the Chief Electoral **Officer** of that State for enquiry. Reports in all the cases are still awaited.

#### UNIVERSITY AT GWALIOR

- \*424. SHRI R. S. KHANDEKAR: Will the Minister of EDUCATION be pleased to state:
- (a) whether Gwalior is included in the list of places where new Universities are proposed to be established during the Third Five Year Plan period; and
- (b) if not, what are the reasons therefor?

  THE MINISTER OF EDUCATION (Dr. K.
  L. SHRIMALI): (a) No, Sir.
- (b) No proposal has been received from the Government of Madhya Pradesh.

### ORDERS FOR 'PUSHPAK' AIRCRAFT

\*425. SHRI NIRANJAN SINGH: Will the Minister of DEFENCE be pleased to refer to page 47, para (iv), of the Annual Report of his Ministry

for the year 1961-62 and state the names of the parties who have placed orders for the 40 'Pushpak' aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH): A statement is laid *an* the Table of the House.

### STATEMENT

1.	Madhya Pradesh Flyin	nø	
	Club	٠.	1
2.	Assam Flying Club		4
3.	Bengal Flying Club		2
4.	Northern India Flyin	ng	
	Club		3
-5.	Kerala Flying Club		3
6.	Rajasthan Flying Club		2
7.	Gujrat Flying Club	٠.	4
8.	Madras Flying Club		2
	Coimbatore Flying Clu		3
10.	Andhra Pradesh Flyin	ng	
	Club		3
	Delhi Flying Club		1
	Bihar Flying Club		2
	Orissa Flying Club		1
14.	Vanasthali Vidyapi	th	
	Flying and Glidin		
	Club, Rajasthan		1
15.	Directorate Genera	a <b>1</b> ,	
	Civil Aviation	• •	8
	Total.	٠	40

### STEEL PLANT AT SALEM

- •324. SHRI S. C. DEB: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:
- (a) whether it is a fact that a Steel Plant is proposed to be set up at Salem; and
- (b) if so, when this project is go ing to be completed and what is its present stage?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) and (b) A pro. vision has been included in the Third Five Year Plan for setting up a pig iron plant based on Neyveli lignite. Various tests are conducted by the Government of Madras to determine the technical and economic feasibility of the project. A decision regarding setting up of the project and its location will be taken when the results of these tests are known. •(•Transferred from the 8th May 1962."

# SETTING UP OF FRUIT PRESERVATION REGIONAL RESEARCH STATIONS

to Questions

- \*376. SHRI MAHABIR DASS: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) whether it is a fact that his Ministry has decided to set up nine regional research stations for the fruit preservation industry during the Third Plan; and
- (b) if so, what are the names of the places where the regional research stations will be set up?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) It has been decided to set up 6 main Stations and 5 Substations for research on fruits and vegetables preservation.

- (b) Main Stations:
- 1. Bombay.
- 2. Lucknow.
- 3. Gauhati.
- 4. Delhi.
- 5. Simla.
- 6. Kodur.

### Sub-Stations:

- I. Nagpur.
- 2. Trichur (Kerala).
- 3. Jadavpur (Calcutta).
- 4 Kulu
- 5. Bihar (probably Sabaur).

## शिक्षा मंत्रालय के फार्मी का हिन्दी में अनुदाद

- ३१३. श्री नवाब सिंह चौहान : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :
- (क) शिक्षा मंत्रालय में श्रभी ऐसे कौन कौन से कार्यलय हैं जिन्होंने के द्रीय हिन्दी निदेशालय को विभागीय फार्म हिंदी अनुवाद के लिये नहीं भेजे हैं, श्रीर
- (ख) इस प्रकार के कार्यालयों से सभी कितने फार्म भाने शेष हैं?

Transferred from the 9th May 1962.

# TRANSLATION OF FORMS OF EDUCATION MINISTRY INTO HINDI

- 313. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of EDUCATION be pleased to state:
- (a) the names of the offices under the Ministry of Eduaction which have not yet sent departmental forms for translation into Hindi to the Central Hindi directorate; and
- (b) the number of forms which are yet to be received from such offices?]

## शिक्षामंत्री (डा॰ कालूलालश्रीमाली) (क) कोई भी नहीं।

## (ख) प्रश्न नहीं उठता।

†[THE MINISTER OF EDUCATION (Dr. K. L. Shrimali): (a) Nil.

(b) Does not arise.]

## गजट का हिन्दी में प्रकाशन

३१४. श्री नवाबसिंह चौहान : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार के निश्चय के अनुसार गज़ट आफ इंडिया के जिन भागों का अंग्रेजी के साथ हिन्दी में प्रकाशन होना है क्या उस के लिये निवाचन आयोग द्वारा आवस्यक अवस्था कर ली गई है; और
- (ख) क्या उस निश्वय के अनुसार प्रकाशन का कार्य आरम्भ हो गया है ?

### PUBLICATION OF GAZETTE IN HINDI

- 314. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LAW be pleased to state:
- (a) whether necessary arrangements have been made by the Election Commission for the publication of such parts of the Gazette of India as are to be published in Hindi along with English according to the decision of Government; and
- (b) whether the work of publica tion has started in accordance with that decision?]
  - [ ] English translation.

विधि मंत्रालय में उपमंत्री (श्री बी० मिश्रा): (क) जी नहीं।

(स) प्रश्न नहीं उठता।

† [THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA): (a) No.

(b) Does not arise.]

हिमाचल प्रदेश प्रशासन द्वारा प्रयोग में लाये जानं बाले फार्मों का हिन्दी सनुवाद

- ३१५ श्री नवाबसिंह चौहान ः क्या गृह—कार्य मंत्री य∵बताने की कृपा करेंगे कि:
- (क) हिमाचल प्रदेश प्रशासन के कितने फार्मी का अब तक हिन्दी में अनुवाद करा लिया गया है श्रीर कितनों का अनुवाद होना श्रभी बाकी है;
- (ख) जिन फ.मां का हिन्दी अनुवाद हो चुका है उन में से कितनों को हिन्दी में या साम्मिलित रूप से हिन्दी-अंग्रेजी दोनों में छपवा लिया गया है ; अरोर
- (ग) शेर फ.मॉं का हिन्दी में अनुवाद कराने और उनको हिन्दी में छावाने की क्यां व्यवस्था की गई है अथवा की जा रही है ?

# HINDI TRANSLATION OF FORMSSED BY HIMACHALPRADESH DMINISTRATION

- 315. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of forms of the Himachal Pradesh Administration which have been got translated into Hindi so far and the number of them which still remain to be translated:
- (b) out of the forms which **have** already been translated into Hindi, how many have been got printed in Hindi or in the bilingual form both in Hindi and English; and
- (c) what arrangements have been made or are being made to get the re.

maining forms translated and printed in Hindi?].

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार): (क) से (ग). सूबनः ईकः इंडो की जारही है प्रोर यथा सम्याभ पटल पर रख दी जारेगी।

UTHE MINISTER OF STATE m THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.]

## दिल्लो पुलिस के हिन्दी जाननें वाले पदाधिकारी

३१६. श्री नवाबसिंह चौहान : क्या गृह-कार्य नंती यह बताते की कृपा करेंगे कि :

- (क) दिल्ती पुलिस के कितने स्रफार तथा सन्य कर्नवरी हिन्दी जानते वाले हैं स्रोर कितने हिन्दी नहीं जानते ; स्रोर
- (ख) इनमें से जो व्यक्ति हिन्दी जानते हैं उनको हिन्दी में काम करते के लिये क्या क्या अवसर प्रदान किये गये हैं ?

#### HINDI-KNOWING OFFICERS OF DELHI POLICE

316. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of officers and other employees of the Delhi Police who know Hindi and the number of them who do not know Hindi; and
- (b) what opportunities have been provided to enable Hindi-knowing em ployees to work in Hindi?

गृह दार्ज मंत्रालय में राज्य-मंत्री (श्री बी० एन० दातार) : (क) ६२६० जाता है। १२४३ हिंदी हीं जानता।

- (ख) (i) िन्दी जानने वाले व्यक्तियों को गत्याहित करने है लिये ताकि वे हार्या-लय का कार्य हिन्दी में करें देलजी पुलिस के महानिरोजन ने पुलिस के तमाम सुगारेट डेंटों को अनुदेश जारी किए हैं।
- (ii) हिन्दी-पत्रों के उत्तर अधिकतर हिन्दी में में जे जात हैं।
- (iii) पुलिस योग्या ( Drill ) मं
   समादेश हिन्दी शब्दों में दिये जाते हैं ।
- (iv) दिल्ली पुलिस में विभिन्न प्रकार के प्रयोग में आने वाले फामी का अनुवाद हिन्दी में हो रहा है और यथ शास्त्र ये फार्स प्रयोग में आने लगेंगे।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) 6260 know Hindi. 5243 do not know Hindi.

- (b) (i) Instructions have been issued by the Inspector General of Police, Delhi, to all Superintendents of Police etc. in the Delhi Police to encourage Hindi knowing personnel to do official work in Hindi.
- (ii) Replies to letters in Hindi are mostly sent in Hindi.
- (iii) Hindi words of command are used in Police drill.
- (iv) Various types of forms used by the Delhi Police ar<sub>e</sub> being translated into Hindi and will be brought into use as soon as possible.]

## दिल्ली प्रशासन द्वारा प्रयोग में लाये जानें बाले फार्मी का हिन्दो भ्रमुशद

३१७. श्री नवाबींसह चौहान : क्या गृह-कार्य तत्री रह बतात का ह्या करेंगे कि :

(क) दिल्ली न । सार हि कितने फार्मी का अब तक हिन्दी में निनुगद करा लिया गया है और किस्तां का न्रतुगद होता अभी बाकी है ;

- (ख) जिन फ.ना का हिन्दी सनुवाद हो बुका है उननें सं कि जा की हिन्दी में या साम्मिलित इस से हिन्दी-प्राकी दोनों में छपवा लिया गया है ; प्रार
- (ग) शेत्र फ तौ का हिन्दी में अनुवाद कराने और उत्तका हिन्दी में छात्राने की क्या व्यवस्था को गई है अथवा की जा रही है ?

## HINDI TRANSLATION OF FORMS USED BY DELHI ADMINISTRATION

- 317. SHRI NAWAB SINGH CHAU-HAN: Win the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of forms of the Delhi Administration which have been got translated into Hindi so far and the number of them which still remain to be translated;
- (b) out of the forms which have already been translated into Hindi, how many have been got printed in Hindi or in the bilingual form both in Hindi and English; and
- (c) what arrangements have been made or are being made to get the remaining forms translated and print. ed in Hindi?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० बातार (क) विल्तात्र तानन में प्रयोग ने अता विकासी की कृत संस्था लगभग २००० है। इनमें ने १४६ फ. मी का हिन्दी में अनुसद हो बुला है ब्रोर शेष का धनुवाद किया जा रहा है।

- (ख) हिन्दी में श्रनुवाद हुए १४६ फ∷र्नोनेस ६६ फर्मोहेन्द्रीयादोनां भाषाश्रों में छापे जान् ∉हा
- (ग) शंष फार्मा के प्रमुशाद का कर्य प्रभो हाल ें खोले ये हिंदी विभाग के सौपा गया है। अन बाद हो जाने के परचात सम्ब-न्धित विभाग इनको छपाने के प्रस्त उठायगे।
  - [ ] English translation.

f[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Total number of forms in use in Delhi Administration is about 2000. Out of these 149 have been translated into Hindi and the remaining are being translated.

to Questions

- (b) Out of the 149 forms translated into Hindi 99 have been printed *in* Hindi or bilingual form.
- (c) The translation of the remaining forms has been entrusted to the Hindi Department set up recently. After these forms have been translated into Hindi, the Departments conerned will take up the question of getting them printed.]

## हिमाचल प्रदेश के न्यायालयों में हिन्दी जानने बाले कर्मचारी

३१ म. श्री नवाबिसह चौहान : गृह-कार्य मंत्रीं यह बताने की कृपा करेंगे कि: हिमाचल प्रदेश के न्यायालयों के जो श्रिषकारी तथा अन्य कर्मचारी हिन्दी नहीं जानते उनका हिन्दी सिखाने के लिये क्या व्यवस्था की गई है या की जा रही है ?

# HINDI-KNOWING EMPLOYEES IN HIMACHAL PRADESH COURTS

318. SHRI NAWAB SINGH CHA1T-HAN: Will the Minister of HOME AFFAIRS be pleased to state what arrangements have been made or are being made to teach Hindi to those officers and other employees of Himachal Pradesh Courts who do not know Hindi?]

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बी० एन० दातार): शिमला में इस मंत्रालय के अधीन हिन्दी शिक्षण योजना की जो सुविधायें हैं वे हिमाचल प्रदेश प्रशासन के कमंचारियों को भी दे दी गई हैं।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS) (SHRI B. N. DATAR): Facilities under the Hindi Teaching Scheme of *this* 

Ministry available at Simla have been extended to the employees of the Himachal Pradesh Administration as well.]

वैज्ञानिक ग्रनुसंबान ग्रौर सांस्कृतिक-कार्य मंत्रालय के कर्मचारियों को हिन्दी टाइए-राइटिंग तथा शींश्रिलिपि का प्रशिक्षण

३१६. श्री नवाबसिंह चौहान: क्या वैज्ञानिक अनुसंबान और सार्कृतिक:-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) उनके मंत्रालय के संलग्न तथा स्रधीनस्थ कार्यालयों में कितने कितने कर्म-चारी स्रव तक हिन्दी टाइपराइटिंग तथा हिन्दी शीझलिपि का प्रशिक्षण प्राप्त कर चके हैं स्रौर इन कार्यालयों के कितने कितने कमचारी इस समय ऐसा प्रशिक्षण प्राप्त कर रहे हैं: स्रौर
- (ख) क्या उन व्यक्तियों को जो ऐसा प्रशिक्षण प्राप्त कर चुके हैं हिन्दी के काम पर लगाया जा रहा है; ग्रीर यदि नहीं तो इसके लिये क्या व्यवस्था की जा रही है?

### TRAINING OF EMPLOYEES OF SCIENTIFIC RESEARCH AND CULTURALAFFAIRS MINISTRY IN HINDI TYPE-WRITTING AND SHORTHAND

- 319. ISHRI NAWAB SINGH CHAU-HAN: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) the number of employees who have so far received training in Hindi typewriting and Hindi shorthand respectively in each of the attached and subordinate offices of his Ministry and the number of those receiving such training at present in each of these offices; and
- (b) whether those persons who have received such training are being employed on Hindi work; and if not, what arrangements are being made for the same?]

## वैज्ञानिक स्रनुसंधान स्रौर सांस्कृतिक-कार्य मंत्री (श्री हुनायन कविर): (क)

ग्रौर (ल) एक विवरण सभा पटल पर रखा है। [देखिये परिशिष्ट ३८, ग्रनुपत्र संख्या ३४]

to Questions

†[THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR); (a) and (b). A statement is placed on the Table of the House. (See Appendix XXXVIII, Annexure No. 34.)]

खान तथा ईंधन मंत्रालय के कर्मचारियों को हिन्दी टाइपराइटिंग तथा श्रीश्रिलिपि का प्रशिक्षण

३२०. श्रीं नवाबसिंह चौहान : वया खान तथा ईंधन मंत्री यह बताने की कृपा करेंगे कि :

- (क) उनके मंत्रालय के संलग्न तथा अधीनस्य कार्यालयों में कितने कितने कर्म-चारी अब तक हिन्दी टाइपराइटिंग तथा हिन्दी शीघ्रलिपि का प्रशिक्षण प्राप्त कर चुके हैं और इन कार्यालयों के कितने कितनें कमचारी इस समय प्रशिक्षण प्रान्त कर रहें हैं; और
- (ख) क्या उन व्यक्तियों को जो ऐसा प्रशिक्षण प्राप्त कर चुके हैं हिन्दी के काम पर लगाया जा रहा है ग्रौर यदि नहीं तो इसके बारे में क्या व्यवस्था की जा रही है ?

### TRAINING OF EMPLOYEES OF MINES AND-FUEL MINISTRY IN HINDI TYPEWRITINGAND SHORTHAND

320. SHRI NAWAB iSINGH CHAU-HAN: Will the Minister of MINES AND FUEL be pleased to state:

- (a) the number of employees who have so far received training in Hindi typewriting and Hindi shorthand respectively in each of the attached and subordinate offices of his Ministry and the number of those receiving such training at present in each of these offices; and
- (b) whether those persons who have received such training are being employed on Hindi work, and if not,.

what arrangements are being made for the same?]

लान तथा इँबन मंत्री (और ी० डी० मालबीय ):(क) भारतीय भुगर्भीय सर्वेक्षण विभाग के दो कर्मचारी ग्रौर कोयला नियंत्रक की संस्था के तीन कमचारी हिन्दी टाइप-राइटिंग में प्रशिक्षण प्राप्त कर चुके हैं। उपरोक्त संस्था के तीन कर्मचारी मौजूदा समय में हिन्दी शीघ्रलिपि में प्रशिक्षण पा रहे हैं। नागपुर में स्थित भारतीय खान विभाग ग्रीर खनन पट्टों के नियन्त्रक के कार्यालय दोनों के किसी भी कर्मचारी ने हिन्दी टाईपराइटिंग या हिन्दी शीघ्रलिपि में प्रशिक्षण नहीं पाया है क्योंकि ऐसे प्रशिक्षण के लिये नागपुर में कोई सुविधा उपलब्ध नहीं है।

(ख) एक प्रशिक्षित हिन्दी टाइपिस्ट भारतीय भगर्भीय सर्वेक्षण विभाग में श्रीर एक हिन्दी टाइपिस्ट कोयला नियन्त्रक के कार्यालय में हिन्दी टाइप के कार्य पर नियुक्त किये गये हैं। इन दफ्तरों में कार्य की मात्रा इतनी अधिक नहीं है कि इस स्थिति पर ग्रौर प्रशिक्षित व्यक्तियों की श्रावश्यकता पडे । जब कभी श्रावश्यकता होती है अन्य प्रशिक्षित टाइपिस्टों की सेवाग्रों का भी इस्तेमाल किया जाता है ।

t[THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVTYA): (a) Two employees of the Geological Survey of India and three employees Of the Coal Controllers' Organisation, have received training in Hindi Typewriting. Three employees of the latter Organisation are currently receiving training in Hindi Shorthand. None of the employees of the Indian Bureau ■ of Mines and the office of the Controller of Mining Leases, both located in Nagpur, has received training either in Hindi typewriting or Hindi shorthand, as facilities for such training are not available in Nagpur.

(b) One trained typist in the Geological Survey of India and one in the Office of the Coal Controller are employed on Hindi typing work. The volume of the work in these offices does not warrant the services of more trained persons at this stage. The services of other trained typists are, however, utilised whenever required.]

to Questions

## गृह-फार्व मंत्रालय के फर्मचारियों के हिन्दी टाइयराइटिंग तथा शैद्धिलिपि का प्रशिक्षण

३२१. श्री नवाबसिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) उनके मंत्रालय में भ्रलग भ्रलग कितने कर्मचारी श्रब तक हिन्दी टाइप-राइटिंग तथा हि दी शी घ्रलिपि का प्रशिक्षण प्राप्त कर चुके हैं भ्रोर कितने इस समय ऐसा प्रशिक्षण लेरहेहैं; श्रीर

(ख) क्या उन व्यक्तियों को हिन्दी के काम पर लगाया जा रहा है जो ऐसा प्रशिक्षण प्राप्त कर चुके हैं ?

### TRAINING OF EMPLOYEES OF HOMEMINISTRY IN HINDI TYPEWRITING ANDSHORTHAND

321. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of HoMi \F-FAIRS be pleased

- (a) the number of employees of his Ministry who have so far received Hindi typewriting training in Hindi shorthand respectively; and the number of those who are receiving such training at present; and
- (b) whether those persons who have received such training are being em ployed on Hindi work?]

गह-कार्य मंत्रालय में राज्य-मंत्री (श्री बीं । एन । दातार ): (क) अपेक्षित सूचना से समाविष्ट एक विवरण पत्र सभा पटल पर रख दिया गया है।

(ख) जी हां, जहां भीर जब भावश्यकता होती है।

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"Written Answers

[ 10 MAY 1962 ]

to Questions

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STATEMENT No. of

number *at* those who are present; and

receiving training at

persons trained in-

Hindi Typewriting—53. Hindi Shorthand—10.

(b) whether those persons who have received such training are being employed on Hindi work?]

No. of persons receiving training in— Hindi Typewriting—12.

Hindi Shorthand—4.

f[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) A statement containing the requisite information is laid on the Table of the House. (See *above*.)

(b) Yes, as and when required.]

## वित्त मंत्रालय के कर्मचारियों के लिये हिन्दी टाइपराइटिंग तथा शीझलिपि का प्रशिक्षण

३२२. श्री नवाबींसह चौहान: क्या विक्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) उनके मंत्रालय में अलग अलग कितने कर्मचारी अब तक हिन्दी टाइपराइटिंग तथा हिन्दी शीझिलिपि का प्रशिक्षण प्राप्त कर चुके हैं और कितने इस समय प्रशिक्षण ले रहे हैं; और
- (ख) क्या उन व्यक्तियों को हिन्दी के काम पर लगाया जा रहा है जो ऐसा प्रशिक्षण प्राप्त कर चुके हैं?

वित्त मंत्री (श्री मोरारजी द्यार० देसाई): (क) (i) हिन्दी टाइपिंग की ट्रेनिंग पाये हुए व्यक्तियों की संख्या--७०

- (ii) हिन्दी आशुलिप (शार्टहैंड) की ट्रेनिंग पाये हुए व्यक्तियों की संख्या—११
- (iii) हिन्दी टाइपिंग की ट्रेनिंग लेने वाले व्यक्तियों की संख्या—६२
- (iv) हिन्दी ब्राशुलिपि (शार्टहैंड) की ट्रॉनग लेने वाले व्यक्तियों की संख्या — २६
- (ख) मौका श्राने पर इन ट्रेनिंग पाये हुए व्यक्तियों से हिन्दी का काम लिया जाता है।

t[THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) (i) No. of persons trained in Hindi Typewriting—70.

- (ii) No. of persons trained in Hindi Shorthand—11.
- t [Training of Employees of Finance Ministry in Hindi Typewriting and Shorthand
- (iii) No. of persons receiving training in Hindi Typewriting—62.
- 322. SHRI NAWAB SINGH CHAU-HAN: (iv) No. of p Will the Minister of FINANCE be pleased to Shorthand—29.
  - (iv) No. of person $_{\rm s}$  receiving training in Hindi Shorthand—29.
- (a) the number of employees in his (b) The services of these trained persons are Ministry who have so far received training in utilized for doing Hindi work whenever such an Hindi typewriting and Hindi shorthand occasion arises.]

t[] English translation.

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# गजट का हिन्दी में प्रकाशन

- ३२३. श्री नवाबसिंह चौहान: क्या स्थान तथा ईंघन मंत्री यह बताने की कृपा करेंगें कि:
- (क) सरकार के निश्चय के अनुसार गजट आफ इंडिया के जिन भागों का अंग्रेजी के साथ हिन्दी में प्रकाशन होना है, क्या उसके लिये उनके मंत्रालय तथा संलग्न कार्यालयों में आवश्यक व्यवस्था कर ली गई है; और
- (ख) क्या उस निश्चय के धनुसार प्रकाशन का कार्य स्नारम्भ हो गया है?

### PUBLICATION OF GAZETTE IN HINDI

- 323. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of MINES AND FUEL be pleased to state:
- (a) whether necessary arrangements have been made in his Ministry and its attached offices for the publication of such parts of the Gazette of India as are to be published in Hindi alongwith English according to the decision of Government; and
- (b) whether the work of publication has started in accordance with that decision?]

# स्तान तथा ईंबन मंत्री (श्री कें० डी० मालवीय): (क) जी हां।

(ख) स्रव तक ऐसा कोई स्रवसर नहीं हुमा है कि खान श्रीर इंधन मंत्रालय को स्रपना कोई विषय गजट में संमेंजी के साथ साथ हिन्दी में भी छपवाने की स्रावश्यकता पड़ी हो। जब कभी इस प्रकार छपवाने की स्रावश्यकता पड़ेगी तो यह स्रावश्यकता सरकार के निर्णय के सनुसार परी की जायेगी।

t[THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVIYA): (a) Yes, Sir.

[] Englith tranilttion.

Ob) There has been no occasion so far on which the Ministry of Mines and Fuel was required to publish any of its matters in Hindi alongwith English in the Gazette. This requirement will be fulfilled in accordance with Government decision as and when the necessity thereof would arise.]

# स्टाफ के कल्याण सम्बन्धी कार्यक्रमों के हिन्दी में सरकुलर

३२४. श्री नवाबसिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृषा करेंग्रे कि :

- (क) गत तीन मास में विभिन्न मंत्रालयों ने स्टाफ के कल्याण सम्बन्धी कार्यक्रमों के विषय में कितने सरकुलर जारी किये;
- (ख) उनमें से (१) कितने अंग्रेजी में और (२) कितने हिन्दी में थे; और
- (ग) क्या इस बात की कोई व्यवस्था की जा रही है कि भविष्य में ऐसे सरकुलर हिन्दी में भी जारी किये जाया करें ?

# ISSUE OF CIRCULARS REGARDINGSTAFF WELFARE PROGRAMMES INHINDI

- 324. Shri NAWAB SINGH CHAU-HAN: Will the Minister of Home Affairs be pleased to state:
- (a) how many circulars were issued by the various Ministries in connection with staff welfare programmes during the last three months;
- (b) how many of those were issued (i) in English and (ii) in Hindi; and
- (c) whether any arrangements are being made to ensure that in future such circulars are issued in Hindi also?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार): (क) उपलब्ध सूचनः के ब्रनसार ऐसे ११८ सरक्लर जारी किय गये।

Written Answers

- (ख) १५ सरकूलर हिन्दी तथा ग्रंग्रेजी दोनों में जारी किये गये ग्रौर शेष केवल श्रंग्रेजी में।
- (ग) ग्रभी भी ऐसे सरकूलर जो विशेष रूप से चतुर्थ श्रेणी कर्मचारियों से सम्बन्धित होते हैं हिन्दी में भी जारी किये जाते हैं। इसके ग्रतिरिक्त ऐसा प्रबन्ध किया जा रहा है कि भविष्य में कर्मचारियों की कल्याण योजनात्रों से सम्बन्धित सभी सरकूलर हिन्दी ग्रीर ग्रंग्रेजी दोनों भाषात्रों में जारी किये जा सकें।

f [THE MINISTER OF 1ST ATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) According to available information 118 such circulars were issued.

- (b) 15 circulars were issued both in Hindi and English and the rest in English only.
- (o) The circulars which are of particular interest to Class IV employees are even now issued in Hindi also. Arrangements are, however, being made to issue all future circulars regarding staff welfare programmes both in Hindi and English.]

# दिल्ली प्रशासन के विकी-कर विभाग के फार्मी का हिन्दी ग्रनुवाद

३२४. श्री नवाब सिंह चौहान : क्या गह-कार्य मंत्री यह बताने की कूपा करेंगे किः:

(क) दिल्ली प्रशासन के बिकी कर विभाग के कितने फार्मों को अब तक हिन्दी में या सम्मिलित रूप से हिन्दी अंग्रेज़ी में छपना

[ ] English translation.

लिया गया है और कितने फार्म अभी तक ग्रंग्रेजी में ही हैं; ग्रौर

(ख) जो फार्म ग्रभी तक ग्रंग्रेजी में हैं. उन्हें हिन्दी में ग्रथवा दिभाषी रूप में छपवाने की कब तक आशा है

### HINDI TRANSLATION OF FORMS OF SALES TAX DEPARTMENT OF **DELHIADMINISTTRATION**

- 325. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of forms of the Sales Tax Department of Delhi ministration which have been printed so far either in Hindi or in the bilingual form both in Hindi and English and the number of those which are still in English; and
- (b) by when the forms which are still in English are expected to be printed in Hindi or in the bilingual form?]

गृह-कार्य मंत्रालय में राज्य मंत्र बी० एन० दातार ) : (क) ध जकन प्रयोग में आने वाले कुल फार्मों की संख्य लगभग ८० है। ये सब फ़ार्म केवल अंग्रेजी में ही छापे जाते हैं। फ़ार्मों को सम्मिलित रूप से अंग्रेजी तथा हिन्दी में छापने का प्रवन्ध किया जा रहा है।

(ख) दिल्ली-प्रशासन इस विषय में कार्यशील है ग्रौर यथाशीब्र इनको द्विभाषी रूप में छापने की कार्यवाही कर रहा है।

ICTHE MINISTER OF ISTATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The total number of forms in use at present is about 80. All these 'forms are printed in English only. Arrangements have been initiated for printing of the forms in the bilingual form in Hindi and English.

(b) Delhi Administration is already seized of the matter and every effort is being made to get them printed in the bilingual form as early as possible.]

# दिल्ली प्रशासन के विकय-कर विभाग दारा हिन्दी में जारी की गई सूचनायें

३२६. श्री नवाब सिंह चौहान : नया गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली प्रशासन के विकथ-कर विभाग ने यत तीन मास में कितनी सूचनाएं जारी कीं:
- (ख) इन में से कितनी सूचनायें (१) हिन्दी में और (२) अंग्रेजी में जारी की गईं : श्रीर
- (ग) क्या जनता की सुविधा के लिये ऐसी सूचनायें हिन्दी में जारी करने के लिये कोई निर्णय किया गया है ?

### [ISSUE OF NOTICES IN HINDI BY THE SALES TAX DEPARTMENT OF DELHI ADMINISTRATION

326. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many notices were issued by the of Sales Tax Department Delhi Administration during the last three months;
- (b) how many of these notices were issued in (i) Hindi and (ii) English; and
- (c) whether any decision has been taken to issue such notices in Hindi for the convenience of the people?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार): (क) लगभग ७,४०० ।

[ ] English translation.

# (ख) ये सब सूचनायें श्रंग्रेजी में छापी गईं ।

to Questions

# (ग) स्रभीतक नहीं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) 7,500 approximately.

- (b) All these notices were printed in English.
  - (c) Not yet.]

# हेवी इलैक्ट्रिकल्स प्लांट, भोपाल

३२७. श्री विमलकुमार मन्नालालजी चौरड्या: क्या इस्पात तथा भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) भोपाल स्थित हैवी इलेक्ट्रिकल्स प्लांट पर मुलतः कितनी लागत ग्राने का अनुमान था और कितना निर्माण कब कब तक पूरा होना अपेक्षित था ;
- (ख) लागत तथा निर्माण के मूल अनुमानों में क्या क्या परिवर्तन किये गये ग्रीर कव कव किये गये ;
- (ग) ३१ मार्च, १६६२ तक कुल कितनी रक्तम खर्च की गई थी ग्रौर उत्पादन की कितनीक्षमताथीतथाउस तारीखको वास्तविक उत्पादन कितना था :
- (घ) खर्च तथा उत्पादन की मूल योजना का पालन न करने के क्या क्या कारण हैं;
- (ङ) उक्त प्लांट का सारा काम कब तक पूरा हो जाने की संभावना है; ग्रौर
- (च) उक्त प्लांट का निर्माण पूरा हो जाने पर उसकी उत्पादन क्षमता कितनी

### HEAVY ELECTRICALS PLANT, BHOPAL

- 327. SHRI V. M. CHORDIA: Will the Minister of STEEL AND HEAVY IN-DUSTTRES be pleased to state:
- (a) what was the original estimat ed cost of the Heavy Electricals Plant at Bhopal and what work required to be completed by what time;
- (b) what changes were made in the original estimates of cost and work and when they were made;
- (c) what was the total amount that was spent and what was the capacity of production upto 31st March, 1962 and what was the actual production on that date;
- (d) what are the reasons for not adhering to the original plan of expenditure and production;
- (e) by when the entire work in respect of the above plant is likely to be completed; and

Of) what will be the production capacity of the said plant after its completion?

इस्पात तथा भारी उद्योग मंत्री (श्री सी॰ सुब्रह्मण्यम् ) : (क) से (च) एक विवरण संलग्न है।

### विवरण

(क) प्रायोजना प्रतिवेदन के अनुसार हैवी इलेक्ट्रिकल्स प्लांट, भोपाल की मूलतः लागत का अनुमान ३५ करोड़ के लगभग था। यह रिपोर्ट एसोसिएटिड इलेक्ट्रिकल इण्डस्ट्रीस लि०, यू० के०, प्रायोजना के तकनीकी सलाहकार द्वारा १६५६ में प्रस्तुत की गई थी। इस लागत में सिक्य पूंजी शामिल नहीं है और इस से एक पारी में १२.५ करोड़ रुपये या दो पारियों में २२ करोड़ रुपये का वार्षिक उत्पादन प्राप्त करना था। प्रायोजना प्रतिवेदनमें एक अनुसूची मे विभिन्न कामों के पूरे होने की तारीखें दिखाई गई थीं। अनुसूची के श्रनुसार स्विचिंगियर ग्रौर कुछ श्रन्थ विभागों में उत्पादन का काम १ जुलाई, १६६० को शुरु होना था। वास्तव में फैक्टरी ने इस तारीख को उत्पादन शुरू कर दिया।

- (ख) देश की विदेशी मुद्रा की समस्त<del>्र</del> कमी तथा सामान्य वित्तीय कठिनाइयों के कारण १६५७ में प्रायोजना को तीन प्रवस्थाओं में बांटने तथा २० करोड रुपये की लागत से ६.२४ करोड़ रुपये का अनुमानित वार्षिक उत्पादन प्राप्त करने के लिए प्रायोजना को प्रथम प्रवस्था को शीघ्र ही कियान्वित करने कानिक्चय किया गया। १६५५ में दो पारियों से १२.५ करोड़ रूपये प्रतिवर्ध का उत्पादन प्राप्त करने के लिए संपूर्ण फैक्टरी का निर्माण करने का निश्चय किया गया । १६६० में संयंत्र के उत्पादन को २४ करोड़ रुपये प्रति वर्ष तक बढाने का निश्चय किया गया । देशीय ग्रावश्यकतात्रों को सूट करने के लिए यह भ्रावश्यक था कि प्रस्थापित विस्तरण के साथ साथ प्रत्येक द्रांसफार्मर यनिट श्रीर जल-बरोवर्त के साइज को बड़ा किया जाय जिस से तेल क्षेत्र, मशीन-टुल्स श्रीर उपकरणों के साइज में ऊर्ध्व-संशोधन भनिवार्य हो गया । २५ करोड़ रुपये प्रतिवर्ष के उत्पादन के लिए प्रायोजना का संशोधित प्रावक्षलन ४० करोड़ रुपये के लगभग है जिस के श्राधार पर ग्रब प्रायोजना का निर्माण कार्य चल रहा है। इस प्राक्कलन में बस्ती के विकास की लागत तथा सिक्रय पंजी की श्रावश्यकताएं सम्मिलित नहीं हैं। फैक्टरी के सलाहकारों द्वारा तैयार की गई एक अनुपूरक प्राजक्ट रिपोर्ट भी सरकार के विचाराधीन है जिसमें यह बताया गया है कि सिविल निर्माण, मशीन-टूल्स और और उपकरणों में वृद्धि करके ५२ करोड़ रुपये के लगभग वार्षिक उत्पादन प्राप्त करने के लिए प्लांट का किस तरह विस्तार किया जः सकता है।
- (ग) ३१ मार्च, १९६५ तक फैक्टरी पर कुल लगभग २६ करीड स्पणे खर्चे

हुए । ३१ मार्च १६६२ तक ३.५ करोड़ रुपये का उत्पादन होने का श्रनुमान था। इस लक्ष्य के मुकाबले में इस श्रविष में हुए। वास्तविक उत्पादन के २ करोड़ रुपये से कुछ श्रिषक होने की संभावना है।

- (घ) सामान्यतः निर्माण-कार्यं अनुसूची के अनुसार हो रहा है। उत्पादन की मूल योजना का पालन न हो सकने के मुख्य कारण हैं (१) प्रथम वर्ष के उत्पादणार्यं यू० के० से घटक तथा कच्चा माल प्राप्त कश्ने में देरी और (२) श्रमिक कष्ट ।
- (इ) २५ करोड़ के उत्पादन कार्यक्रम से सम्बन्धित काम के १६६३ ६४ तक पूरा हो जाने तथा तीसरी योजना की समाप्ति से पूर्व संयंत्र के २५ करोड़ रुपये के उत्पादन का निर्धारित लक्ष्य प्राप्त कर लेने की संभावना है। १६६६-७० तक लगभग ५२ करोड़ रुपये का वार्षिक उत्पादन करने के लिए फैक्टरी का विस्तार करने के बारे में सरकार. विचार कर रही है।
- (च) ग्रन्त में हैवी इलेक्ट्रिकल्स प्लांट, भोपाल, विजली के भारी उपकरण जैसे हाईड्रिलिक ग्रीर थरमल टरबाइंस ट्रांसफार्मर, स्विचिगयर ग्रीर इण्डस्ट्रीयल कन्ट्रोलिगियर, जैनरेटर्स ग्रीर मीटर्स (जिन मे लोको-मोटिवस के लिए ट्रेक्शन मीटर्स भी सम्मिलित है) ग्रीर केपीसीटर्स तैयार करेगा।

t[THE MINISTER OF HEAVY INDUSTRIES SUBRAMANIAM): (a) to ment is attached. STEEL AND OSHRI C. (f) A state

### STATEMENT

(a) The original estimated cost of the Heavy Electricals Plant at Bhopal, as envisaged in the Project Report submitted by Associated Electrical Industries Limited, U.K., the Technical Consultants to the Project, in 1956, was about 35 crores, exclusive of working capital, for achieving an an-

nual output of Rs. 12-5 crores in single shift or Rs. 22 crores by working in two full shifts. The project report contained a schedule showing the dates by which different construction works were to be completed. According to the schedule, production work in the Switchgear and certain other Departments was to commence on the 1st July, 1960. The Factory actually started production on this date.

- (b) Due to overall shortage of country's foreign exchange resources and general financial stringency, it was decided, in 1957, to divide the project into three phases and to take up the implementation of phase I of the programme for an estimated annual production of Rs. 6'25 crores at a cost of about Rs. 20 crores, immediately. In 1958, it was decided to proceed with the construction of the factory in its entirety 'for an annual output of Rs. 12.5 crores with double shift working; subsequently in 1960, it was decided to expand the output of the plant to Rs. 25 crores per annum. As it was found necessary to, simultaneously, increase the sizes of individual units of transformers and water turbines along with the proposed expansion, to suit indigenous requirements, an upward revision in the floor space and in the sizes of machine tools and equipment was rendered necessary. revised project estimate for the expanded annual output of Rs. 25 crores is of the order of Rs. 40 crores (approximately) on the basis of which the construction of the project is now proceeding. This estimate does not include the cost of development of township and working requirements. Government have also under consideration a supplementary project report prepared by the Consultants of the factory as to how the plant could be expanded for an annual output of about Rs. 52 crores per annum by addition of civil works and installation of machine tools and equipment.
- (c) The total expenditure incurred  $o_n$  the factory up to 31st March, 1962 is Rs. 26 crores (aproximately). The estimated production to be achieved by

31st March, 1962 was Rs. 3.5 crores. As against this target, the actual production for this period is likely to be just over Rs. 2 crores.

- (d) Construction work is progressing generally according to schedule. The fall in production compared to the estimate is mainly attributable to (i) delays in obtaining raw materials and components from U. K. for the first year's production; and (ii) labour troubles.
- (e) Work connected with the Rs. 25 crores output programme is likely to be completed by 1963-64; and the capacity of the plant is expected to reach the targetted output of Rs. 25 crores before the end of the Third Plan. The expansion of the factory for an annual output of about Rs. 52 crores to be achieved by 1969-70, is under consideration.
- (f) The Heavy Electricals Plant at Bhopal will ultimately produce heavy electrical equipment such as hydraulic and thermal turbines, transformers, switchgear and industrial controlgear, generators and motors (including traction motors for electric locomotives) and capacitors.]

# चोरी छिपे सामान लेजाते हुए गवनंमेंट फार्म्स प्रेस, ग्रलीगढ़ के कर्मचारी का पकडा जाना

३२८. श्री नवार्बासह चौहान : क्या विक्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि २० दिसम्बर, १६६१ को गवर्नमेंट फार्म्स प्रेस, झलीगढ़ का एक कर्मचारी विदेशों से चोरी छिपे सामान लाता हुआ पालम हवाई स्रह्वे पर कस्टम ऋधिकारियों द्वारा पकड़ा गया था ;
- (ख) यदि उपरोक्त भाग (क्) क उत्तर 'हां' हो तो उसके पास क्या क्या **स**ामान पाया गया ; स्त्रीर

(ग) क्या उसके घर की भी तलाशी ली गई थी और यदि हां, तो वहां से क्या क्या काग़जात बरामद हुए थे उस मामले में इस समय क्या कार्यवाही हो रही हैं?

### t [EMPLOYEE OF GOVERNMENT FORMSPRESS, ALIGARH CAUGHT FOR SMUGGLINGOF GOODS

- 328. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that an employee of the Government Forms Press, Aligarh was caught by the Customs authorities at the Palam Airport on the 20th December, 1961 while smuggling goods from abroad;
- (b) if the answer to part (a) above be in the affirmative, what goods were found with him: and
- (c) whether his house was also searched, and if so, what decumenta were seized there and what action is being taken in this case at present?]

# वित्त मंत्री (श्री मोरारजी ग्रार० देसाई): (क) ग्रीर (ख) यह ठीक है कि गवर्नमेंट ग्राफ इंडिया प्रेस, ग्रलीगढ़ का एक कर्मचारी २० दिसम्बर, १६६१ को पालम हवाई ग्रड्डे पर उतरा। लेकिन कस्टम वालों को उसके पास कोई निषिद्ध वस्तु नहीं मिली। उस समय उसके पास जो कागजात मिले, उनसे पता चलता था कि उसने विदेशी मुद्रा विनियमन ग्रिधिनियम (फारेन एक्सचेंज रेगुलेशन ऐक्ट), १६४७ के कुछ उपवन्धों (प्रावीजन्स) का उल्लंबन किया है। मामला विचाराधीन है।

(ग) यह सच है कि इस मंत्रालय के प्रवर्तन निदेशालय (एनफोर्समेंट) डाइरेक्टरेट) के अफसरों द्वारा अलीगढ़ में इस व्यक्ति के घर की तलाशी ली गयी थी, लेकिन कोई कागज बरामद नहीं हुआ। t[THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) It is a fact that an employee of the Government of India Press, Aligarh, landed at Palam Airport on 20th December, 1961. No contraband articles were, however, found from him by the Customs. Certain documents which were seized from him then, however, indicate that he may have contravened some provisions of the Foreign Exchange Regulation Act, 1947. The case is under adjudication.

(c) It is a fact that his residence at Aligarh was searched by the officers of the Enforcement Directorate of this Ministry; but no document was seized.]

# क्षेत्रीय सेना की योजना सम्बन्धी परामर्श समितियां

३२६. श्री विमलकुमार मन्नालालजी चौरड़िया: क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगें कि :

- (क) क्षेत्रीय सेना की योजना के संबंध में जनता का सहयोग प्राप्त करने के लिये किन किन राज्यों में परामर्श समितियां बनाई गई हैं; ग्रीर वे कब कब बनाई गई थीं; ग्रीर
- (ख) मध्य प्रदेश की समिति बनने के बाद उसकी कितनी बैठकें हुई हैं ?
- t [Advisory Committee on Territorial Army Scheme
- 329. SHRI V. M. CHORDIA: Will the Minister of DEFENCE be pleased to state:
- (a) the names of the States where Advisory Committees have been set up to enlist public co-operation in the Territorial Army Scheme and when each one of them was set up; and

(b) the number of meetings held by the committee for Madhya Pradesh since its setting up?]

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री के रघुरमेया): (क) निम्नलिखित राज्यों में उनकें सामने दी गई तिथियों को राज्य मन्त्रणा समितियां बनाई गई थीं:

स्रांध्र प्रदेश	88-85-88
ग्रसम	७-=-५४
बिहार	<b>५</b> –१२– <b>५</b> ३
गुजरात	१६-२ <del>-</del> ६ <b>१</b>
केरल	€-5 <b>-</b> 48
मध्य प्रदेश	<b>४−७−</b> ¥₹
मद्रास	२ <b>३</b> -७-४३
महाराष्ट्र	पहले पहल बम्बई राज्य
	के लिये बनाई गई थी
	१ <b>६६</b> ५३ की
<b>मै</b> सूर	२४-१-४६
उड़ीसा	₹ <b>%</b> —3—3 \$
पंजाब स्रौर	पहले पहल पंजाव भीर
हिमाचल प्रदेश	दिल्ली के लिये बनाई
	गई थी २७-२-५४ को
राजस्थान	१ <b>५</b> –१ <b>१–</b> ५७
उत्तर प्रदेश	<b>५-१२-५</b> ३
पश्चिमी बंगाल	\$ <b>2-9-3</b> \$
संघ क्षेत्र दिल्ली	१५–६–६१
(ख) भ्राठ।	
, ,	

†[THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RACHURAMAIAH): (a) State Advisory Committees were constituted in the following States on the dates shown against each of them:—

Andhra Pradesh
Assam . . . 7th August, 1954.

Bihar . . . 5th December, 1953.

Gujarat . . . 16th February, 1961.

Kerala . . . 6th February, 1954.

Madhya Pradesh
Madras . . 23rd July, 1955.

Maharashtra . Originally formed for BOMBAY State on the 19th September

1953.

Mysore . . . 25th January 1956 Orissa . . . 19th September 1953

Punjab & Himachal

Pradesh . Originally formed for PUNJAB and DELHI on the 27th February

1954.

Rajasthan . . 15th November 1957 Uttar Pradesh . . 5th December 1953 West Bengal . . 19th September 1953

Union Territory of Delhi . . . 15th June 1961.

### (b) Eight.]

विदर्भ के बुलढाना जिले के गांव सिघ खेड़ा में नौ 'ग्राउंड हालो' का पाया जाना

३३० श्री भगवत नारायण भागवः क्या वैज्ञानिक श्रनुसंघान श्रीर सांस्कृतिक कार्य मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या यह सच है कि विदर्भ के बुलढाना जिले के गांव सिध खेड़ा में हाल में जब जीजा माता स्मारक होस्टल के निर्माण के लिए जमीन खोदी जा रही थी, नौ 'ग्राउंड हाल' पाये गये हैं ;
- (ख) क्या इन हालों के स्रतिरिक्त पुरातत्व महत्व की कोई अन्य वस्तुएं भी पाई गई हैं ;
- (ग) ये हाल अनुमानतः कितने पुराने हैं और ये किस काल से सम्बन्धित हैं ; श्रीर
- (घ) इस सम्बन्ध में पुरातत्व विभाग ने क्या क्या खोज की है ग्रौर उनके क्या परिणाम निकले हैं ?

t [FINDING OP NINE "GROUND HALLS" IN VILLAGE SIDH KHERA IN BULDHANA DISTRICT OP VIDARBHA

330. SHRI B. N. BHARGAVA: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

- (a) whether it is a fact that nine "ground halls" were found recently in village Sidh Khera in Buldhana District of Vidarbha when land was being dug for the construction of Jeeja Mata Memorial Hostel;
- (b) whether any other articles of archaeological importance have been found besides these halls;
- (c) approximately how old are these halls and with which period they are connected; and
- (d) what investigations have been made by the Department of Archaeo logy in this connection and with what results?]

वैज्ञानिक ग्रनुसंघान ग्रौर सांस्कृतिक-कार्य मंत्रालय म उपमंत्री (डा० मन मोहन दास) : (क) जी हां ।

- (ख) ब्यौरा ग्रभी नहीं मिला है।
- (ग) १७वीं शताब्दी, मराठा काल ।
- (घ) भारतीय पुरातत्व सर्वेक्षण की खोज से पता चला है कि ये अण्डर ग्राउण्ड हाल खास ऐतिहासिक महत्व के नहीं हैं।

f[THE DEPUTY MINISTER IN THE MINISTRY OP SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): (a) Yes, Sir.

- (b) Details are not yet available.
- (b) The 17th Century, Maratha Period.
- (d) As a result of the investigations carried out by the Archaeological Survey of India, it has been found that these underground halls are not of any outstanding historical importance.]

### ELECTION TRIBUNALS

- 331. SHRI M. P. BHARGAVA: Will the Minister of Law be pleased to state:
- (a) the number of Election Tribunals which have been constituted by

the Election Commission upto 30th April, 1962 lor trying election petitions;

- (b) what is their state-wise breakup; and
- (c) whether some more Election Tribunals are likely to be formed?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA): (a) Ten election tribunals have been constituted upto the 30th April 1962, in the various States for trying election petitions.

(b) The State-wise break-up of the tribunals set up till the 30th April, 1962, is as follows: —

Assam				¥1	1
Mysore			*		4
Orissa		141		23	I
Uttar Pr	adesh	960	¥	120	1
West Be	ngal		*		1
Jammu a	and Ka	ashmir			2

(c) More election tribunals will be constituted as soon as the petitions are admitted and copies of the petitions are published in the official Gazettes and notices are served on the respondents.

HIGHER SECONDARY SCHOOLS IN DELHI

- 332. SHRI M. P. BHARGAVA: Will the Minister of EDUCATION be pleased to state:
- (a) the number of Higher Secondary Schools in Delhi as on the 15th August, 1947; and
- (b) the number of Higher Secondary Schools in Delhi as on 31st March, 1962?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) 45.

(b) 30O.

### वैज्ञानिक सेविवर्ग समिति

३३३. श्री भगवत नारायण भागवः क्या वैज्ञानिक श्रनुसंघान श्रीर सांस्कृतिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) वैज्ञानिक सेविवर्ग समिति की स्थापना के बाद से अब तक उस की कितनी बैठक हुई हैं और उसकी सिफारिशें क्या हैं;
- (ख) क्या यह सच है कि इस समिति ने कितपय उल्लिखित विषयों के बारे में अध्ययन कराने के लिये श्री पीताम्बर पन्त, डा० डी० एस० कोठारी, श्री आर० प्रसाद और श्री इन्द्रजीत सिंह को नियुक्त किया था ; और
- (ग) यदि हां, तो क्या इन महानुभावों ने समिति को अपने प्रतिवेदन दे दिये हैं ; ग्रीर उनके मुख्य मुझाव क्या हैं ?

f Scientific Personnel Committee

- 333. SHRI B. N. BHARGAVA; Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) the number of meetings so far held by the Scientific Personnel Committee since its setting up and what were its recommendations;
- (b) whether it is a fact that the Committee appointed Shri Pitamber Pant, Dr. D. S. Kothari, Shri R. Prasad and Shri Indrajit Singh for conducting studies on certain specified subjects; and
- (c) if so, whether these persons have submitted their reports to the Committee; and what are their main suggestions?

वैज्ञानिक अनुसन्धान और सांस्कृतिक-कार्यं मंत्री (श्री हुमायून कविर) : (क)

t[] English translation.

श्रव तक समिति ने छः बैठकें की हैं। समिति ने श्रभी तक श्रपनी सिफारिशों को श्रंतिम रूप नहीं दिया है।

- (ख) जी हां।
- (ग) उन्होंने निम्नलिखित से सम्बन्ध रखने वाले प्रारम्भिक कागज पत्र दे दियें हैं :---
  - (१) स्कूलों में प्रयोग के लिये वैज्ञानिक सञ्जा,
  - (२) हर एक स्कूल में कुछ छात्रों के लिये विज्ञान की शिक्षा जारी करना,
  - (३) वैज्ञानिक शिक्षा को बढावा देना,
  - (४) विज्ञान के छात्रों को छात्रवित्यां,
  - (५) १६६०—७५ के दौरान होने वाले विकास को ध्यान में रखते हुए ग्रध्यापकों की जरूरतें,
  - (६) वैज्ञानिकों कापूल-स्कीम कालागू करनाः।

ये पत्र प्रमुख समस्यात्रों और रुचिकर सूचनात्रों को प्रकाश में लाते हैं लेकिन इस विषय पर विस्तार से विचार करने की जरूरत है इसके पहले कि कोई निश्चित निर्णय किया जाय ।

f[THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) The Committee has held six meetings so far. The Committee has not yet finalised its recommendations.

- (b) Yes, Sir.
- (c) They have submitted preliminary papers dealing with:
  - (1) scientific equipment for use in schools;

- (2) introduction of science teaching in every school for some students;
- (3) incentives for scientific teaching;
- (4) scholarships to science students;
- (5) requirements of teachers in the context of perspective of development, 1960—1975;
- (6) *Pool of Scientists*—the implementation of the scheme.

These papers raise important issues and provide interesting information but the subjects need detailed consideration before any definite conclusions can be drawn.]

# प्रतिरक्षा मंत्रालय के ग्रधीन काम करने वाले ज्योतोजिस्ट

३३४. श्री भगवत नारायण भागंव : वया प्रतिरक्षा मंत्री यह वताने की कृपा करेंगे कि उन के मंत्रालय के श्रधीन ३१ मार्च, १६६२ को कितने कितने श्रिसस्टेंट ज्योलोजिस्ट, जूनियर ज्योलोजिस्ट, सीनियर ज्योलोजिस्ट, मुपरिटेंडिंग ज्योलोजिस्ट तथा श्रन्य उच्च पदाधिकारी काम कर रहे थे ?

t [Geologists working under Defence Ministry

334. SHEI B. N. BHARGAVA; Will the Minister of DEFENCE be pleased to state the number of Assistant Geologists, Junior Geologists, Senior Geologists, Superintending Geologists and other high ranking officers working under his Ministry on the 31st March, 1962?]

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री कें रघुरमया) : प्रतिरक्षा मंत्रालय के प्रधीन भूगर्भ वैज्ञानिकों के कोई पदस्थान नहीं हैं।

t[THE MINISTER OF STATE IN THH MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH): There are no such

posts of Geologists under the Ministry of Defence.]

# ग्रन्तर्राष्ट्रीय संस्कृत पुस्तकालय, मैसूर के लिये पुस्तकों

३३४. श्री भगवत नारायण भागंवः क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि क्या अन्तर्राष्ट्रीय संस्कृत पुस्तकालय, मैसूर के लिये पिछले तीन वर्षों में विदेशों से विशेषतः जर्मनी से संस्कृत पुस्तकें मंगाई गई हैं और यदि हां, तो किन किन देशों से मंगाई गई हैं और किस मृल्य पर ?

t [Books for the International Sanskrit Library, Mysore

335. Shri B. N. BHARGAVA; Will the Minister of EDUCATION be pleased to state whether Sanskrit books have been procured from abroad, especially from Germany, during the last three years for the International Sanskrit Library at Mysore, and if so, the names of the countries from where they have been procured and the prices thereof?]

शिक्षा मंत्री (डा० कालू लाल श्रीमाली) : सूचना एकत्र की जारही है ग्रीर सभा पटल पर रखदी जायेगी ।

†[THE MINISTER OF EDUCATION (Dr. K. L. Shrimali): The information is being collected and will be laid on the Table of the House.]

# संस्कृत की पुरानी पुस्तकों का मुद्रण तथा प्रकाशन

३३६ श्री भगवत नारायण भागं<mark>वः</mark> .क्या क्रिक्सा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने संस्कृत की उन पुरानी पुस्तकों के मुद्रण तथा प्रकाशन के सम्बन्ध में कोई निर्णय किया है, जिनका छपना बन्द हो गया है या जो प्रकाशित नहीं हुई; यदि हां, तो इस योजना का व्यौरा क्या है; ग्रीर

(ख) क्या उन पुस्तकों की कोई सूची तैयार की गई है जिनका छपना बन्द हो गया है और यदि हां, तो क्या उसकी एक प्रति सभा पटल पर रखी जायेगी?

t [Printing and publishing of old-Sanskrit Books

336. SHRI B. N. BHARGAVA: Will th Minister of EDUCATION be pleased to state:

- (a) whether Government have taken a decision in regard to the printing and publishing of the old Sanskrit books which are out of print or which are unpublished; if so, what ar, the details of the scheme; and
- (b) whether any list of the books which are out of print has been prepared and if so, whether a copy of the same will be placed on the Table of the House?]

शिक्षा मंत्री (डा० कालू लाल श्रीमाली): (क) ग्रीर (ख) विवरण सभा पटल पर रख दिया गया है ।

# विवरण

(क) और (ख) संस्कृत के विकास और प्रकार से सम्बन्धित विषयों पर भारत सरकार को सलाह देने के लिए स्थापित किए गए केन्द्रीय संस्कृत मण्डल की सिफारिश के अनुसार निम्नलिखित पुरानी संस्कृत पुस्तकों का प्रकाशन प्रारम्भ किया गया है:--

### १. शब्द कल्पद्रम

२. महाभारत में व्यक्तिवाचक नामाँ की अनुक्रमणिका) (Index to the proper names m Mahabharata) (लेखक : सोरेंसन) ३. गणरत्न महोदधि

2817

४. उपनिषदों की श्रनुक्रमणी (Concordance of the Upanishads)

(लेखक: कर्नल जेंकब)

- श्री एस० सी० वसु द्वारा श्रनुदित ग्रष्टाध्यायी
- श्री एस० सी० वसु द्वारा भ्रनुदित सिद्धांत कीमुदी
- उ. दो ग्रथवा तीन खण्डों में शंकराचार्य taken up.]
   की सम्पूर्ण रचनाएं---सस्ते संस्करण
- टीका सहित महाभाष्य--प्रदीप,
   उद्योत, छाया--सस्ते संस्करण

न्नाप्टे के संस्कृत-मंग्रेजी और मंग्रेजी-संस्कृत शब्दकोषों को (विद्यार्थी संस्करण), सस्ते संस्करणों में प्रकाशित करने का कार्य भी प्रारम्भ कर दिया गया है।

|[THE MINISTER OF (DR. K. L. SHHIMALI): (a) and (b)
A statement is laid on the House.

### STATEMENT

- (a) and (b) On the recommendation of the Central Sanskrit Board which has been set up for advising the Government of India on matters relating to the pfopagation and development of Sanskrit printing of the following old Sanskrit books has been taken in hand:—
  - 1. Shabda Kalpadruma.
  - Index to the proper names in Mahabharata by Sorenson.
  - 3. Ganaratna-Mahodadhi.
  - 4. Colonel Jacob's Concordance of Upanishads.
- ■f[] English translation.

5.S. C. Vasu's translation of Ashtadhyayi.

6.S. C. Vasu's translation Of Siddhanta Kaumudi.

Complete works of Shankara-charya in two or three volumes— Cheap Edition.

to Questions

Mahabhashya with commentaries— Pradip, Udyota, Chhaya—Cheap edition.

The question of printing of Apte's Sanskrit-English and English-Sanskrit dictionaries (students edition) in cheap editions has also been taken up.]

# तिरुपती (स्रांध्र प्रदेश) में केन्द्रीय संस्कृत विद्यापीठ

३३७. श्री भगवत नारायण भागंव : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) तिरुपति (ग्रांध्र प्रदेश) स्थित केन्द्रीय संस्कृत विद्यापीठ में संस्कृत की उम्नति के लिये किस प्रकार का काम होगा और वहां ग्रनुसन्धान तथा श्रध्ययन के लिये क्या क्या प्रबन्ध किये जायेंगे; श्रीर
- (ख) क्या इस संस्था में कोई पुस्तकालय होगा, श्रौर यदि हां, तो इस के लिये कितनी धनराशि मंजुर की गई है ?

### t [CENTRAL SANSKRIT VIDYAPEETHA AT TIRUPATT (ANDHRA PRADESH)

- 337. SHRI B. N. BHARGAVA: Will the Minister of EDUCATION be pleased to state:
- (a) what nature of work will be done at the Central Sanskrit Vidyapeetha at Tirupati in Andhra Pradesh for the progress of Sanskrit and what arrangements will be made there for research and study; and

(b) whether there will be any library in this Institute, and if so, what amount Of money has been sanctioned for the same?]

शिक्षामंत्री (डा० कालू लाल श्रीमाली):
(क) श्रीर (ख) विवरण सभा पटल पर
रख दिया गया है।

### विवरण

- (क) श्रारम्भ में, केन्द्रीय संस्कृत विद्या-पीठ के मुख्यतः दो तरह के कार्यक्रम होंगे :---
  - (ग्र) शिक्षण की ग्राधुनिक पढ़ित में संस्कृत शिक्षकों को प्रशिक्षित करना ; ग्रौर
  - (ग्रा) संस्कृत ज्ञान की कुछ विशिष्ट शाखाओं में अनुसन्धान ग्रायोजित करना ।
  - इसके लिये ग्रध्यापकों, ग्रनुसन्धान सहायकों म्रादि की नियुक्ति एवं उचित छात्रवृत्तियों की व्यवस्था की जा रही हैं।
- (ख) इस प्रयोजन के लिए केन्द्रीय संस्कृत विद्यापीठ तिरुपति सोसाइटी के बजट अनुमानों में १९६२-६३ के लिए १०,००० रुपये की राशि सम्मिलित की गई है।

THE MINISTER OP EDUCATION (DR. K. L. SHRIMALI): (a) and (b) A statement is laid on the Table of the House.

### STATEMENT

(a) The Kendriya Sanskrit Vidya-peetha will undertake the following programme to begin with—(i) training of Sanskrit teachers in the improved methods of teaching and (ii) conducting research in some of the specialized branches of Sanskrit learning.

For this necessary arrangements are being made to appoint suitable staff

and to award scholarships to trainees and scholars.

(b) A sum of Rs. 10,000 has been included for this purpose in the budget estimates of the Kendriya Sanskrit Vidyapeetha Tirupati Society for the year 1962-63.]

# लीव ट्रैवल कन्संशन योजना

३३८. श्री नवाबसिंह चौहान: वया गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) लीव ट्रवल कन्सैशन योजना की मुख्य बातें क्या हैं और उस से किन किन श्रेणियों के कर्मचारी लाभान्वित होते हैं ; और
- (ख) क्या इस योजना को श्रन्थ श्रेणियों के कर्मचारियों पर भी लागू करने का विचार है; श्रोर यदि नहीं तो इसका क्या कारण है?

### t [LEAVE TRAVEL CONCESSION SCHEME

338. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of **HOMK** AFFAIRS be pleased to state:

- (a) what are the salient features of the Leave Travel Concession Scheme, and the categories of the employees who are benefited by it; and
- (b) whether it is proposed to extend it to other categories also; if not, the reason thereof?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार): (क) केन्द्रीय सरकार के सभी कर्मचारी (श्रव्यिल भारतीय सेवाग्रों के कर्मचारी, राज्य सरकारों के व कर्मचारी जिनकी प्रतिनियुक्ति केन्द्रीय सरकार में हुई है तथा श्रौद्योगिक व कार्य-प्रभार कर्मचारी इनमें शामिल हैं) जो नियमित छुट्टी के श्रविकारी हैं इस रिग्रायत के पात्र हैं। गृह मंत्रालय के ज्ञापन संख्या ४३/१/५५-एस्टेबिलशमेंट

(ए)-पीटी दिनांक ११-१०-१६५६ तथा संख्या ६/७/५६- एस्टेबिलशमेंट (ए) दिनांक १५-६-१६६० की प्रतिलिपि सभा पटल पर रख दी गई है। [देखिए परिशिष्ट ३८, **अनुपत्र संस्था ३**४]

(ख) प्रश्न नहीं उठता क्योंकि केन्द्रीय सरकार के सभी भौद्योगिक तथा मनौद्योगिक नियमित कर्मचारियों को यह रिम्रायत प्राप्य है।

I[THE MINISTER OF STATE IN THE MINISTRY OP HOME AFFAIRS (SHRI B. N. DATAR): (a) All the employees of the Central Government (including members of All India Services, employees of State Governments on deputati'on with the Central Government industrial and work-charged staff) who are entitled to regular leave are eligible for the concession. A copy of Ministry of Home Affairs O.M. No. 43/1/55-Ests (A)-Pt., dated 11th October, 1956 and O.M. No. 6/7/59-Ests(A), dated 15th June, 1960 are laid on the Table of the Hou:e. {See Appendix XXXVIII, An-nexure No. 35.)

(b) Does not arise as the concession is already admissible to all regular Central Government servants, industrial and nonindustrial.]

# राजभाषा (विधायी) श्रायोग

३३६ श्री नवाबसिंह चौहान : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या राज भाषा (विधायी) भ्रायोग के सभी सदस्यों की नियुक्ति हो चुकी है;
- (ख) यदि हां, तो ग्रायोग के सदस्य कौन कौन हैं; ग्र.र
- (ग) यदि उपरोक्त भाग (क) का उत्तर 'ना' हो, तो देरी का कारण क्या है ग्रौर ये नियुक्तियां कव तक हो जायेंगी?

### t[Official Language (Legislative) COMMISSION

to Questions

- 339. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LAW be pleased to state:
- (a) whether all the members of the Official Language (Legislative) Commission have been appointed;
- (b) if so, what are the names of the members of the Commission; and
- (c) if the answer to part (a) above be in the negative, what is the reason for the delay and by when these appointments will be

विधि मंत्रालय में उपमंत्री (श्रीबी० मिश्रा): (क) जी नहीं। आयोग के १८ सदस्यों में से ग्रब तक चौदह व्यक्तियों की नियक्ति हुई है।

- (ख) ग्रायोग में निम्नलिखित व्यक्ति नियक्त किये गये हैं :---
- (१) श्री सी० पी० सिन्हा—ग्रध्यक्ष
- (२) श्री बी० जी० मुर्खेश्वर—उपाध्यक्ष
- (३) श्री मौलिचन्द्र शर्मा
- (४) श्री घनश्याम सिंह गुप्त
- (४) श्री एस० एन० भट्टाचार्य

# ग्रंशकालिक सदस्य

- (१) प्रो० जी० सी० वैंकटासुब्बाराव
- (२) श्री पी० एल० सोमे
- (३) श्री यशोधर एन० मेहता
- (४) श्री के० पद्मनाभन्
- (४) श्री नजीर ग्रहमदशाह
- (६) श्री जी० सी० शर्मा
- (७) श्री एस० एन० ग्रग्रवाल, एम०एल०ए०
- (=) श्री एस० एस० मोरे, एम०पी०
  - श्री बाल कृष्ण-सदस्य सचिव
- (ग) आयोग में नियुक्त किये जाने के लिए सभी सदस्य चन लिये गये थे किन्तू चार

व्यक्तियों की श्रीपचारिक नियुक्ति नहीं की जा सकी। एक सदस्य को पूर्णकालिक नियुक्ति के लिए उत्तर प्रदेश से चुना गया था किन्तु दुर्माग्य से उसकी मृत्यु हो गई है तथा दूसरे व्यक्ति के चुने जाने का प्रश्न विचाराधीन है। पूर्णकालिक सदस्य के रूप में नियुक्ति के लिए मद्रास से जो एक सदस्य चुना गया था, उसने सदस्य बनने से इंकार कर दिया है। दूसरे जिस व्यक्ति को नियुक्ति के लिए चुना गया था, मद्रास सरकार ने उसे कार्यमुक्त नहीं किया। श्रतः मद्रास से किसी दूसरे व्यक्ति को चुनने का प्रश्न भी विचाराधीन है।

श्रंशकालिक सदस्यों के दो रिक्त स्थानों में से उड़ीसा के एक व्यक्ति को नियुक्ति के लिए पहले ही लिखा जा चुका है तथा उसकी स्वीकृति की प्रतीक्षा की जा रही है। मैसूर के एक व्यक्ति के सामने भी उसे नियुक्त किये जाने का प्रस्ताव रखा गया था किन्तु उसने इंकार कर दिया था। श्रतः मैसूर से किसी दूसरे व्यक्ति के चुने जाने के प्रश्न पर सरकार विचार कर रही है। श्राशा की जाती है कि, ये नियुक्तियां बहुत जहदी हो जायेंगी।

t[THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA):

- (a) No, Sir. Out of the 18 mem bers of the Commission, fourteen per sons have so far been appointed.
- (b) The following perfeons have been appointed to the Commissi'on:
  - 1. Shri C. P. Sinha—Chairman.
  - 2. Shri B. G. Murdeshwar—Vice-Chairman.

### Members

- 3. Shri Mauli Chandra Sharma
- 4. Shri Ghanshyam Singh Gupta
- 5. Shri S. N. Bhattacharya

Part-time Members

- 1. Prof. G. C. Venkata Subbarao
- 2. Shri P. L. Shome
  - t[ 1 English translation.

- 3. Shri Yashodhar N. Mehta
- 4. Shri K. Padmanabhan
- 5. Syed Nazir Ahmed Shah
- 6. Shri G. C. Sharma
- 7. Shri S. N. Agrawal, M.L.A.
- 8. Shri S. S. More, M.P.

Shri Bal Krishna—Member-Secretary.

(c) All the persons to be appointed to the Commission were selected but formal appointment in respect of four persons could not be made. One of the Members who was selected from U.P. for appointment as a full-time Member has, unfortunately, expired and the question of selecting another person is under consideration. A pers'on who was selected from Madras for appointment as full-time Member had declined the offer. Another person who was selected for appointment could not be relieved by the Madras Government and the question of selecting another person from Madras is also under consideration.

Out of the two vacancies of part-time Members, an offer of appointment has already been made to a person from Orissa and his acceptance is awaited. An offer of appointment was also made to a person from Mysore, but he had declined the offer. The question of selecting another person from Mysore is receiving the attention of the Government. These appointments are expected to be made shortly.]

# राज भाषा (विधायी) श्रायोग के लिये श्रावश्यक स्टाफ

(क) राज भाषा (विधायी) श्रायोग को जो कार्य सींपा गया है, उसे पूरा करने के लिये कितने स्टाफ की आवश्यकता है और अब तक कितना स्टाफ भर्ती कर लिया गया है; और

(ख) बाकी स्टाफ़ कब तक मर्ती कर लिया जायेगा और इस देरी का क्या कारण है ?

# STAFF REQUIRED FOR THE OFFICIAL LANGUAGE (LEGISLATIVE) COMMISSION

340. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Law be pleased to state:

- (a) the strength of the staff which is required to complete the work en trusted to the Official Language (Legislative) Commission and how much staff has been recruited so far; and
- (b) by when the remaining staff will be recruited and what is the reason for the delay?]

विधि मंत्रालय में उपमंत्री (श्री बीठ मिश्रा): (क) ग्रीर (ख) वर्तमान स्थिति में यह बताना सम्भव नहीं है कि राजभाषा (विधायी) आयोग के काम को पूरा करने के लिए कुल कितने स्टाफ की श्रावश्यकता होगी। आयोग को तत्काल ही जितने प्राविधिक कर्मचारियों की आवश्यकता है, यह प्रश्न सरकार के विचाराधीन है। आयोग के रोजमरी के कामों को चलाने के लिए प्रशासन सम्बन्धी कुछ पद मंजूर हो चुके हैं जिन्हें भर लिया गया है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA): (a) and (b) It is not possible to indicate at this stage the exact staff that would be required to complete the work of the Official Language (Legislative) Commission. The question regarding the immediate requirements of the Commission in respect of the technical staff is under consideration of the Government. A few posts on the administration side have, however, been sanctioned and

filled in to carry on the day to day Work of the Commission.]

वे देश जिनके विद्यार्थी पारस्परिक विनिमय के आधार पर भारत में शिक्षा व प्रशिक्षण प्राप्त कर रहे हैं

३४१. श्री राम सहाय: नया वैज्ञानिक श्रनुसंवान श्रीर सांस्कृतिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) विद्यार्थियों के पारस्परिक विनिमय की योजना के अधीन किन किन देशों के विद्यार्थी भारत में शिक्षा व प्रशिक्षण प्राप्त कर रहे हैं; और
- (ख) इसी योजना के ग्रधीन किन-किन देशों में भारतीय विद्यार्थी शिक्षा प्राप्त कर रहे हैं ग्रीर वे किस किस विषय में शिक्षा प्राप्त कर रहे हैं ?

### COUNTRIES WHOSE SCHOLARS ARE RECEIVING EDUCATION AND TRAINING IN INDIA ON MUTUAL EXCHANGE BASIS

- 341. SHRI RAM SAHAI: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to •tate:
- (a) the names of the countries whose scholars are receiving education and training in India under the scheme of mutual exchange of scholars; and
- (t) the names of the countries in which Indian students are receiving education under the same scheme and the subjects in which they are receiving education?]

वैज्ञानिक अनुसंघान और सांस्कृतिक-कार्य मंत्री (श्री हुमायून कविर): (क) और (ख) माननीय सदस्य का घ्यान इस मंत्रालय द्वारा प्रकाशित विवरणिका "स्कालरशिष्स फ़ार स्टडी एबीड एण्ड एट होम" (तीसरा संस्करण, १६६१) की और दिलाया जाता है, जिसकी

एक प्रति संसद् पुस्तकालय में मिल सकतो है। जब से विवरणिका प्रकाशित हुई, ग्रोस, नार्वे, पश्चिम जर्मनी ग्रीर यु० ए० ग्रार० के साथ छ।त्रों के विनिमय के लिये इंतजाम हुआ है। विवरणिका में उल्लिखित विषयों के अलावा चार भारतीय य० ए० आर० में अरबो जबान और इस्लाम का अध्ययन कर रह है।

T[THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHHI HUMAYUN KABIR): (a) and (b) Attention of the Hon'ble Member is invited to the brochure, "Scholarships for Study Abroad and at Home" (Third Edition, 1961), published by this Ministry, a copy of which is available in the Parliament Library. Since the brochure was published, arrangements for exchange of scholars have been made with Greece, Norway, West Germany and the UA.R. In addition to the subjects mentioned in the brochure, four Indians are studying Arabic language and Islamic Studies in the UA.R.]

### MANUFACTURE OF CYLINDER PISTON ENGINE BY H.A.L.

342. SHRI NIRANJAN SINGH: Will the Minister of DEFENCE be pleased to refer to page 47, para No. (x) of the Report of his Ministry for the year 1961-62 and state the number of cyli nder piston engines for light aircraft that have been manufactured so far in the Hindustan Aircraft Limited

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH) : The engine is still undergoing development tests, and has not yet been put into production.

FBLOCKING UP OF JAMMU-SRINAGAR ROAD

343. SHRI KRISHAN DUTT: the Minister of DEFENCE be pleased to state:

Transferred from the list of Questions for the 9th May, 1962 where it appeared as Starred Question No. 372.

(a) whether Government are aware that the portion of the Jammu-Sri-nagar road between Batote and Bani-hal gets blocked up very often owing to landslides and washing away of bridges and culverts; and

to Questions

(b) if so, what special steps, if any, Government propose to take to prevent such blocking up of the said highway?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) Yes, Sir.

(b) Projects for improvement of the road have been sanctioned and a special agency created to supervise these works and to assist the State P.W.D. to clear any slips or landslides that may occur.

### PAPERS LAID ON THE TABLE

TARIFF COMMISSION REPORTS ON FAIR RETENTION PRICE OF AMMONIUM SULPHATE PRODUCED BY SINDRI FERTILIZERS AND CHEMICALS LTD. AND RELATED PAPERS.

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): Sir, I beg to lay on the Table, und^r sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy each of the following papers: -

- (i) Report (1959) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited. [Placed in Library. See No. LT-86/62.]
- (ii) Supplementary Report (1960) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited.

- (iii) Government Resolution No. Ferts. 1(15)/58-Vol. II, dated the 16th January, 1962.
  - (iv) Statement under the proviso to subsection (2) 01 section 16 of the Tariff Commission Act, 1951, explaining the rea-. sons why the documents referred to at (i) to (iii) above could not be laid within the .period mentioned in that subsection.

[Placed in Library. See No. LT.-87/ €2 for (ii) to (iv)]

### THE TERRITORIAL COUNCILS (AMEND-MENT) RULES, 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (3) of section 54 of the Territorial Councils Act, 1956, a copy of the Ministry of Home Affairs Notification G.S.R. No. 216, dated the 14th February, 1962, the Territorial publishing Councils (Amendment) Rules, 1962. [Placed in Library. See No. LT-106/62.]

- I. THE CENTRAL EXCISE (FIRST AMEND-MENT) RULBS, 1962
- THE CENTRAL EXCISE (SIXTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI STNHA): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944: —

- (i) Notification G.S.R. No. 27, dated the 6th January, 1962, publishing Central Excise (First Amendment) Rules, 1962.
- (ii) Notification G.S.R. No. 500, dated the 24th April, 1962, publishing the Central Excise (Sixth Amendment) Rules, 1962. [Placed in Library. See No. LT-92/ <62 for (i) and (ii).]

# on the Tabl\* MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATIONS

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table: -

- (a) A copy of the Ministry of Finance (Department of venue) Notification G.S.R. No. 489, dated the 21st April, 1962, publishing a corrigendum to Government Notification G.S.R. No. 269, dated the 3rd March, 1962. [Placed in Lib rary. See No. LT-93/62.]
- (b) A copy of the Ministry of (Department of Finance venue) Notification G.S.R. No. 490, dated the 21st April, 1962, publishing a corrigendum to Government Notification G.S.R. No. 440, dated the 7th April, 1962. [Placed in Lib rary. See No. LT-94/62.]

### NOTIFICATION UNDER THE INCOME-TAX ACT, 1961

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table, under subsection (5) of section 287 of the Income-tax Act, 1961, a copy of the Ministry of Finance (Department of Revenue) Notification S.O. No. 738, dated the 6th March, 1962. [Placed in Library. See No. LT-109/62.]

### STATEMENT RE PUBLICATION OF CERTAIN OBJECTIONABLE ARTI-CLES IN "CHINA TODAY"

MR. CHAIRMAN: Mrs. Menon wants to make a statement. It is in response to a> Notice of Motion for Papers given by Mr. Vajpayee reg-garding publication by the Chinese Embassy in their journal "China Today", of matters challenging India's territorial integrity and the printing of the same by the "New Age"" printing press in New Delhi and it is circulated in India. That is what you wish to make a statement on. Is it not BO?

THE MINISTER OF STATE m THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): Yes, Sir. This matter has come to our notice. Normally, if official statements of the Chinese Government had been given in their periodical "China Today", we would have permitted it, but publications of this kind by the Chinese Embassy of extracts, etc., given a one-sided version, stands on a different footing. The Home Ministry is issuing orders to confiscate all copies of this particular number of "China Today". We have also lodged a protest with the Chinese Embassy.

SHRI A. B. VAJPAYEE (Uttar Pradesh): May I be allowed to put a few questions? I do not know what the practice here is.

MR. CHAIRMAN: If you want any elucidation, you may ask, but there should not be any discussion.

SHRI A. B. VAJPAYEE: In my Motion for Papers, I referred to the fact that this particular journal has been printed in the "New Age" printing press. May I know if any action is being taken against the press as well?

SHRIMATI LAKSHMI MENON: Government will consider whether any further action should be taken in this matter.

SHRI A. B. VAJPAYEE: Is it not a fact that under the law any publication which goes to challenge the frontiers of India and challenges the territorial integrity of India is liable to be prosecuted, and why should there be any hitch on the part of the Government to prosecute the owners of the printing press?

SHRIMATI LAKSHMI MENON: That is what I said. We are considering the matter.

MR. CHAIRMAN: They are considering the matter still—she says.

SHRI B. K. P. SINHA (Bihar): Does not this matter come under the Press (Objectionable Publications) Act?

SHRIMATI LAKSHMI MENON: The confiscation is done under the Criminal Law (Amendment) Act, 1961.

on the Table

MR. CHAIRMAN: Sardar Swaran. Singh.

THE MINISTER OF RAILWAYS (SARDAR SWARAN SINGH); Sir, I beg

to . . .

DRESS TO BE WORN AT THE SWEARING-IN-CEREMONY OF THE PRESIDENT

SHRI BHUPESH GUPTA (West r>engal): Sir, before that, I just wish to draw your attention to an important matter. We have received an invitation to participate in the 'Swearing-in-Ceremony' of the President and the slip says: —

"Dress for Swearing-in-Ceremony

Indian-

### Civilians: White or Cream Achkan White or Cream Churidar Pyjama

Non-Indian-

National equivalent."

I do not know in which dress the President will participate in the Swearing-in-Ceremony, but I do know that my national dress, as far as Bengal is concerned, is the dress which I am wearing here. 'Churidar Pyjama and Achakan' is not the national dress of Bengal, nor of the Malayalis. Now. it is very important. Why, Sir, in these things, should it be stated like that? Do we have only one single national dress or do we have other national dresses for the Bengalis, Gujaratis, Malayalis, Telugus, Tami-hans, Assamese, etc?

MR. CHAIRMAN: When you look at Parliament, you see all types of dress.

SHRI BHUPESH GUPTA: Then,, Sir, I would like to know why thia kind of slip is sent to us? We are not just to be browbeaten into this kind of particular dress.

MR. CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: I want to know from you. It is very difficult for you to say anything. What I want 10 know from the Government is— whoever has issued the invitation— whether we are entitled to come in our own national dresses, whether as a Bengali I am entitled to come in this dress. Otherwise, we do not come at all to the Swearing-in-Cere-money.

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: The Government should know how to treat us a little better in this respect.

SHRI FARIDUL HAQ ANSARI (Uttar Pradesh): What is the position? May 1 know whether people wrn do not wear 'Achkan and Churidar Pyjama' are allowed to participate in the function or not?

MR. CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: For instance, t. Soviet citizen can corue wearing Uzbek dress, or a British subject can come in the Scottish dress, but we in India cannot come in the Bengali, Malayali, Telugu or Tand.' dress.

MR. CHAIRMAN: That -will do.

SHRI N. SRI RAMA REDDY (Mysore): It is all the more important to everybody in this House, and it should be made clear. This dress has been prescribed and the doubt has arisen in the minds of several Members on this side of the House also.

SHRI BHUPESH GUPTA; Who is replying?

MR. CHAIRMAN: The way in which you appear when the President addresses the Joint Seesion, in the same way you can appear even now.

SHRI BHUPESH GUPTA: Thank You. You, Sir, as Chairman of the House, should direct that this slip be withdrawn.

# THE APPROPRIATION (RAIL-WAYS) NO. 2 BILL, 1962

THE MINISTER OF RAILWAYS (SARDAR SWARAN SINGH): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, as passed by the Lok Sabha, be taken Into consideration."

Sir, in moving that the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration, may I say, by way of introduction that, in one of the Demands, namely, Demand No. 16-"Open Line Works-Additions" there has been an unavoidable alteration in regard to distribution of the provision between 'Charged' and 'Voted' without, however, affecting the total provision under the Demand covering 'Charged' and 'Voted' together. This was one of the points raised in the House the other day. The provision for 'Charged' expenditure has been increased by Rs. 10.73 lakhs, with a corresponding reduction in the 'Voted' portion. This is also indicated in the addendum which has been circulated and the effect of which is incorporated in the Appropriation Bill.

I may make it clear that there was no clerical mistake which is being corrected. The increase in the provision for 'Charged' expenditure, under Demand No. 16, from Rs. 8.50 lakhs to Rs. 19.23 lakhs, that is, an increase of Rs. 10.73 lakhs, is to cover the payment to be made to a firm in satisfaction of Arbitrators' Award in respect of a supply contract entered into by the Ministry of Works, Housing and Supply on behalf of the Ministry of Railways. The outcome of the

[Sardar Swaran Singh.] matter under arbitration could not be foreseen earlier. The receipt of the Arbitrators' Award and its acceptance and transmission to the Railway-Ministry by the Ministry of Works, Housing and Supply, are developments subsequent to the presentation of the Railway Budget in the Parliament on 19th April, 1962. This has necessitated accommodation of the amount of the Award pertaining to the Railways, namely, Rs. 10.73 lakhs as additional 'Charged' expenditure under Demand No. 16, requiring additional provision, since the 'Charged' provision under this Demand earlier was only Rs. 8.50 lakhs. In order not to increase the total requirements under the Demand as a whole—that is, 'Charged' arid 'Voted' taken together, a corresponding small reduction of Rs. 10.73 lakhs has been made from the total provision of Rs. 358 crores, approximately, under 'Voted'.

### The question was proposed.

SHRI P. K. KUMARAN (Andhra Pradesh): Sir, the Railway Administration have been observing economy, I think, for the last three or four years. In actual working these economy measures have been applied mainly to two aspects. One in reduction in the supply of tools and spare parts for loco and running sheds and maintenance sheds where these are mainly required. This lack of supply of tools and spare parts has been affecting the working of the railways in a very bad way. Today in many •of the loco sheds what is happening is, when an egine is to be prepared for a train. they find that a plug or a nut or a bolt has gone out, and in order to replace it the stock in the store room is not available. So, they simply remove some parts from the next engine and put them on to the engine Which is currently required. Like that what happens is, when a second engine is required, the relevant parts are removed from a third engine and put on to the second

Sine. If you go to any loco shed, you can easily find out such engines. They will be coughing and sneezing through almost all the joints all over the place. When these engines go out on line, generally in many cases they fail. When failures occur, the drivers are charge-sheeted and punished.

When such an engine failure takes place on the open line, naturally the train service is disrupted and the train is delayed; and not only that particular train but other trains also are delayed, and punctuality is disrupted. These engine failures are generally due to the lack of supply of parts, but the staff are being taken to task.

Similar is the case with tools also. For lack of proper tools the work which an ordinary fitter or a boiler attendant can do in one hour, for that he has to take one and a half hours nowadays. Like that man-hours are also being lost. In the final analysis this economy measure is resulting in more expenditure.

Another aspect is non-filling up of vacancies on the railways. Of course, recruitment has. started, but for the last two and a half years or three years vacancies have been piling up with the result that when the employees want leave, leave is not sanctioned. Weekly offs are not being sanctioned, weekly rest is not being sanctioned, and they are forced to do-overtime. For overtime, of course, they are being paid. If the amount of overtime that is paid is taken into consideration, in many cases we will find that it exceeds and in fact it is far more than the amount required for employing the extra staff necessary for fulfilling the work. Generally this understaffing is the main cause of accidents. For example, when a driver is made to work 17 or 18 hours, which is nowadays normally the practice on many goods trains, his mental and physical faculties fail. When such exhausted people are on duty especially in the small hours

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the morning, sometimes they fail to understand the significance of a particular signal or lack of signal. It is in such eases that accidents take place. Of course, in the accident reports a large number of accidents are attributed to the failure of the human element, but the reason why the human element fails has not been gone into. I think the Railway Board should appoint a Committee to go into this aspect of the problem and find out why the human element fails in a large number of cases. Especially in the matter of collisions, I think 99.9 per cent, of the accidents are attributable to human element. By failure of the human element what I understand is, that it is due to the igross negligence of the administration in not arranging relief in time and hi not appointing the proper number of complementary staff to run the trains and do their normal duties so that they do not get exhausted. Accidents generally occur in a factory. II an accident takes place in a factory, perhaps the concerned worker and also that part of the machine which he is operating may get involved. But when an accident happens on the railways, it becomes a national calamity. Sometimes many lives get involved. These accidents can be avoided if proper tools are supplied, if proper spare parts are supplied and if a sufficient complement of staff ia appointed.

### [THE DEPUTY CHAIRMAN in the Chair]

The so-called saving by reducing or restricting supplies and reducing the number of people is completely wiped out by a single accident so much so we find the Railway Ministry coming forward every year with Supplementary Demands for Grants. I give you one example. Recently, in the Rajah-mundry loco-shed a fitter, Mahankali by name, was crushed to death underneath a broken crane. This happened at about 10.45 or so in the night. This worker should, have gone home at 17.00 hours, in the evening. But he was found dead at about 10.45 in th«

night. The day previous to his death he went home at about 3 00 A.M. Even on that day he should have gone home at about 17.00 hours. They are being made to do overtime up to 10.00 or 12.00 in the night though the overtime is booked only for one or one and a half hours. In this particular case the accident happened because a particular supervisor in his anxiety— he was also doing overtime—to finish the job early wanted to lift the runningboard fixed on to a 170-ton engine with the help of a 5-ton hand crane, so that the board could be pushed in. The crane broke and the employee died. These things could have been avoided if the number of staff was improved. The work goes in arrears simply because the number of staff is not increased.

Another wastage on the Railways is in the matter of coal. Nowadays in certain cases, of course, second quality coal is being supplied to the railways. But sometimes they get such a bad quality of coal that when they are put into the fire-box, they become a sort of pulp and instead of heat, more smoke comes out of this" coal. In such cases, a large quantity of coal is required to maintain the steam. Another thing is this. When spare parts are not supplied and when the steam is leaking from the engine, more coal is required. Thus, the purpose of observing economy is being defeated. In the loco-sheds it is a practice to employ contractors for collecting and then removing the cinders. What is happening is that these contractors generally remove large quantities of coal covered by cinders. In Vijayawada loco-shed alone, there is, on an average pilferage of 20 tons of coal. The position in any other loco-shed is not different.

Detention of trains is another reason why coal is being consumed in large quantities. When a train is detained en route the fire cannot be dropped, and until the train finds the path, the steam should be maintained. The | Railway Board nowadays is worried

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[Shri P. K. Kumaran.]

only about a few express trains and some link goods trains. Nobody is worried about the fate of the other trains. Many passenger and goods trains are delayed for hours and hours together in almost all the sections. A train which is scheduled to reach its place within nine or ten hours takes eighteen, twenty or twenty-two hours. These extra delays cost a lot of coal and the purpose of economy is defeated there

On the construction side also, planning and execution do not appear to be intelligent and proper. I will give you an example. I think that five years ago, Pasivedala a flag station on the Southern Railway, was converted into a block station, a fully interlocked block station. After construction, the Railways discovered that the conversion of that flag station into a block station was not necessary for the maintenance of proper transport. Again they spent a lot of money, dismantled the whole thing and converted the block station into a flag station. The station was converted into block station by spending more than Rs. 3 lakhs. And again, for dismantling it another sum was spent. The result, I think, is that more than a lakh of rupees would have been spent by the administration for nothing, giving allowance for the parts, machinery and instruments which might have been recovered and put to other use.

Recently, I came across an instance at Bhimadol where the administration decided to construct a cabin. Half of the cabine was constructed. Then suddenly the engineers and the inspectors discovered that if the cabin were constructed, the visibility of the signal would be obstructed, and the construction was stopped. There was another instance at Guntur. This also was reported to me. A cabin was planned and was constructed. But after construction, they discovered that the block instrument could not be installed; even if installed, there would be no moving space for the

operator to move about and operate. If these elementary thing's are not taken into consideration before planning and constructing anything, what is the use, and who is responsible for these losses? I do not think they are being wilfully neglected, but a certain amount of proper care has to be bestowed on such things before spending such huge amounts on these things. Such examples can be cited in good number. Railway performance should be improved but it cannot be improved by observing this kind of economy. It can be improved by making the Staff do their work properly and efficiently. Their duty hours should be limited according to their capacity. The time should be actuallyaccording to the roster. At a few way-side stations, I have found instances where relief is not arranged for the station masters for days together. Day in and day out one man goes on working. Because his house-is near, he is able to come and go. What happens is that sometimes they fail, but when station masters or drivers fail, accidents definitely take place. Even yesterday, in reply to a question the answer was that vacancies for station masters and yard porters were not being filled. But these vacancies are very important in train services and the Railways should take immediate steps to fill in those vacancies and normal working hours should be restored to them.

And as for the workers, apart from the increased facilities, even the existing facilities are not being properly given. On the railways now it has become a practice, almost a system; so much so nobody knows in how many cases the Payment of Wages Act is violated or the Factories Act or the Industrial Disputes Act is being violated; illegal deductions from salaries and unauthorised deductions in payment of increments, etc. have become a common factor. Now I come to the EL.R. staff and I think from 1953 onwards the Railway Board has been issuing circular after circular to

and given the same, but somehow it is not being appears to be rather shy of enquiries. instructions circulars to see that breaks are caused in simply under the said Rule 149. service is broken every now and -then with the service, should be Temoved. few thousands; they are nearly 2£ lakhs, all the delegation will be cancelled, regulations are violated they are to be punished. Railway. But I have not seen the administration or any railway officer being punished for violating the provisions of this Act although, on an average, the running I staff on this Railway are now worktng for more than 400 hours in a month. So a stricter supervision **over** the working of this Railway is very necessary in order to improve the service as well as to make the staff do their work properly. The threat of punishment and cannot improve other kinds of intimidation their work.

On the Southern Railway, of late, a tendency has grown to use Rule 149 of the Indian Railway Establishment Code rather indiscriminately when accidents take place. The provisions are clear; when accidents take place.

the different Railway Administrations that the a proper enquiry should be conducted and the casual labourers and the extra labourers, if employee concerned should be given a proper they complete six months' continuous service, should be treated as entitled to C.P.C. scales Railway, I do not know why the Administration done and I do not know whether secret number of station masters, coupling porters are also issued along with the and yard porters are removed from service their service, that there is no continuity of service their office they decide that such and such men in the period after the completion of which they should have been responsible for the accident, become entitled to C.P.C. scales. Somehow the and instead of conducting an enquiry the order inspectors or the other authorities see that their goes under Rule 149 removing them from because the President result that casual labourers who have put in delegated his power to the General Manager, service for 12 years and 13 years—this and the order goes saying: "You are removed applies almost to all railways-are not yet under Rule 149. I do not want your services". eligible to the C.P.C. scale, to which they are And the matter is finished like this. The delelegitimately entitled if they put in six months' gation of the powers exercised under Rule 149 continuous service. This is a defect which to the General Manager has been done, I They are not a think, rather thoughtlessly, and I hope that this railways put together. I want to tell the Railway Minister should exercise his powers Railway Minister that almost all the labour- of judgment and rule that Rule 149 should not protective Acts are being violated on this be resorted to by the General Managers Railway. Of course, there is the Railway Act of until the matter is referred to him. Some such 1890 and there is a clause—71D or so—which step has got to be taken, because instances of the says that when the hours of employment use of Rule 149 are increasing on the Southern

Thank you

ी महाबीर दास (विहार) : मैडम प्टी चेयरमैन, विल नं० ३७, १९६२, पर बोलते हुए माननीय मंत्री महोदय का ध्यान मैं इस स्रोर ले जाना चाहता हं कि भारत में रेलवे की बनियाद १८५३ ई० में पड़ी धौर १६६१ ई० तक जो भारतीय रेलवे में विस्तार और उन्नति हुई है वह एशिया और फार-ईस्ट में तुलनात्मक तौर पर बहुत ग्रधिक ग्रौर प्रशंसनीय है। स्वतंत्रता के बाद, श्राप विचार करेंगे तो मालुम होगा कि १६५०-५१ में जो नेशनल इंकम ८,८५० करोड रुपये थी वह १६६०-६१ के मन्त तक १२,५३० करोड रुपये हो गई। इससे साफ सिद्ध होता है

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[श्री महाबीर दास]

कि भारत प्रगति पर है और थर्ड प्लान का कम्प्लीशन होने तक हम बहुत आगे बढ़ जायेंगे।

ग्रखवारों में बहत-सी बातें छपीं भीर सदन में सूनने में आया कि माड़े में वृद्धि करना बहुत ग़लत है और वह ठीक नहीं किया गया है । मैं यह ग्रापके घ्यान में ला देना चाहता हूं कि भारतीय रेलवे में १६५१ से अब तक भाड़े में कोई भी वृद्धि नहीं हुई है। सिर्फ एयरकंडीशंड को छोड़ कर ग्रीर किसी दर्जे में भाड़े में विद्व नहीं हुई है । १६५७ में जो पैसेंजर फेयर टैक्स जोडा गया है उससे रेलवे की ग्रर्थ-व्यवस्था में कोई फायदा, कोई लाभ नहीं हम्रा है। १६३८-३६ की अपेका धगर धाप मिलान करेंगे तो धाप देखेंगे कि कोयले के मूल्य में ४०० प्रतिशत की वृद्धि हुई है, थोक माल की दरों में २२५ प्रतिशत की वृद्धि हुई है, कर्मचारियों के खर्चे में २२५ प्रतिशत की वृद्धि हुई है परन्तु अगर आप इस प्रस्तावित वृद्धि को जोड़ कर भी रेल भाडे को देखेंगे तो उसमें, अर्थात् रेल भाड़े में आप पायेंगे कि अधिक से अधिक ११८ प्रतिशत की ही वृद्धि हुई है। इसके साथ साथ ग्रापको यह भी देखने में ग्रायेगा कि फर्स्ट क्लास में ग्रगर १५ नये पैसे की रुपये की वृद्धि भाड़े में होती है तो सेकेंड क्लास ग्रौर थर्ड क्लास में सिर्फ १ नये पैसे प्रति किलोमीटर की ही भाडे में वृद्धि होगी। इसके श्रविरिक्त डीलक्स एयरकंडीशंड के भाड़े से आप मिलान करके देखेंगे तो पता लगेगा कि मेल ट्रेन के सेकेंड बलास के भाड़े से भी वह कम है। इसके श्रतिरिक्त कलकत्ता, बम्बई, मद्रास ग्रादि बड़े बड़े शहरों में माहवारी टिकट पर चलने वाले अधिक यात्री हैं और आप पायेंगे कि उनमें सिर्फ एक नये पैसे प्रति दिन की वृद्धि है। ग्रन्न के भाड़े में १६० किलोमीटर से अधिक होने पर सिर्फ ४ नये पैसे प्रति मन की वृद्धि होती है। इन आंकड़ों को देखने से मालूम होता है जि १६५१ से भाड़े में कोई

वृद्धि नहीं हुई है और भ्राज जो वृद्धि हो रही है वह भी कोयले के मूल्य, थोक माल के मूल्य तथा कर्मचारियों के खर्चे में जो वृद्धि हुई है उसके मुकाबिले में सिर्फ ११८ प्रतिशत की वृद्धि है जब कि और सब में वृद्धि बहुत अधिक हुई है। तो इससे सिद्ध होता है कि रेलवे मिनिस्ट्री ने बहुत सोचसमझ कर, बहुत विचार कर रेलवे की तरक्की के लिये यह वृद्धि की है और जबिक भारतीय रेलवे एशिया में ही नहीं फार-ईस्ट में भी एक उन्नतिशील रेलवे कही जा रही है तब मैं समझता हूं कि यह बहुत ज्यादा भालोचना का विषय नहीं है बल्कि यह सपोर्ट करने के लायक है।

रेलवे के विस्तार के साथ साथ आपको यह भी विचार करना होगा कि ग्रगर हम श्रामदनी नहीं बढायें तो फिर हमारे पास जो कर्ज़ हैं उनको कैसे चुकता करें भीर हम यह भी चाहते हैं कि देश के एक एक नागरिक को रेलवे की सुविधा पहुंचायें तो हम उस स्विधा को पहुंचाने में कैसे कामयाब हो सकते हैं ? हमने वर्ल्ड बैंक से ५७.१४ करोड़ रुपया कर्ज लिया है, हमने भ्रमेरिका से २३.५१ करोड रुपया कर्ज लिया है और कैनाडा से ७७. ५३ लाख कर्ज हम ले चुके हैं श्रीर हमें इसका भगतान भी करना है। इससे यह सिद्ध होता है कि हम उन्नतिशील हैं और टैक्स वढ़ा कर, भाड़ा बढ़ा कर हम इस कर्जे की चुकती भी करना चाहते हैं। ग्राप देखेंगे कि दूसरे प्लान के ग्रंत में,दूसरे प्लान के कम्प्लीट होते होते १५ प्रतिशत इम्प्रवमेण्ट करने का टारगेट था । १५ प्रतिशत ही इम्प्रवमेण्ट करने का टारगेट हमारा निश्चित था परन्तु सेकेन्ड फाइव इयर प्लान के कम्पलीट होने पर हमने देखा कि कैरिजेज में २६.४ प्रतिशत की वृद्धि हुई, सीटिंग कैंपेसिटी में २७ प्रतिशत की वृद्धि हुई । रेलवे कर्मचारियों के लिये निवास-स्थान, ग्रस्पताल, बच्चों की शिक्षा के लिये विद्यालय आदि ये सब इम्प्रवर्मेन्ट श्रधिक मात्रा में हुए हैं जिससे यह सिद्ध होता है कि हम जो भी खर्च रेलवे विभाग को

श्रांथोराइज करते हैं वह उन्नति की दिशा में है और जो हम टारगेट बनाते हैं, उससे भी श्रिवक लाभ हमको प्राप्त होता है । आप देखेंगे कि रेलवे यजर्स ऐमिनिटीज में भी वृद्धियां हुई हैं जो "टुवर्ड्स बैटर कण्डीशन्स ग्राफ ट्रैवल" की किताब में छपी हैं।

इस रिपोर्ट को पढ़ने से साफ जाहिर होगा कि हम कितनी उन्नति रेलवेज में कर चके हैं। १६६२-६३ के वजट के अनसार हमें ३१ लाख ५८६ हजार रुपये खर्च करने होंगे और यात्रियों की सुविधाओं में और भी हम बढ़ोतरी करेंगे। अगर हम उनकी सबकी सब डिमाण्ड को मंजूर नहीं करते तो हम समझते हैं कि जनता के हित के काम में हम रुकावट डालते हैं।

श्रव श्राप देखेंगे कि श्रामदनी से जो बचत हम करना चाहते हैं वह सिर्फ डेवलपमेण्ट की श्रोर है, हमारा जो भी पैसा बचता है वह डेवलपमेण्ट को ग्रोर जायेगा । कोयले की मांग हमारे गांव गांव तक बढ़ रही है। पहले हम देखते थे कि कोयला शहरों में लोग जलाते थे लेकिन अब आप पायेंगे कि गांव गांव में उसकी मांग हो रही है। नतीजा यह होगा कि रेलवे को अधिक से अधिक वैगन इसके लिये देने होंगे भ्रौर जब तक यह नहीं होगा कोयले की सप्लाई नहीं हो सकेगी । जनता एक के बाद एक चिल्लाती रहेगी कि हमारे पास यह ऐमिनिटी नहीं पहुंचायी जाती । इसलिये श्चापको वैगन्स बढाने होंगे । श्चाप देखेंगे १६६०-६१ में ३,३६८ वैगन्स बंगाल और बिहार की कोयला खानों में इस्तेमाल हुए थे, किन्त् १६६१-६२ में ३,४८० वैगन्स इस्तेमाल किये गये हैं। इससे यह निश्चित लगता है कि १६६२-६३ में इन कोयला खानों के लिये हमें और भी वैगन्स देने होंगे तभी हम जनता की जरूरियात की पूर्ति कर सकेंगे।

श्राप देखेंगे कि रेलवे युजर्स ऐमिनिटीज में आगे और काम बढ़ा रहे हैं। अभी ३५० रूट्स १९६२-६३ में इलेनिट्फाई करने हैं ग्रौर यह बहुत जुरूरी है जनहित के लिये। श्राप ग्रीर हम सभी बातों पर सोचते विचारते हैं श्रीर यह भी श्रच्छी तरह से समझ रहे हैं कि जब से हमें स्वराज्य मिला है तब से हमारी क्या प्रगति हो रही है। उस पर दृष्टिपात करने के बाद हमें यह भूलना नहीं चाहिये कि राष्ट्रपति जी ने सबसे पहले, शुरू में ही कहा या, कि हमें स्वराज्य मिला है, हमने गुलामी से तो छटकारा पाया है लेकिन ग़रीबी से नहीं यौर ग़रीबी से यभी यापको लड़ना है। ग्रीर जब गरीबी से लड़ना है तो श्रापको श्रभी से देश को बनाने में--रचनात्मक काम करने में-खर्च करना होगा और जब इसके रचनात्मक काम को बढायेंगे तक यह निश्चित है कि रेलवे का बजट दिनों-दिन बढ़ता ही जायेगा, इसकी जरूरियात आगें बढती हो जायेगी ग्रीर इसके द्वारा ही हम रचनात्मक काम को बढावा दे सकेंगे।

भारत में जिस प्रकार ग्राप देखते हैं कि हरिजनों की समस्या है, ठीक उसी तरह से भारत जब गुलाम था, उस समय उसकी हालत उसी तरह से थी जिस तरह से, आप समझिये. हरिजन थे। जब हमारा देश गुलाम था तब हरिजनों की हालत और भी ज्यादा बदतर थी । अगर हम मुर्ख थे और हमारे देश में अधिक से अधिक मुखं थे तो वे हरिजन तो विल्कुल के विल्कुल मुर्ख थे। हमारे देश की भ्राधिक हालत खराव थी, तो हरिजनों की वैसे ही हालत खराब थी। यानी, मेरे कहने का यह शर्थ है कि समुचे देश की हालत उस समय अत्यन्त गई-गुजरी थी । आज हरिजनों के लिये आप प्लानिंग करते हैं, पहले हरिजनों में एजफेशन को बढाना चाहते हैं, उनको रिजर्वेशन देते हैं, हर चीज देते हैं। किस लिये? क्योंकि ग्राप जानते हैं कि ग्रापको हरिजनों का विश्वास प्राप्त करना है। हरिजन लोग हर तरह से दबा कर-ग्राधिक, सामाजिक, नैतिक, राजनैतिक तरह से दवा कर-इतने रखे गये थे और सदियों तक रखे गये थे कि उनको उठाने की और उनके लिये व्यवस्था करने की अत्यन्त आवश्यकता हो गई है।

# [श्री महाबीर दास]

उसी तरह से भारत को ग्रपना पिछ्डापन दूर करने के लिये प्लानिंग बढ़ाना ही होगा ग्रीर ग्रपने रचनात्मक कार्यों को ग्रागे बहाने क लिये प्लानिंग करना ही होगा। किसी ने पूछा था कि हरिजनों को इतनी छुट दी जाती है, उनको बज़ीफा दिया जाता है प 🗗 ं लिये तो ऐसा होता है कि कुछ लड़के पढ़तें हैं कुछ छोड देते हैं, कुछ वजीफा लेकर शादी-ब्याह में लगा देते हैं। एक बहुत बड़े विद्वान ने कहा है कि यह घबड़ाने की बात नहीं है, हरिजन सदियों से दबाये हुए थे, उन्हें सब चीजों की जानकारी नहीं थी और संभव है वे लोग बीरे बीरे गलती करेंगे, उठेंगे, संभलेंगे और आगे बढेंगे। उसी तरह से अपने देश का निर्माण महत्वपूर्ण है। म्रापके पास इंजीनियर नहीं, डाक्टर नहीं, टैक्नीशियन्स नहीं । फिर आपने क्या किया ? आप उनको एक तरफ पढाते हैं, एक तरफ विदेशों में भेज कर सिखाते हैं और फिर अपने देश के उन्नतिशोल कामों में, रचनात्मक कामों में उन्हें लगाते हैं। वे गुलती भी करते हैं, कुछ उनके एक्सपेरीमेण्ट में भल भी होती है। फिर भी वे हमारे देश के लोग हैं, वे बिगडते हैं और बनते हैं और फिर बन कर बालिंग होंगे तो वही इंजोनियर, वही वैज्ञानिक सम्चे विश्व में सिरमौर होंगे श्रीर भारत एक ऊंचे स्थान पर पहुंचेगा।

मैडम, मैं आपका घ्यान इस ओर ले जाना चाहता हूं कि मेरे बहुत से मित्रों ने यह कहा है कि हरिजनों को जो रिजर्वेशन प्रमोशन के सिलसिले में दिया गया है वह सम्भवतः एक्सीडेंट का कारण हो । मैं नहीं समझता ....

श्री शीलभद्र याजी (विहार) : ऐसा किस्री ने नहीं कहा है, इस हाउस में।

श्री विमलकृमार मन्नालालजी चौरडिया (मध्य प्रदेश): निकाल ीजिये भगर भ्रम हो गया हो तो।

थी महाबीर वास: में आपका ह्यान इस श्रोर ले जाना चाहता था। माननीय सदस्य ने कहा कि ऐसी बात नहीं कही गई है। खेर, मैं उसे स्वीकार कर लेता हूं। दूसरी बात में यह कहना चाहता हूं कि हमारे एक माननीय सदस्य ने घ्यान दिलाया है कि हमारा स्टाफ बहुत ज्यादा श्रन्डर स्टापड है जिसकी वजह से उन्हें भ्रोवरवर्कड रखना पड़ता हैं और इसी सबब से ऐक्सीडेण्ट होता है। मैं नहीं समझता कि ऐक्सीडेण्ट का कारण यही है क्योंकि ऐक्सीडेंण्टों के संबंध में जितनो रिपोर्ट आज तक हमारे सामने पेश हुई उनमें कहीं भी यह कारण नहीं दिखलाया गया है और कहीं भी यह कारण अस्तृत नहीं हुआ है कि फला जगह जो ऐक्सीडेण्ट हुआ है उसका कारण यह "ग्रोवरवर्क" है। हम देख रहे हैं, रेलवेज एक्ट १८६० में किसी भी सप्ताह में, किसी रेलवे कर्मचाी को १४ घंटे काम करना पड़ता है और ४८ घटे आराम करने के होते हैं। एनेस्शियल सर्विस में जो लोग हैं उनके लिये हफ्ते में ७४ घंटे निश्चित हैं काम करने के ब्रोर उसी हफ्ते २४ घंटे निश्चित हैं आराम करने के और जो इन्डैन्सिय वर्क करते हैं उनके लिये हैं ४५ घंडे कास करने के और ३० घंडे आराम करने के। तो मैं नहीं समझता कि जो अधिकारी हैं, जो बोर्ड के श्रधिकारी हैं, जो जनरल मैंनेजर हैं क्या वह इस कानून को तोड़ते हैं ? क्योंकि थाज तक हमारे सामने ऐती कोई भी रिोर्ट नहीं आई है कि उन अधिकारियों ने कातन की तो इ कर कार्यकर्तात्रों से काम लिया है जिससे कि ऐक्सीडेण्ट हुआ है। यह बात जहर है कि सेक्शन ७१ (सी) के सब-सेक्शन ४ में यह निश्चित किया हुमा है कि जिन्हें कोई खास काम और उनादा काम दिया जाये, तो उनको जितना उनके दैनिक बेतन के रेशों में पड़ता है उसका डेढ़ गुना अधिक देना होता है। अगर किसी कर्मचारी का वेतन एक रूपया है तो एक्सेस वकं के लिए उसे डेड़ रुपया दिया जाता है। इससे यह सिद्ध होता है कि उन्हें तो

क्या मुश्रावजा दिया जाता है, खनं दिया जाता है या बेतन में बृद्धि के तौर पर दिया जाता है, वह इसिलए दिया जाता है कि उनकी हैल्य को किसी प्रकार भफेक्ट न करे भौर वे अच्छी तरह से अपने कार्य कर सकीं। इसिलए एक रुपये बेतन की जगह में जो डेड़ रूपया एक्सेस दिया जाता है वह बहुत सोच-विचार करके दिया जाता है। इस तरह से मैंनेजमेंट ने और बोर्ड आफ डायरेक्टसं ने इस तरह का जो प्रोविजन किया है वह ठीक ही किया है।

धाप देखेंगे कि हमारे पास जितना कार्य करने को है उसे हमें सोच विचार करके भागे बढ़ाना है जिससे हमारा देश भच्छी तरह से भागे बढ़ सके, उन्नति कर सके भौर शक्ति-शाली ही सके । भ्राप सब लोगों ने देखा होगा कि जब माननीय श्री जगजीवन राम जी ने इस सदन में सन १६६२ का रेलवे बजट मार्च के महीने में रखा था तो उन्होंने अपने वक्तव्य में यह कहा था कि हमें नये कार्य करने के लिये नये रिसोर्सेज खोजने होंगे और उनके इस वक्तव्य को सदन ने स्वीकार भो कर लिया था। उन्होंने यह भी कहा था कि जब तक उन्हें रिसोर्सेज नहीं मिलते तब तक उन्हें कर्ज की स्वीकृति मिलनी चाहिये। इससे यह सिद्ध होता है कि सदन ने उन्हें नये रिसोर्सेज टेप करने की स्वीकृति दे दी थी। ग्राज के वजट मे वे रिसोर्सेज अस्तावित है जिनसे ग्रापका बजट पूर्व होता है। इससे हम यह समझते हैं कि जो प्रस्तावित बिल पेश किया गया है वह विल्कुल ठीक है। जो बजट माननीय रेलवे मंत्री जी ने मार्च, १६६२ में सदन के सम्मल पेश किया था और जो भाषण दिया था उससे कोई भी अन्तर नहीं पड़ता है।

धाज हमको और आपको इस देश में रचन स्मक काम करना होगा और उसके लिए यह देखना होगा कि जहां हम एक तरफ तो मिनिस्ट्री के कामों की बात करते हैं वहां दूसरी तरफ हमें यह बात भी जनता में दा करनी होगी कि जो लोग बिना महसूल रेल में यात्रा करते हैं उन्हें किस तरह से एजुकेट किया जाये ताकि वे बिना टिकट यात्रा न करें। इस चीज, अर्थात् बिना टिकट यात्रा करने को बढ़ावा देकर हम देश को आगे नहीं बढ़ा सकते हैं बल्कि इससे देश का नकसान ही करते हैं। इसलिए हम सब लोगों का यह कर्त्तंच्य हो जाता है कि जो लोग बिना माड़े के रेल से यात्रा करते हैं उन्हें एजुकेट किया जाये और उन्हें इस लायक बनाया जाये कि वे किसी तरह से भी नेशनल इंकम को गजत तरीके से नष्ट न करें।

इसरी बात आपको यह भी देखनी है कि हमारे कर्म वारियों द्वारा जो भूतें हो जारो हैं उसके लिए उनसे जवाब तलब किया जाना चाहिये । उन्हें यह नहीं समझना चाहिये कि हम सरकारी नौकर हैं और जो गलती करते हैं उसके लिए जवाबदेह नहीं हैं। जो सरकारी कर्मचारी इस तरह की गुलतो करते हैं उनको अपनी जवाबदेही पूर्ण इव से समझनी चाहिये। हमारे सरकारो कर्मचारियों की मूल से रेलवे विभाग की वजह काफी नुकसान उठाना पड़ता है । वे लोग विना टिकट मसाफिरों से कुछ रुपया लेकर छोड देते हैं। माल के भेजने में कुछ गुलतियाँ कर देते हैं जिससे रेलवे विभाग को उस गलती का मुखावजा देना पड़ता है। इसी तरह से ठेकेदारों से हमारे सरकारी कर्मचारी सम्बन्धित होकर गुलतियां करते हैं जिससे हमारे रेलवे विभाग को काफी रुपये का नुकसान सहन करना पड़ता है। मैं कहंगा कि हम सब लोगों का और सरकार का यह कर्तव्य है कि जनता का ग्रीर सरकारी कर्मचारियों का ध्यान इस क्षति की भ्रोर दिलाया जाय और उन्हें एज्केट किया जाये ताकि इस तरह की राष्ट्रीय क्षति फिर न हो।

मैंने इस सदन में बहुत बार यह सुना है: कि रेलवे कर्मचारी भीर भिषकारी बहुत [श्री महाबीर दास]

गुलतियां किया करते हैं जिससे रेलवे विभाग रही हैं वे बिल में वाणत हैं। मैं समझता हूं कि को बहुत नुक्सान होता है। सचमच में हमारे ये अधिकारी जो इस तरह की गलतियां करते हैं वे जवाबदेह हैं। जिन ग्रलतियों के बारे में सै घ्यान देना चाहिये और सुवारना चाहिये। यह जरूरी है कि गुलतियां होंगी--गुलतियां करना मन्ष्य का स्वभाव है---नेकिन जान-बूझ कर गलती नहीं की जानी चाहिये। अगर चना के लायक है। लेकिन जो गुज़ती ग्रच्छे इन्टेन्शन से की गई हो या स्वाभाविक हो तो उसको सिवाय सुघार करने के और कुछ नहीं from your seat. किया जा सकता है।

उपसभापति महोदया : एक मिनट बाकी रह गया है।

हैं कि इस देश की उन्नति के कामों में हमारा हमारा काम तीन क्षेत्रों में बंट जाता है। सरकार भ्रपना कार्य गवर्नमेंट लेवल पर करें adjourned till 2 P.M. श्रीर हमारा काम बाहर के लोगों को एजुकेट करने का हो जाता है कि वे रेलवे को किसी clock. त्तरह से क्षति न पहुंवायें । हमारे सरकारी कर्मचारियों का यह कत्तंव्य हो जाता है कि वे ग्रगर कोई नुकसान करते हैं तो वे उसके जवाब- clock. THE DEPUTY CHAIRMAN in the Chair. देह होंगे। उन्हें इस तरह का कार्य करना चाहिये ताकि सरकार का एक पैसे का भी नुकसान न हो । इन शब्दों के साथ मैं भ्रापका घ्यान बिल नं०३७ द्याफ़ १९६२ की श्रोर श्राकवित करना चाहता हं जिसमें १,१४३,८०,४५,००० रुपये की मांग की गई

है। ये डिमाण्ड्स जिन कार्यों के लिये मांगी जा यह जो डिमाण्ड है वह ठीक है, जायज, उपयक्त है और मेरा विश्वास है कि सदन इसको भ्रापनी स्वीकृति देगा ताकि रेलवे विभाग अपना कार्य माननीय सदस्य रेलवे अधिकारियों का ध्यान पूरा कर सने और हमारा देश उन्नति कर सके। आकर्षित करते हैं उनकी और उन्हें अच्छी तरह में इन शब्दों के साथ इस बिल का समर्थन करता हं और विश्वास करता हं कि सदन के सब सबस्य इसको स्वीकार करेंगे।

SHRIMATI DEVAKI (GOPIDAS) (Kerala): Madam Deputy Chairman, I thank you at the कोई कमंचारी या अविकारी जानवृझ कर outset for giving me this privilege to speak, but I कोई गुलती करता है तो वह सचमच में आलो- feel that I ought to have got a better chance as a

THE DEPUTY CHAIRMAN: You were absent

SHRIMATI DEVAKI (GOPIDAS): I want to speak only on some of the local affairs in that small State of Kerala and we feel that it is not getting the consideration that it deserves. Now the Kerala State is always termed as the problem State and still, after the First and the Second Five Year Plans, it remains as a problem not yet solved. श्री महाबोर दास : में अपना भाषण Considering all the problems there, the खत्म कर रहा हूं । में माननीय सदस्यों का unemployment problem is the most important one and to solve that industrialisation is the only घ्यान एक बात की ग्रोर दिलाना चाहता हूं possibility. It is admitted; that the railways play a जो हमारे प्रधान मन्त्री जो हमेशा कहा करते very important role in the development of industries. Unfortunately, the development of a proper railway system in Kerala has, all the while, नारा "श्राराम हराम है"। मैं समझता हं कि been completely ignored. Even the existing one अगर हम इस बात को ध्यान में रवेंगे तो that we have is only about 550 miles of railways. That itself is a haphazard growth . . .

THE DEPUTY CHAIRMAN: The House stands

The House then adjourned for lunch at one of the

The House reassembled after lunch at two of the

SHRIMATI DEVAKI (GOPIDAS): As I was saying when the House adjourned for lunch, Kerala State lias only 550 miles of rail road in all and that comes to only 3-3 miles per lakh of the population, as against 3'3 miles in the rest of India. Of these 550 miles. only 156 kilometre\* " were constructed during the First and Second Plan periods. Even on this little bit of rail road, we have got the most neglected and careless service; I am sorry to say that. A portion of this is also metre gauge. 'The oldest and rotten bogeys and engines are used, there. We feel that -what is rejected from other parts is being dumped there. The paints are not there and there are no proper latrine arrangements, even in the ladies compartments. The doors and windows are unserviceable. The whole thing is dirty. Nobody cares to dust the seats even in the morning when the service begins. Ir the rainy season the roofs of the carriages are so leaky that we are forced to squat inside with open umbrellas. There Is no consideration even for the increase in the passengers during week-ends, vacations and festive occasions, so much so that passengers are finding it very difficult to travel in those trains.

SHRI DAHYABHAI V. PATEL <Gujarat): You may add also, at the «nd of a Parliament session.

SHRIMATI DEVAKI (GOPIDAS): I feel that especially in the night services more spacious bogeys are to fee given to the ladies in the third **\\_**class compartments.

At this stage I would like to congratulate the Ministry on having given some additional facilities to the third class passengers. The introduction of the sleeper coaches is one example.

I have to bring to the notice of the House that Kerala offers tremendous scope for the development of railway lines due to the numar«us products that are being expected from there, and also because of the innumerable places of tourist attraction there. Our State is supplying about 70 per cent, of the total production of cocoanut in India. Out of the total production of 32,000 tons of pepper, Kerala alone supplies 27,000 tons. The most important plantation crop of Kerala is tea which the principal 'foreign exchange-earner. The cultivation of raw rubber on plantation scale is undertaken almost exclusively by Kerala. In the whole of India, Kerala is the sole supplier of rubber. And as we all know, from time immemorial, India had the monopoly in the supply of cardomom to the entire world and as much as 50 per cent. 0/ the total yield are coming from Kerala meets 96 per cent, of the total requirement of arecanut of the whole world is met from Kerala. So also Kerala meets 96 per cent, of the total cashewnut requirement of the world. Lemon-grass is an important dollar earner, since it is in great demand in the world market as being the best oil for the manufacture of perfumes and this also Kerala exports. Besides we have thorium and mona-zite and such other minerals that are very important in the present atomic age. These are the things that we have got to export. Besides, ours is a deficit area for food.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY) : Monazite is not to be exported.

SHRIMATI DEVAKI (GOPIDAS): As regards food production, our State is deficit and inside the State we are able to produce only what is sufficient for 5 months. For the rest 7 months of the year we have to depend on what can be got from outside. For that also railway facilities are very greatly needed. In spite of all these things, the railway construction there is still remaining as it was before the Plan period.

FShrimati Devaki (Gopidas).] There is a great demand for the extension of the railway lines to different places. The line from Ema-kulam to Trivandrum is there. The portion from Quilon to Trivandrum is the fresh line that we have got. There is a demand that this line should be extended to Cape Comorin also. This demand is also made by the Madras State.

We are having only one express service from Cochin to Madras, so much so that there is too much of congestion on this train. We request that one more express service from Cochin to Madras and back from Madras to Cochin be introduced. Also an express service from Cochin via Mangalore to Bombay is an urgent necessity. Those who travel to the North find it very difficult to get accommodation in the Grand Trunk Express and on the way back we have got to get down at Madras and unnecessarily spend a day there. If the G.T. Express is extended from Madras to Cochin, that will be a great help to the people coming from the South to the North and going back. That will also facilitate the commercial activities.

The doubling of the line from Coimbatore has to be taken up as an urgent measure, I mean the line connecting it to Cochin Port. We know that Cochin Port had already been declared as a major port in 1936 and there is large scope for the development of the Cochin Port. This port is also connected with deep-water transport and it is on the direct route to Australia and other countries of the Far Bast. So the doubling of this line will ease the congestion on the Bombay line also. From Cochin these can be directly transported to Coimbatore, Madras and such other places which are quickly developing industrially. This is a local requirement which can easily be conceded. Well, the increase in freight has to be conceded but we are demanding more efficient and quicker service. There

is booking for the Quick Transport System from Cochin but almost all the hill produce are booked from Kottayam, and it will be of use if this system could be extended to Kottayam. This will minimise delay and unnecessary expenditure. More goods wagons have to be made available. Easy booking and quick transporting of goods will facilitate trade and blocking of money will be avoided and this will help the business world. Ticketless travelling can also bo-avoided thus adding to the income of the State. During festivals and such congested occasions more staff from the leave reserve should be employed and that way I think we can avoid ticketless travelling and have more income.

These level-crossings have become a nightmare to road traffic. I think there is a feeling that the Railways, are considered a Central subject and road transport a State affair. If we can have co-ordination between the two by means of a Road Transport Corporation, I think, that will help to do away with this anomaly.

There are ever so many complaint\* about pilferage of goods, more especially in the Railway yards. This has to be gone into and remedied. There are so many complaints that I personally know of. This has to be rectified. Those who are travelling from Madras to Delhi have this experience of too much dust coming in. We have to find some remedy for this too.

The main objective of the Third Plan is to secure a rise in national income of 5 per cent, per annum, to expand basic industries and to utilise manpower resources to the fullest extent possible. If we want to achieve these main objectives with referenc» to Kerala, I am sure industrialisation is the only solution. If industrialisation is to come about, railway facilities are to be given. When we ask for heavy industries, the answer is that there are no transport facilities. When vve ask for railways, we are

industry. If we want to get rid of this anomaly we भापके पास जितने वैगन्स हैं उनको रेगुलर वे must have more railway facilities. I have, in this पाप सप्लाई नहीं कर रहे हैं। उदाहरण creating a number of difficulties. Kottayam is the के लिये, सरकार को यह मालूम है कि ग्रनाज main importing centre and all the hill produce comes there. From there everything has to be taken to Erna-kulam and then changed on to the broad वह किसानों के पास से मंडियो में आता है, gauge. So much of difficulty is being felt because लेकिन उस समय जहां भी मण्डी है वहां वैगन्स of this metre gauge system and in my opinion it has to be scrapped. The Kerala people always think नहीं दिये जायेंगे और जब बरसात शुरू हो that their case is not being considered at this जायगी, जद-जलाई का महीला होगा या farthest north because they are in the southernmost अगस्त का महीना होगा, तब वैगन्स दिये end and the capital is in the northern end, that their case is not being heard and even if heard, nothing जायेंगे । एक तरफ तो यह कहते हैं कि किसानों is being done. This is how the people are thinking को फीस्लिटीज दे रहे हैं और दूसरी तरफ and this is being farmed by the Communist Party there. I would, therefore, request Government to take note of the difficulties of the tiny little है नयों के जब फसल धायेगी खार नेगन्स problem-State of Kerala, rectify the defects and नहीं मिलेंग तो दया होगा ? होगा यह कि give us an opportunity to develop.

भी निरंजन सिंह (मध्य प्रदेश) : उप-सभाषति महोदया, सबसे पहले मैं दो-तीन बातों के बारे में--जो कि यहां समा-भवन में उठाई गई हैं ग्रौर जिनका ग्रभी तक सन्तोषजनक उत्तर नहीं मिला है--कहना चाहता हं। जहां तक ट्रांसपोर्ट का सवाल है, ट्रांसपोर्ट के हारा ही हमारा सारा इम्प्रवमेंट हो सकता है और ट्रांसभेट के द्वारा ही हम तरकी कर सकते हैं; लेकिन जितना उसको यह सरकार नेगलैक्ट कर रही है उतना शायद दूसरे कामी को नहीं कर रही है। मैं पहले यह कह दं कि हमारा दिष्टकोण तारीफ करने का नहीं होता, हमारा दिष्टकोण त्रिटिकल होता है. इसलिये जो अवग्ण हैं, वहां में बताने की कोशिश करूंगा, जो गण हैं, वह तो दूसरी पार्टी के जो लोग हैं, वे बतायेंगे ।

अब, जहां तक ट्रांसपोर्ट का सवाल है. बैगन्स के सम्बन्ध में इस सभा-भवन में और बाहर भी बार बार इस चीज की मांग की गई 242 RS.-5

told that there are not many units of heavy है कि इस बारे में कुछ किया जाय, क्योंकि उनके अधिकारों पर आप कुठाराघात कर रहे मार्केट में अनाज तो आयेगा, लेकिन अनाज खरीदने वाले नहीं होगे क्योंकि उसके लिये पैसा नहीं होगा । एक तरफ तो रेजिमेंटेशन के कारण बैंक वाले पैसा देते नहीं हैं और दूसरी तरफ जब टांसपोर्ट नहीं होगा तो माल बाहर नहीं जायेगा और फिर टर्न-ओवर नहीं होगा भीर इसलिये बाजार में, मण्डी में, किसान का ग्रनाज ले नहीं सकेंगे। तो जब किसानीं के पास ग्रामदनी का जरिया होता है, तब ग्राप टांसपोर्ट का इन्तजाम नहीं करते हैं ग्रीर उसके लिये बार बार देलियाम दिया जाता है, बार बार सरकार से प्रार्थना की जाती है, लेकिन कोई सुनवाई नहीं होती है। सुनवाई कव होती है जबकि बरसात शृह हो जाती है। इसी तरह से प्राज स्टील ब्लांट्स के सम्बन्ध में कहा गया कि वहां ज्यादा सामान इकट्रा हो गया था, क्यंकि वैगन्स नहीं मिले थे । तो रेलवे डिपार्टमेंट का काम यह है कि जहां पर जिस समय वैगन्स का काम हो, वहां असको पुरा किया जाय और यदि वह ऐसा नहीं करता है तो फिर इसकी जिम्मेदारी सरकार के ऊपर है और सारा देश इसके लिये उसको दोषी ठहरायेगा । तो जैसा कि मैंने कहा, वैगन्स का डिस्ट्रीब्युशन ठीक नहीं है। मैंने ग्रनाज की बात कही लेकिन कल यहां पर सवाल हुआ और उसमें बताया कि जापान को नमक भेज रहे

# [श्री निरंजन सिंह]

है. क्योंकि यह हमारे पास सरप्लस है; लेकिन म्रापको ताज्जब होगा कि बरसात के पहले जबिक देहातों के लिये नमक चाहिये, तब वह वहां पहंच नहीं पाता है। श्राप देखें कि सारे हिन्द्स्तान में बहुत हो थोड़ी रेलवे है ग्रीर जो बड़े बड़े सैंटर्स हैं वहीं से सामान ग्राता है ग्रीर तब वह देहातों में डिस्ट्रीब्यट होता है । तो नमक के लिये वैगन्स नहीं मिलते हैं, इस वजह से वह देहातों में पहुंच नहीं पाता है और आज यहां कह दिया जाता है कि वह सरप्लस है। जब ग्राप बैगन्स देंगे नहीं, तो सरप्लस होगा ही। श्राप यहां पर बतायेंगे कि वह सरप्लस है लेकिन वहां पर ग्रादिमयों को कठिनाई है, वह बरसात से पहले नमक लेकर रखना चाहते हैं, उसको खरोदना चाहते हैं, क्योंकि उनको अपने घर से उसको खरोदने के लिये १५-१५ मील, २०-२० मील या ४०-४० मील जाना पडता है ग्रीर बरसात के दिनों में वे जा नहीं सकते हैं। बरसात के दिनों में गड ग्रौर नमक के बिना कोई भी देहात में नहीं रह सकता है भ्रौर इसलिये बार बार विजनेस करने वालों की और दूसरे ग्रादिमयों की उसके लिये डिमाण्ड होती है और यह शिकायत होती है कि साहब हमको वैगन नहीं मिला, कोटा नहीं मिला। रेलवे वाले कहते हैं कि ग्रभी श्रावका कोटा नहीं मिला; कभी कहते हैं, ग्रापको जितने वैगन मिलने थे, मिल चुके। परिणाम यह होता है कि जब ग्रादिमयों को समय पर ये वस्तुएं जैसे गृड़ है, नमक है, नहीं मिलता तो बड़ी परेशानी होती है। जब तक ग्राप इसके लिये प्रबन्ध नहीं करते, ग्रापका टांसपोर्ट सिस्टम सफल नहीं होने का है।

फिर ग्रापके सिस्टम का यह हाल है कि जहां एक जगह ग्रापका कोई डिवीजन सेण्ट्रल गवर्नमेंट के मातहत है ग्रीर दूसरी जगह उसका कोई डिवीजन या डिफार्टमेण्ट राज्य सरकार के मातहत होता है, तो ग्रापका कानून ग्रलग ग्रलग लागू होगा । वह सारे डिवीजनों में एक सा लागू होना चाहिये । लेकिन दुर्भाग्य यह है

कि रेलवे में जितने डिवीजन ग्रापने बनाये हैं उनमें धलग धलग कानन, धलग धलग तरीके, अलग ड्रेस, अलग फैसिलिटी है। इस तरह का जब तक ग्राप यनी फिक्षेशन नहीं करते तब तक ग्राप कुछ कण्डोल नहीं कर पायेंगे ग्रीर कन्ट्रोल नहीं कर पायेंगे तो यह जो ऐनौमली है जो कि मैंने ग्रापको ग्रभी बतायी, यह बहुत नुकसान-देह होगी ग्रौर दूसरों को शिकायत करने का मौका मिलेगा, दूसरों को यह कहने को होगा कि रेलवे एडमिनिस्ट्रेशन में धांधली हो रही है। वे ग्रापके कानुन को नहीं देखेंगे, जो एक्च्यल प्रैक्टिस में हो रहा है, उसको देखेंगे । परिणाम यह होता है कि आपके रूत्स एण्ड रेग्लेशन्स वेकार सिद्ध होते हैं। जब तक रेलवे का ग्रौर डिवीजनों का दोनों का एक सा समन्वय नहीं होगा, तब तक ग्राप उसको ठीक से ग्रमल में नहीं ला सकेंगे।

कहीं कहीं आप यह देखेंगे कि आपके डिवीजन डिवीजन में कायदा दूसरा होगा। सेन्ट्रल रेलवे में भूसावल डिवीजन में एक दूसरा कायदा होगा श्रीर झांसी में जबलपूर में कुछ ग्रीर होगा । यदि ग्रापको झांसी डिवीजन में बैगन मिलता है तो ईस्ट बंगाल या ग्रासाम के लिये कोई रुकावट नहीं होगी। वहां न तो इस बात का रेस्टिक्शन है कि कितने वैगन 'पर डे' होने चाहियें, लेकिन यदि उसी चीज को जबलपुर डिबीजन में ग्राप लेंगे तो वहां कह देंगे : ग्रापके इतने वैगन्स हए, एक महीने में एक वैगन या दो महीने में तीन वैगन । इतने से ज्यादा नहीं मिल सकते हैं. ईस्ट में जाने के लिये। तो परिणाम यह होता है कि पास के स्टेशनों को जो दस मील पर पड़ते हैं उनको कभी फायदा हो सकता है और दस मील के फासले पर जो दूसरा स्टेशन है, उसकी नुकसान भी हो सकता है। तो जब तक ग्राप इस तरह की डिसपैरिटी को दूर नहीं करेंगे तब तक लोगों में ग्रसन्तोष रहेगा । एक ही कानन में एक ही रूल के मातहत सब को बांचिये, तो कठिनाई नहीं होगी ।

ग्रब मैं ग्रापको खास कर लोको के सम्बन्ध में कहना चाहता हं । मेरे पूर्व वक्ता ने कहा था कि कुछ वहां पर डिफिकल्टीज हैं, स्पेश्चर पार्ट स नहीं मिलते । मैंने तो यहां तक देखा है कि बोल्ट भी ऐसे हैं कि जो एक जगह के हों तो दूसरी जगह नहीं लगते । उनको बोल्ट लगाना है तो ट्रेन की ट्रेन बांध देंगे और बांघ के चला देंगे । परिणाम यह होता है, ग्रभी एक सज्जन ने कहा, इसके कारण, डिरेल. मेंट होता है। मैं स्वयं भुक्तभोगी हं ग्रीर मैं, कल ही हाउस के सामने इस सम्बन्ध में उत्तर मांगा था। १६ तारीख को एक पैसेन्जर गाड़ी नागपूर से चलती है, इंजन वहां पर लगता है, ट्रेन वहां से बनती है ग्रीर वहां से भरतवाड़ा केवल सात मील दूर है और स्टेशन पर ग्रापने यह लिखा है कि २५ मिनट वहां से लेट चली । असली बात यह थी कि इंजन में दोष था ग्रौर वह मालम हो गया, पच्चीस मिनट वहां लग गये । इंजन को भरतवाड़ा ले गये, क्योंकि ७ मील दूर है। तीन घंटा १२ मिनट सात मील दूर वह गाड़ी खड़ी रही, तो हालत यह हों गई है कि अब जब कोई पैसेंजर ट्रेन में जाता है, तो यह यन्दाजा ही नहीं लगता कि राइट टाइम पर ग्रायेगी कि नहीं। एक्सप्रेस ग्रीर मेल की तो बात समझ में श्राती है लेकिन पैसेंजर कभी राइट टाइम में नहीं आयेगी, उसका जागता उदाहरण यह है कि सात मील के अन्दर साढ़े ३ घ टे गाडी लेट है और उसकी कोई सुनवाई करने वाला नहीं है। इससे लोकल पैसेंजर को तो बड़ी भारी दिक्कत होती है। मैंने एक बार कहा था कि जो ब्रांच लाइन होती है, उसमें हमेशा यह कठिनाई माती है। लेकिन ग्राप यह देखिये कि जब स्टेशन से गाडी चलती है तो यह चीज पहले से देखना चाहिये था कि इंजन में क्या खराबी है। तो इस तरह से अगर यह गाड़ी साढ़े तीनबंटे लेट होगी और उसमें ग्रगर कोई ग्रादमी इटारसी जाना चाहता है, वहां से मेल पकड़ना चाहता है, दूसरी जगह जाने के लिये तो उसके लिये क्या मुविधा है ? अगर इस तरह से यात्री को रेल से जाने में परेशानी होने लगेगी, तो वह वस में दैवल

करना पसन्द करेगा। ग्रसल में इसका कारण यह है कि जो नैगलिजेंस होती है वह लोको में होती है। कई बार ऐसा होता है कि खराव कोयला इंजन में डाल दिया जाता है, पत्थर डाल दिया जाता है। लेकिन चलते समय यह तो देखना ही चाहिये कि इंजन में किस तरह का, कीनसा हिफ़ैक्ट है। यदि हिफ़ैक्ट है तो स्टेशन मास्टर को मार्क आउट करना था, पहले से उसको डिटैक्ट कर लेना था; लेकिन यह क्या कहना हुआ कि हमने तो गाड़ी स्टेशन से छोड़ दी ग्रौर सात मील जाने में साढ़े तीन घंटा लेट हो गई। इतने समय में जो साइकल पर जाना चाहता है, पैदल जाना चाहता है, वह श्रासानी से सात मील जा सकता है श्रीर यहां देन की यह हालत है कि उससे कम से कम दुगने, तिगने और चौ ने टाइम तक इंतजार में पड़ा रहना पड़ता है। मेरे कहने का मतलब यह है कि इन्जनों की हालत दूरस्त है कि नहीं इसकी जिम्मेवारी किसी के ऊपर ग्राजकल नहीं रखी गई है। पहले कायदा यह था कि जिनके चार्ज में जो इंजन रहता था उसकी देखभाल वही डाइवर करते थे जो उसको चलाते थे। अब यह होता है कि कहीं अगर कोई चीज ट्टी फुडी हो तो उसको वह नहीं देखता और जब लोको में उसको भेजा जाता है तो वहां भी पूरी तौर से उसकी जांच नहीं होती, वे समझते हैं कि किसी तरह से यह बला निकल जाय। तो जहां ये सब बातें होती हों वहां दे हें राइट टाइम पर कैसे पहुंच सकती हैं ? और इस तरह से यात्रियों को जो फैसि-लिटी ग्राप देना चाहते हैं वह कैसे दे पायेंगे ? जब आपकी चीजों की देखभाल नहीं होगी भीर कोई देखने वाला नहीं होगा तो रेगुलेरिटी कैसे होगी। इस तरह का जो आपका स्वैया है, लोको में काम कराने का, वह ठीक नहीं है।

फिर श्राप स्टेशन बढ़ाते जा रहे हैं। बहुत से स्टेशन भी बढ़ायेंगे, यार्ड भी बढ़ायेंगे; लेकिन फैंबिलिटी कुछ नहीं देंगे। श्राप जो छोटे स्टेशन बनाते हैं वहां पर न तो स्टेशन मास्टर के ठहरने की जगह है, न पीने के पानी का

# [श्री निरंजन सिंह]

इन्तजाम है, न उसके लड़के बच्चों के रहने की वहां जगह है, न वहां कोई सोसाइटी है। वहां पर एक टैन्ट या छुवार सा डाल दिया, इससे कहीं उनको राहत हो सकती है। इमरजेंसी की वात दूसरी है, यदि दो-तीन-बार महीने के लिये किसी को करना पड जाय तो ऐसी हालत में हर एक को बद्दाश्त करना चाहिये लेकिन छ: महीने के बाद तीत-तीन साल तक वह वहां पड़ा रहे, उसके लड़के, बाल-बच्चे दूसरी जगह हों, न उसके खाने पीते की व्यवस्था हो सके, न रहने को व्यवस्था हो संक, तो कैने काम चलेगा । इसका परिणाम यह होता है कि इप्टो में नेगलिजेंस होने लगती है, आदमी सोचता है कि मुझे तो यहां समय काटना है, फिर में जिम्मेदारी क्यों बरतुं, जब मेरे साथ कोई जिम्मेदारी से बर्ताव नहीं करता, मैं भी गैर-जिम्मेदारी से बतीब करूं, इसमें मेरा कोई दोव नहीं है। तो जैसा मैंने इटारसी के सम्बन्ध में कहाथा, कटनी के वार्ड के सम्बन्ध में कहा था, आपने बड़ा से वड़ा याई तो बना दिया लेकिन वहां कोई व्यवस्था ही नहीं है। रास्ते में कोई ग्रादमी घडी बांध कर नहीं ले जा सकता । दो तीन मील ग्रंधेरे में जाना पड़ता है, कोई लाइट नहीं है, सड़क नहीं है। श्रपने सा**थ पै**सा लेकर वहां से कोई नहीं जा सकता। यव याप समझें कि ऐसे में गाई क्या करना ? हाइबर के पास घड़ी नहीं होगी तो वह "पंत्रवजन" की रहेगा । जब तक बाप उनके लिये साधन नहीं जुडाते तब तक उनसे एक्सपेक्ट नहीं कर सकते कि नवी जगह पर काम कर सकें। जैता मैंने पहले कहा था और याज भो मैं कहना चाहता है कि इटारसी के यार्ड की हालत यह है कि अपने यार्ड वहां खोन दिया, देने वहां आती जा ी हैं, लेकिन न तो वहां पर जो काम करने वाले प्रादमी हैं उनके निवे आपने साधन जटाया, न वहां जाने के जिमे रास्ता है, न वहां पर राम में चलते वक्त कोई उजाला रहता है, यंबेरा ही यंबेरा रहता है और अपनी रक्षा नहीं हो सकतो। श्रंबेरे में सांप भी या सकता है, विच्छ भी

काट सकता है, जानवर भी हमला कर सकते हैं, सब कुछ हो सकता है, कोई अटैक भी कर सकता है। मझे ऐसे उदाहरण मालम हैं कि दस रुपया जेव में रख कर कोई ब्रादमी निकलता है तो उसको छीन लिया जाता है, उसके बाद वह नंगा का नंगा हो गया। इस तरह से आपकी रेलवे स्टेशनों खीर याडीं की व्यवस्था है। वहां पर आपने उन लोगों के लिये कोई प्रोटे-क्शन की व्यवस्था नहीं कर रखी है। जंगलों में जहां स्टेशन बनाये गये हैं और जहां पर ए० एस० एम० श्रीर निगलनमैन के सिवाय दूसरा आदमी नहीं रहता है वहां पर आपने इन लोगों की रक्षा के लिये कोई व्यवस्था नहीं कर रखी है। जब ये लोग इन स्टेशनों पर काम करने के लिये ब्राते हैं तो अपने साथ सिर्फ एक खाने का डिब्बा लाते हैं या घर से खाना खाकर श्राते हैं। वे लोग अपने साथ एक भी पैसा नहीं लाते, क्योंकि उन्हें डर रहता है कि रास्ते में कोई हमला न कर दे। अक्सर यह होता है कि जब समय पर उन्हें रिलीव करने के लिये धादमी नहीं पहुंचता है, तो वे लोग भूखें रह जाते हैं, क्योंकि उनके पास श्रोर कोई खाने का साधन नहीं होता है। ग्रापको उनके जीवन की रक्षा का प्रवन्य करना चाहिये, तब ही वे लोग अच्छी तरह से अपना कार्य कर सकते हैं। जब ग्राप कोई नया स्टेशन जंगल में बनाते हैं तो पहले आपको उनकी रक्षा की व्यवस्था भी करनी चाहिये। इसलिये भेरा निवेदन यह है कि आप जहां कहीं भी नवे रेजवे स्टेशन या याई वनाते हैं, वहां पर ग्रापको ग्रपने कर्म-चारियों को सुविधा देती चाहिये और उसके निये प्रवन्ध पहले से ही करना चाहिये ताकि वे अपनी डाडी अच्छी तरह से कर सकें। आप अपनी तरफ से तो उनको सुविधा प्रदान नहीं करते हैं और उन पर बार्जशीट लगा देते हैं। मझे इटारसी के कुछ लोगों का मामला पालम है, जिन्हें चार्जशीट दिया गया है। जब श्राप उन्हें चार्जशीट देते हैं तो उन्हें जवाब देने का मीका भी देना चाहिये ताकि वे बतला सकें कि जिस बीज के लिये चार्जशीट उन्हें दिया गया है, वह जीक भी है या नहीं। अक्सर पर होता है कि गलती कोई करता है और चार्ज-शीट किसी दूसरे को दे दी जाती है, जिसका नतीजा यह होता है कि वे गुनाह ग्रादमी को सजा मिल जाती है ग्रोर जो गुनाह करता है वह साफ बच जाता है। इसलिये मेरे कहने का मतलब यह है कि जब ग्राप चार्जशीट किसी को देते हैं तो उसको जवाब देने हैं लिये समय भी देना चाहिये ताकि वह साबित कर सके कि उसने गलती की है या नहीं? ग्रापको उन्हें हर प्रकार की सुविधा देनी चाहिये, ताकि वे ग्रपना काम ग्रच्छी तरह से कर सकें। ग्रगर सुविधा देने के बाद भी वे ग्रपना कार्य ग्रच्छी तरह से नहीं करते हैं या वे कोई गलती करते हैं, ग्रीर उसके लिये उन्हें सजा दी जाय तो कोई हर्ज नहीं।

श्रव मैं आपके सामने ट्रांसफर के सम्बन्ध में कुछ कहना चाहता है। यह बात ठीक है कि जो सरकारी नौकरी पर है उसका कहीं भी टांसफर किया जा सकता है। लेकिन अक्सर देखने में यह आता है कि एक रेलवे कर्मचारी ग्रगर हिन्दी क्षेत्र में रहता है, तो उसका ट्रांसफर मराठी क्षेत्र में कर दिया जाता है, जहां उसको ग्रपने वाल-बच्चों को पढाने में काफी परेशानी का सामना करना पडता है। इस तरह की बातें सदर्न ग्रौर सेण्ट्रल रेलवे में देखने में धाती हैं। जो रेलवे कर्म चारी इस तरह के क्षेत्र में ट्रांसफर हो जाते हैं जहां उनके लडकों को लैंग्बेज का सामना करना पडता है तो वे अपने बाल-बच्चों को पढ़ाने के लिये पराने ही स्थान में छोड़ आते हैं। इसका नतीजा यह होता है कि अगर किसी के दो लड़के हो गये तो उसे अपने लड़कों को पचास-पचास रुपया पढाई के लिये भेजना पडता है। उसकी तनस्वाह तो १५० रुपया माहवार होती है भीर जब उसका इस तरह से खर्चा बढ़ जात। है तो वह रिस्वत का सहारा लेता है। आपने हाउस के अन्दर कई बार कहा कि हम अपने कर्मचारियों के लड़कों को पढ़ने के लिये स्का-लरशिप देते हैं, लेकिन देखने में यह आता है कि साप स्रपने कर्मचारियों को इस तरह की कोई सुविधा नहीं देते हैं। ये लीग कीई बड़े ग्रफसर तो नहीं बन पायेंगे, सिवाय एसिस्टेंट स्टेशन मास्टर के। जब उनकी तनस्वाह कम होगी श्रीर उनका खर्चा ज्यादा होगातो रेलवे में रिश्वत भी होगी। जब तक आप इन लोगों को सुविधा प्रदान नहीं करें। तब तक रेलवे से भ्रष्टाचार भी कम नहीं हो सकता है। आप इन लोगों का एक दम ट्रांसफर कर देते हैं। किसी का खण्डवा से भुसावल कर दिया या बडनेरा कर दिया । जब ग्राप इस तरह का ट्रांसफर करते हैं तो आपको यह देखना चाहिये कि उनके लड़कों के पढ़ने के साधन वहां पर मौजूद हैं या नहीं। इसके साथ ही साथ धापकी यह भी देखना चाहिये कि उनके जीवन के लिये या उनकी प्रोग्रेस के लिये वहां पर कितनी सुविधा है । रेलवे अधिकारियों को मनमाने ढंग से ट्रासफर नहीं करने चाहियें, रेलने अधिकारियों को यह देखना चाहिये कि जिन कर्मचारियों को वे पनिकामेंट के तौर पर एक जगह से दूसरी जगह ट्रांसफर करते हैं उनकी वजह से उनकी फैंगिली को सफर करना न पड़े। उनके लड़के ग्रोर बच्चों को उनकेट्रांस-फर से किसी तरह का नुकसान न होने पावे। जब इस तरह के ट्रांसफर किये जाते हैं, तो इस बात का स्थाल रखा जाना चाहिये कि उन लोगों के बच्चों को **श्रीर** परिवार वालों को वहां पर किसी तरह की परेशानी तो नहीं होगी। इस दृष्टिकोण को सामने एख कर रेलवे कर्म-चारियों का ट्रांसफर किया जाना चाहिये।

जहां तक डिसमिसल का सम्बन्ध है, इसके बारे में मेरे एक सहयोगी ने कहा और मैं भी यह कहना चाहता हूं कि मेरे पास कम से कम ो-चार और दस नाम ऐसे लोगों के हैं, जिन्हें "शो काज नोटिस" दिया गया है। इस तरह के जो नोटिस दिये जाते है बे रेलवे अधिकारियों की धांत्रली की वजह से दिये जाते हैं।

उपसभापति महोदया : आपका दो भिनट रह गया है। श्री निरंजन सिंह : मेरा टाइम तो अभी खत्म नहीं हुप्रा

उपसभापति महोदया : ग्रभी बहुत से मेम्बर बोलने वाले हैं।

श्री निरंजन सिंह : श्रभी २० मिनट पूरे नहीं हुए।

THE DEPUTY CHAIRMAN: You started at 2.15.

श्री निरंजन सिंह: चभी तो मैंने आधा भी खत्म नहीं किया। कहने का मतलब यह है कि आप उन्हें बिना किसी एक्सप्लेनेशन के निकाल देते हैं जो कि गलत बात है। अगर आप किसी को सजा देते हैं तो उससे यह जानकारी हासिल कर ली जानी चाहिये कि उसने गलती की है या नहीं ? अक्सर यह देखने में आता है कि जो आदमी गलती करता है, उसको तो सजा नहीं मिलती है और जो इन्सोसेन्ट होता है उसको सजा मिल जाती है और उसको जीवन भर के लिये नौकरी से निकाल दिया जाता है। यह बात ठीक नहीं है और इस चीज पर रेलवे अबिकारियों को गीर करना चाहिये।

में अब अपनी बातों को जल्दी जल्दी कह देता हूं। आपका जो स्क्रीप आयरन है, वह जगह जगह बड़े बड़े जंकवानों में फैता पड़ा हुआ है। खड़गपुर में इस तरह का आयरन फैना पड़ा हुआ है और उसकी देख भाल करने वाला कोई नहीं है। लोग उसको चुरा ले जाते हैं, मगर उनको रोकने वाला कोई नहीं है। आप नवा स्क्रीय आयरन खरीदते हैं और दूसरी तरफ आपका इतना आयरन चोरी, चना जाता है। इसलिये मेरा रेखवे मंत्रालय में यह निवदन है कि वह इस और ध्यान दे और इस तरह का इंतिजाम करे जिससे कि जो आयरन इस तरह से विखरा पड़ा हुआ है वह चोरी होने से बचाया जा मके।

जब में आपके सामने रेलके विभाग में प्रमोशन की बात रखना बाहना हूं। अक्सर

यह देखने में भ्राता है कि एक भ्रादमी को जब ग्रप्वाइन्ट किया जाता है, तो उसका एक-दो महीने में प्रमोशन दे दिया जाता है। इस तरह से उसको कुछ ही महीनों के अन्दर दो तीन प्रमोशन देकर दूसरी पोस्ट में बढ़ा दिया जाता है। इसका नतीजा यह होता है कि उसी विभाग में काम करने वाले जो कर्मचारी होते हैं, उनका मन दूट जाता है ग्रीर वे यह समझने लगते हैं कि हमें इस तरह के प्रमोशन के योग्य नहीं समझा जाता है और न ही हमें यह जगह मिलने वाली है। इसका नतीजा यह भी होता है कि उस विभाग में जो और कर्मचारी काम करते हैं, वे मन लगाकर काम नहीं करते हैं। मेरा निवेदन है कि रेलवे मंत्रालय को इस छोर अवस्य ध्वान देना चाहिने और जो प्रमोशन का तरीका अख्तियार किया जा रहा है, उसको बन्द किया जाना चाहिये।

ग्रव में देतों के सम्बन्ध में कुछ, कहने चाहता हूं। एक सवाल के उत्तर में यह जवाब दिया गया था कि दिल्ली से बम्बई को एक रेल श्रह की जायगी। एक तरफ गवर्तमेंट स्टेटमेंट देती है ग्रीर दूसरी तरफ जनरल मैनेजरस्टेटमेंट देते हैं कि वस्वई से लखनऊ को गाडी निकलेगी, यहां से निकलेगी, वहां से निकलेगी, कानपुर से निकलेगी, याती उन दोनों के स्टेटमेंट में अलग अलग बातें होती हैं। सेंट्रल रेलवे वालों ने अभी हाल में यह स्टेटमेंट दिया कि जल्दी ही आठ, दस गाडियां नई चलने वाली हैं। लेकिन जब गवर्नमेंट उत्तर देती है तो कहा जाता है कि सन् १६६६ के बाद यानी तीसरे प्लान के खत्म होने के बाद नई गाड़ियां शुरू की जावेंगी। चीये प्लान में हम नई गाड़ियों के चलाने की बात सोचेंगे। इस तरह की बातों की ग्रोर रेलवे मंत्रालय को ध्यान देना चाहिये। यह मेरा निवेदन है।

श्राप हर साल तीन करोड़ रूपये रेलवे एमिनिटीज के ऊपर खर्च करते हैं, लेकिन उसका ठीक तरह से डिस्ट्रिब्यूशन नहीं होता है। जब मैंने इसके बारे में सवाल पूछा था तो कह दिया गया कि इस तरह की कोई बात नहीं है। जहां इस चीज की जरूरत हो नी है बहां हम देते हैं। जहां तक डिस्ट्बिशन का सवाल है, उसकी तरफ रेलवे मंत्रालय को अच्छी तरह से ध्यान देना चाहिये । ग्रक्सर देखने में यह ब्राता है कि जहां से ज्य.दा प्रीशर आ गया वहां आप दे देते हैं और जहां से श्रैशर नहीं पड़ा वहां नहीं देते हैं। उदाहरण के तौर पर मैं ग्रापको बतलाता हं कि नार्थ ईस्ट फ्रांटियर रेलने में इस तरह की कोई राशि नहीं दी गई। इस तरह की बात नहीं होनी चाहिये । जो ए निधिशंज सदर्ग रेलवे और बेस्टा रेलवे के लिये थी वह तो ग्रापने दे दी लेकिन जहां से प्रैशर नहीं ग्राया वहां ग्रापने नहीं दी। इस तरह से जिस क्षेत्र के लिये जितना ध्पया एमिनिटीज के लिये रखा जाता है वह आपको दे देना चाहिये और इक्वली इस चीज को वांटना चाहिये। इस चीज को आपको बरावर हर साल देना चाहिये। इस तरह की जो चीज बांटने के लिये होती है उसको सिस्टमैटिक हॅंग से वांटना चाहिये जहां तक ग्रपाइन्टमेंट ग्रीर सलेक्शन का सवाल है, उसकी योर रेलवे मांत्रय की विशेष ध्यान देना नाहिये। इतना कह कर मैं अपना भाषण समाप्त करता हं।

श्री विमल कुमार मन्नालाल जी चौरडियाः माननीय उपसभापति महोदया, जो विल मान रीय रेलने मंत्री जी ने अस्तृत (क्या है, उसके बारे में मैं कुछ कहना चाहता हं। सब से पहली बात यह है कि रेलवे वजट में यह एक परम्परा रही है कि इस वजट के पहले जो व्हाइट पेपर निकाला गया था उसमें फिर मंत्रीवन करना पड़ा । संशोधन ठीक दिशा में किया गया भीर इस बात के लिये मुझे कोई ऐतराज नहीं है। किन्तु दूसरी वान में जो मंत्रोधन हमा वह ठीक तरीके से नहीं हमा भीर इसके साथ ही संतीयन के साथ को राष्ट्रपति की रिकमंद्रेशन चाहिये थी, वह रिकमेंडेशन भी देखने की नहीं मिली। संभवतः विभाग ने मंजरी प्राप्त की होगी. जेकिन दो शब्द, अडेंडम के रूप में जो प्रस्तृत

किया था, उसमें अगर लिख देते तो ज्यादा अच्छा था। तीसरी बात यह कि शासन ने ज्योंही उस अडेंडम को लोक सभा के सामने प्रस्तुत किया था, उसी समय उसे राज्य सभा के सदस्यों के समक्ष प्रस्तुत किया जाना बाहिये था, किन्तु वह प्रस्तुत नहीं किया गया। इसकी मैं भत्संना करता हूं और मैं माननीय मंत्री जी से फिर प्रार्थन। करता हूं कि वे भविष्य में इस तरह का भेदभाव रखने की कुना न करें जिससे लोक सभा को भिन्न माना जाय।

ग्रव जहां तक रेलवे के कार्यक्रम का सवात है, वैसे तो हमारे कई मानतीय मित्रों ने प्रशंसा के पूल बांबे हैं, किन्तू में जो बातें कहने जा रहा हं। वे आंकड़ों के आधार पर कहने जा रहा हं श्रांतड़ों का जवाव न होने पर जो कुछ माननीय सदस्य अनगंल प्रलाप करने लगते हैं, उसकी मझें चिन्ता नहीं है। तो, ग्रांकडों के ग्राधार पर मैं यह कहता हं कि पहली बात यह है कि हमारे रेलवे विभाग के जो एस्टिमेट्स हैं, वे ठीक नहीं वनते हैं। इनकी कल्पना ठीक नहीं रहती है ग्रीर इनकी कल्पना में जो वैरिएशन है, वह बढ़ता जा रहा है, वह कम नहीं हो रहा है। पुराने ग्रांकड़े जो हैं, उनके हिसाब से सन १६५८-५६ में इन्होंने जो सरप्लस एस्टिमेट किया था २७.३४ करोड रुपये, किन्त वचे ५.६३ करोड़ रुपये। सन् १६५६-६० में फिर सरप्लस बराबरी पर ग्राया । सन् १६६०–६१ में इन्होंने एस्टिमेट किया था १८.५३ करोड़ रुपये, किन्तू ३२.०१ करोड़ रुपये की सेविंग हुई। इस तरह से इनके एस्टिमेट में एक होता जा रहा है ग्रीर मैं प्रार्थना करूंगा कि ग्राप ग्रपने एस्टिमेट में दुरुस्ती करें, तो ज्यादा यच्छा है।

दूसरे हमारे यहां रेलवे विभाग में जो इनकी प्लानिंग है वह प्रापर नहीं होती है। इनके यहां धोवरवर्जीटंग इतनी ज्यादा है कि सरेंडर करने के बाद भी अत्यधिक सेविंग हुई है। इसके साथ साथ बहुत से काम ऐसे [श्री विमलकुमार मुन्नालालजी चौरड़िया] हैं जिनको देख कर ऐसालगता है कि उन कामों के लिये हम स्टाफ रखते हैं, किन्त वे काम होते नहीं हैं ग्रौर उनका वेतन हमें देना पडता है । इसमें कुछ ग्रांकड़े हैं, जो मैं भ्रापके समक्ष प्रस्तृत करना चाहता हुं। "कांस्ट्रक्शन ग्राफ न्यू लाइन्स" में सरेंडर करने के बाद भी १० करोड ३० लाख रुपये की सेविंग हुई है। ''ग्रोपन लाइन वर्क्स, डवलप मेंट फंड" में सरेंडर करने के बाद भी ५ करोड़, ७८ लाख, ६० हजार रुपये की सेविंग हुई है । "म्रोपन लांइन वक्स--एडिशंस" के अन्तर्गत सरेंडर करने के बाद ३२ करोड़, ६४ लाख, ५० हजार रुपये की सेविंग हुई है। इस तरह रेलवे विभाग को इस बजट के द्वारा जो काम करने के लिए दिया जाता है, उसको यह विभाग करने में सक्षम नहीं है। इसके दो कारण हैं, एक तो इस विभाग की प्लानिंग ठीक नहीं है, दूसरे ठीक तरह से काम करने के यह योग्य नहीं है। मैं प्रार्थना करूंगा कि इन दोनों बातों को ठीक करने की आवश्यकता है। आपमें जितना काम करने की क्षमता है, ग्राप उसी के ग्रनुसार काम अपने हाथ में लें और उसको पूरी तरह से करवाने के लिये सतकं रहे। इसके बावजद हम लोग जो रकम यहां से मंजर करके देते हैं, उसको अगर आप खर्च नहीं कर सब है हैं, तो ज्योंही ग्रापके ध्यान में यह ग्राये कि ग्राप उस रकम को खर्च नहीं कर सकते हैं, श्रापको उसी समय उसे सरेंडर कर देना चाहिये। परा इतिहास इस बात का साक्षी है कि सरेंडर के मामले में आप लेटहो जाते हैं। आप प्राय: ३१ मार्च को उस रकम को सरेंडर करने के लिए याते हैं। याप खुद भी उस रकम को अपने उपयोग में नहीं लाते हैं और दूसरों को भी उसे उपयोग में नहीं लाने देते हैं। उदाहरण के तौर पर, मैं बताना चाहता हूं कि "वर्किंग एक्सपेंसेज-रिपेयर्स ऐंड मेटिनेस" में ग्रमाउण्ट सरेंडर है ३ करोड़, २६ लाख श्रीर ६५ हजार रुपये और एवन्त्रल सेविग हुई ६ करोड,३१ लाख और ३६ हजार रुपये। दुग्ने से ज्यादा फर्क है। इसी तरह से श्रोपन लाइन वनसं में हैं। उसमें १ करोड़, म लाख श्रीर ५३ हजार रुपये सरेंडर किये गये जब कि सेविंग श्री २ करोड़, ६३ लाख श्रीर ७६ हजार रुपये। इस तरह से यह जो सरकार का बजटिंग का तरीका है, यह ठीक नहीं है। इसलिये इन तीनों बातों को घ्यान में रखने के लिये में निवेदन करता हूं।

इसके ग्रलावा श्री महाबीर दास जी ने श्रपने भाषण में यह कहा कि हमने इतनी प्रगति की है कि हमने थोडे ही दिनों में तुफान मचा दिया है और बाहर के लोग ग्रादचर्य में पड़ गये हैं। उन्होंने भी ग्रांकड़े पेश किये और मैं भी आंकड़े पेश करता हं: ग्रगर मेरे ग्रांकड़ों में गलती निकल जाय, तो में मंत्री महोदय से प्रार्थना करूगा कि वे याज नहीं कभी भी सारा हिसाब किताब मिला करके हमें बतला सकते हैं कि कहां गलती है। सन १६४७ में हमारी जो पंजी लगी हुई थी, वह थी ७४२ करोड रुपये श्रीर उस समय हमारा माइलेज था ३३,६८५ मील और प्रति करोड के हिसाब से था ४५. = मील । सन् १६४७ से १६५५-५६ तक हमारी पंजी वढ़ी २१५.६१ करोड रुपये ग्रांर माइलेज वढा ७५०,६० मील ग्रीर ३.४ मील प्रति करोड के हिसाब से हमारा हिसाब बैठा । फिर १६४४-४६ से १६६०-६१ तक हमारी पंजी बढ़ी ४४६. ६२ करोड रुपये और माईलेज बढा ६५६.११ मील। इस तरह से १.१ मील प्रति करोड के हिसाव से बैठता है। हम तरक्की के खिलाफ नहीं हैं । निर्माण होना चाहिये, इसके भी हम खिलाफ नहीं हैं। खब लाइनें वननी चाहियें, इसफें भी हम खिलाफ नहीं हैं। हम इसके खिलाफ हैं कि श्राप हर बात पर ठीक नियंत्रण नहीं रख पाते हैं। जैसा कि उस रोज मैंने कहा था, अगर करोडों रुपये खर्च करके हम कोई छोटा सा काम कर डाले और यह कहें कि हमने बहुत बड़ा काम कर दिया है, तो यह भ्रम में डालने श्रीर घोखा देने के सिवाय और कोई बात नहीं हो सकती । इसलिये मेरी प्रार्थना है कि ग्राप इसका इलाज करें । मेरी बातों का कई मित्र लॉबी में जवाब यह देते हैं कि मंहगाई बढ़ गई है, विशेष सुविधाएं दी जाने लगी हैं ग्रीर कार्यक्षमता भी बढ़ा दी गई है । ये तीन दलीलें दी जाती हैं ।

मंहगाई का जहां तक सवाल है, उसका एक काउंटर जवाब यह है कि जैसे हमारी रेलवे है, उसी तरह से रोड ट्रांसपोर्ट है। सन १६३०-३१ से मध्य प्रदेश के भृतपूर्व होल्कर स्टेंट में छ: पाई प्रति मील, प्रति पैसेंजर के हिसाब से बस का किराया लिया जाता है और उस समय मोटर की कीमत चार हजार रुपये थी और ग्राज ४० हजार रुपये है। आज मोटर की कीमत बढ़ गई है, मोटर पार्ट स की कीमत बढ़ गई है, टैक्सेज दस गुना बढ़ गये हैं और सारी वातें बढ़ गई हैं, लेकिन उसका किराया छ: पाई प्रति मील प्रति पैसेंजर के हिसाब से आज भी लिया जाता है। फिर भी कई लोग उसमें लाखों रुपये प्रति वर्ष कमाते हैं । इसमें किसी को कोई ग्राशंका हो तो मैं कई उदाहरण प्रस्तृत कर सकता हं। जैसे रेलवे में मंहगाई बढ़ी है, वैसे ही रोड ट्रांसपोर्ट में मंहगाई बढ़ी है, फिर भी वे छ: पाई प्रति मील किराया लेते हैं।

इसके साथ साथ ग्रगर हमने रेलवे में
सुविधाएं बढ़ाई हैं, तो रोड ट्रांसपोर्ट वालों ने
भी सुविधाएं बढ़ाई हैं। उनके पास भी ऐसी
मोटरें हैं जो एयर कंडीशंड हैं, जिनमें डनलपिलो कुशंस हैं। रेडियो लगे हुए हैं, पंखे
लगे हुए हैं ग्रौर सारी सुख सुविधाएं हैं।
फिर भी उसका वही किराया है जो सन्
१६३०-३१ में था ग्रौर उसमें कोई परिवर्तन
नहीं हुग्रा है। तो मेरा यह निवेदन है कि
ये जो दलील ग्राप देते हैं कि हमारा खर्चा
बढ़ गया है, हमने सुविधाएं बढ़ाई हैं ग्रौर
हमारी कार्यक्षमता बढ़ी है, ये दलीलें उनके
लिए भी हो सकती हैं। वास्तव में हमने
इतनी खोज की है, इतने इन्वेंशंस किये हैं कि
यह सारे का सारा उसी भाव पढ़ जाता है

ग्रीर उसमें कोई विशेष ग्रन्तर नहीं पड़ता है। इतने इंवेंशन्स के वावजूद हमारा जो इतना खर्चा रेलवे में बढ़ गया है, हमारी सरकार कहती है कि उसको ठीक नहीं किया जा सकता।

सुविधायों का जहां तक सवाल है. मैं यह कहुंगा कि स्रोवर काउडिंग के कारण जनता परेशान है। ग्राज ततीय श्रेणी के यात्री को यात्रा करने से पहले सोचना पडता है कि उसे रेल में स्थान मिलेगा ग्रथवा नहीं। मैं तो इस मत का हं कि चाहे श्रापरेलवे में शेड बनाना कम कर दें, ग्राप रेलवे में होटल बनाना कम कर दें. ग्राप रेलवे में पंखे लगाना कम कर दें. मगर यात्रियों को देन में श्राराम से बैठने की जगह मिल सके, इतनी व्यवस्था स्रगर स्राप कर देगे ग्रीर लोगों के मन से यह भाव निकाल देंगे कि जगह मिलेगी या मारपीट की नौबत श्रायगी, तो श्रापकी वड़ी कृपा होगी । मान-नीय मंत्री जी साघारण कपडे पहनते ही हैं. वे किसी दिन भी दिल्ली के स्टेशन पर जाकर देख लें कि ततीय श्रेणी के यात्रियों को कितना कष्ट होता है और कितनी मार पीट की नौबत ग्राती है। तो मेहरवानी करके ततीय श्रेणी के यात्रियों के लिये कम से कम बैठने की जगह ग्रवश्य दिलवायें।

श्रव मैं एक बात यह कहुंगा कि श्रापकी दुर्घटनाओं का हिसाब बड़ा विचित्र है। सन् १६६६-६० में ५३६३ श्रादमी मर गये रेलवें की दुर्घटनाओं में। १६६०-६१ में ५५०२ श्रादमी मरे। इस प्रकार १४, १५ श्रादमी प्रति दिन रेल के नीचे कटतें हैं, ऐसी हमारी रेल की व्यवस्था है।

दूसरे डिरेलमेंट में भी प्रगति हुई हैं। सन् १६५६-६० में १६५ बार डिरेलमेंट हुआ और १६६०-६१ में २१६ बार **डिरे**लमेंट हुआ।

घायलों की संख्या में भी प्रगति हुईं है। किसी बात में कमी नहीं है। क्लेम्स का ही प्रश्न ले लीजिये। वेस्टर्न [श्री विमलकुमार मुन्लालालजी चौरडिया]

रेलवे में १६४६-४६ में ६४,६६० क्लेम के नोटिस आये, १६४६-६० में ७१,६२४ क्लेम के नोटिस आये और १६६०-६१ में ७२,०६१ क्लेम के नोटिस आये। तो इस तरह से हमारी यह सारी अगित हो रही है।

खनं की जो व्यवस्था है उसके लिये मैं कहंगा कि अपव्यय भी प्रगति पर है। ग्रपव्यय के लिये कई उदाहरण ग्रोडिट रिपोर्ड में प्रस्तृत किये गये हैं। नार्थ ईस्ट-फांटियर रेलवे में माल चैक कराने की दर निर्धारित करने में देरी के परिणामस्बरूप स्टेशन मास्टर को २६,१३८ रुपया अधिक देना पड़ा । उसी तरह से नार्थ रेलवे में माल होने का टेंडरठीक तरह से नहीं निर्धारित करने के परिणामस्वरूप रेलवे को २४.५१० रू० ग्रधिक देना पडा । सदर्न रेलवे में केच साइडिंग बनाने की योजना बनी लेकिन बिना निर्णय को लिये ही काम शरू कर दिया गया ग्रीर ८ कैच साइडिंग विना ग्राज्ञा लिये बना दी गई, बाद में खाजा दी गई कि इसका निर्माण न किया जावे । परिणामस्वरूप द कैच साइडिंग बन गई ग्रीर उसके निर्माण में ६, या ७ लाख रुपया लगा लेकिन वह सव डिसमेंटल करना पड़ा । इसी तरह से सदर्न रेलवे में ५४० गैलन पेण्ट खरीदा ग्रीर पेन्ट ले लिया । फिर स्पेसिफिकेशन के ग्रन्सार नमने की जांच की तो ६३ १५ परसेंट लेंड का होना उसमें पाया गया । वह माल ग्राया, डिब्बे खरीद लिये गये लेकिन खरीदने के बाद उनको खोला नहीं ग्रीर डेंड साल के बाद काम में लिया तो स्पेसिफिकेशन के अनुसार लेड नहीं निकला उसमें केवल २६ ६ परसेंट लेड मिला। वह रंग कम्पनी ने वापस नहीं लिया श्रीर वह सारा का सारा रंग पड़ा हुआ है श्रीर मालम नहीं कि उसका भविष्य क्या है। १७.१०२ रुपये का रंग बिना उपयोग पड़ा है। इसी तरह से ईस्टर्न रेलवे में ईंटों की खरीद में टेंडर कम ग्राना है लेकिन वह माल

खरीदा नहीं जाता है श्रीर जब फिर टेंडर मांगा गया तो उन्हीं लोगों ने कीमत को बढ़ा कर दिया श्रीर उसी माल के श्रिधक रेलवें को देने पड़े। श्रव, मील से किलोमीटर पर चलें। नादंन रेलवें में मील के किलोमीटर में ठीक से कंवर्शन नहीं होते से, रेलवें डिपार्टमेंट की सुस्ती की वजा से, गलती की वजह से, कुछ भागों में जो एक्जैक्ट कंवर्शन करना चाहियेथा वह नहीं किया गया उसकी वजह से कुछ ही दिनों में दो तीन सेक्शंस के ऊपर ही ४,४,५००० रुपये का घाटा श्रनुमानत: रेलवे को उठाना पड़ा।

तो रेलवे विभाग में कई तर क गडवडी है। हमारी रेलवे घाटे में चलती है. नार्थं ईस्टर्न रेलवे. नार्थं ईस्ट फांटियर रेलवे ग्रीर सदर्न रेलवे वगैरह घाटे में चलती है। मैंने एक प्रश्न पूछा था तो प्रश्न के दौरान में माननीय मंत्री जी ने जवाब दिया कि सदर्न रेलवे में प्रति वर्ष घाटा वढ नहीं रहा है। मैंने यह प्रश्न पूछा था कि १६५६-५७ से यह घाटा क्या प्रगति पर है, तो ग्राप कहते हैं कि यह वढ नहीं रहा हैं। मैं आंकड़े रखता हं श्रौर उससे श्राप श्रवाजा लगा लीजिये। मैंने १६५६-५७ से पुछा था ग्रीर ग्राप १६५७-५८ को बेस मान कर चलते हैं। ये आंकडे आपके सामने हैं और सदस्य निर्णय कर लें कि यह प्रगति पर है या अप्रगति पर है।

१६५६-५७ का घाटा ४०,२४,००० ह० है ।

१६४७-४८ का घाटा ४,४७,५८,००० रु० है।

१६४८-४६ का घाटा २,८३,४०,००० रु० है।

१६४६-६० का घाटा १,५८,६६,००**०** २० है।

१६६०-६१ का वाटा =१,४=,००० रु० है। १६६१-६२ का रिवाइज्ड एस्टीमेट का घाटा २,०४,३४,००० रु० है।

१६६२-६३ में भाड़ा बढ़ा देने के बाद भी १,१०,४४,००० रु० का घाटा होने वाला है।

१६५६-५७ में--जैसा कि मैंने पूछा था-- ये घाटा ४० लाख रूपये था ग्रीर वहां से अब यह करोड़ों रुपये पर पहुंच गया है। केवल १६४७-४८ को बेस मान करके मंत्री जी ने जवाब दे दिया और जो गडवड उनके विभाग में चल रही है उसे छिपाने का प्रयास करें तो यह न्यायसंगत नहीं कहा जा सकता। इतना ही नहीं, इधर तो एक नहीं तीन तीन रेलवे घाटे में चल रही हैं और उसके लिये कोई भीचित्य या भनीचित्य का प्रश्न नहीं उठाया गया यहां यह प्रश्न नहीं कि किराया बढ़े या घटे, प्रश्न यह है कि इन रेलवेज को लाभ में चलाने का प्रयत्न करें। वैसे तो वहत सारी बातें हैं लेकिन मैं यहां सिर्फ एक बात की तरफ घ्यान दिलाता हं । एक फतेहपुर-शेखावटी रेलवे चलती है और फतेहपूर-शेखावटी लाइन पर १०० फी सदी ग्रधिक किराया लिया जाता है। फतेहपुर से चरू तक ३२ किलो-मीटर होता है लेकिन ३२ किलोमीटर की जगह ६३ किलोमीटर का किराया लिया जाता है । मैंने पूछा कि यहां ही यह घोटाला क्यों है तो जवाव मिला कि उसके निर्माण में खर्च बहुत है। सारे टाइम टेबल में और कहीं ऐसा नहीं है। समझ में नहीं ग्राता कि क्या वित्तीय श्रीचित्य इसी में था कि वहां इतनी वद्धि की जाये. थोड़ी वहत नहीं सौ प्रतिशत वद्धि । माना कि वह घाटे में चलती थी, लेकिन मेरा कहना है कि ग्रापकी तीन तीन रेलवे लाखों और करोड़ों रुपयों के घाटे में लगातार चल रही हैं। उनको लाम में चलाने के लिये किराया बढाने का सवाल नहीं उठा ? नेबिन यहां यह सवाल उठा ? सिर्फ ३१ किलोमीटर लाइन के लिये किराया बढाने का क्या ग्रीचित्य है. समझ में नहीं ग्राता । ग्रंधेर नगरी चौपट राजा वाली बात कर रखी है, ये उचित प्रतीत नहीं होता है, न्यायसंगत प्रतीत नहीं होता है जब तीन रेलवे घाटे में चल रही हैं तो अगर इस लाइन को भी उसी में मिला लें तो इसकी वजह से आपके घाटे में कोई वृद्धि नहीं होगी लेकिन मैंने केवल एक लाइन आपके यहां ऐसी देखी जिसमें आप डवल किराया लेते हैं और यह कुछ उचित प्रतीत नहीं होता है। इसलिये अगर इस मामले में भी दुरुस्ती करेंगे तो अच्छा होगा।

ग्रव, विना टिकट चलने वालों का मामला भी बडा गडबड का है। बहुत से लोग विना टिकट टैवल करते हैं । इतना ही नहीं कई वेईमान कर्नचारी इसमें मदद करते हैं--सब के सब ऐसे ही नहीं हैं, कुछ ईमानदार भी होते हैं--मगर कुछ रेलवे के कर्मचारी स्वयं किराया जेव में रख कर उनकी फी ले जाते हैं। तो मैं निवेदन कहंगा कि इसके लिये इस तरह की कोई व्यवस्था ग्रापके यहां हो तो ठीक होगा कि सादे कपडे पहन कर टिकट चैकर के रूप में कुछ फ्लाइंग स्क्वैड काम करें ग्रीर ग्रगर ऐसा काम करते हए टी॰ टी॰ ग्रयवा ग्रन्य कर्मचारी पकड़े जायें या ऐसी जगह पैसेंजर्स बिना टिकट मिले जहां कि उनकी इयटी है तो फिर उन टी॰ टी॰ व कर्मचारियों को बहुत सहत सजा दी जाय। इस तरह ग्रगर कुछ प्रवन्य किया जाय तब तो हम इस चीज को कुछ कम कर सकते हैं।

मैंने बताया कि कई ऐसी लाइनें हैं, रेलवे हैं, जो कि घाटे में चलती हैं। तो मैं शासन को कुछ सुझाव देना चाहता हूं। पहली चीज ये हैं कि आप प्रापर विजिटिंग किया करें और प्रापर विजिटिंग करने के साथ साथ उस पर फाइंनैशन कंट्रोल भी बराबर रखा करें। खर्च व अपव्यय में जो बहोतरी श्रि विमलकुमार मन्नालालजी चौरड़िया]
हो रही है उसे कम करें तो ज्यादा ग्रच्छा
होगा । वही योजनायें बनाये जो कि कार्यान्वित कर सकते हैं । ग्रापका जो करोड़ों
रुपया निर्माण में खर्च नहीं होता व बचता है
यह न्यायसंगत नहीं है । ग्रापको बजट में
पैसा निर्माण के लिये दिया जाता है ग्रीर
ग्राप उसे सरेंडर कर दें यह ठीक नहीं कहा
जा सकता है ।

बहुत सी जगह रेल और रोड का कम्पी-टीशन हो रहा है तो अवश्य ही उस कम्पीटीशन में सफल होने का प्रयत्न अपनी गति बढ़ा कर, सुविधाएं देकर कीजिये । इंदौर से भोपाल तीन घंटे में मोटर में चले जायें लेकिन आपकी गाड़ी में साढ़े आठ या नौ घंटे लग जाते हैं। इसी तरह से नीमच से मन्दसौर है कई ऐसी जगहें हैं जहां कि रेल और रोड का कम्पीटीशन हो रहा है और अगर इस चीज को ध्यान में रखा जाकर सुधार किया जायेगा तो ज्यादा अच्छा होगा।

स्रोवरकाउडिंग को कम किया जाय स्रौर डाइरेक्ट ट्रेन्स बढ़ाई जायें। मैं निर्माण के बारे में भी कुछ कह देना चाहता हूं। वेस्टर्न रेलवे के सवाई-माधोपुर से जयपुर के बीच की लाइन को ब्राडगेज करें। वह ६२ मील की लाइन है लेकिन उसमें माल को इघर से उधर करने में हमारे रेलवे विभाग

जहां तक मुझे जानकारी मिली है— २५ हजार रुपया प्रति मास खर्च होता है। तो अगर हम उसको बाडगेज में कंवर्ट कर देते हैं तो उससे बहुत बड़ा सुभीता हो जाय। मैं माननीय मंत्री महोदय से निवेदन करुंगा कि वह इस बारे में भी कुछ सोचेंगे तो ज्यादा अच्छा होगा। इन शब्दों के साथ मैं मंत्री महोदय से प्रार्थना करूंगा कि हम लोग निर्माण के विपरीत नहीं हैं हम निर्माण चाहते हैं किन्तु आपसे यह भी निवेदन है कि जो इसमें खामियां हैं—जो कि आडिट रिपोर्ट के सामने आती हैं—और जो बीच में चोरियां हो रही हैं उनको रुकवाने की कुपा करेंगे ग्रौर उसके लिये प्रयत्न करेंगे तो उचित होगा ।

THE DEPUTY CHAIRMAN: Mr. Channa Reddy. Fifteen minutes only.

SHRI S. CHANNA REDDY (Andhra Pradesh): Madam Deputy Chairman, I rise to support this Railway Appropriation Bill. After the discussion of the Railway Budget, at this stage I do not propose to make any detailed observations regarding so many points. With regard to the increase in railway fares and freights, the Deputy Minister was pleased to state that the rates were the lowest in the world. Well, Madam, while making such statement, I would request the Deputy Minister to consider the economic situation of our country and also the paying capacity of the common man. It is also the lowest. Therefore, any increase in fares will be an additional burden to the common man. If at all there were to be any increase, nobody would have grudged it or would have had any grouse against it provided the amenities to the passengers and the other things also increased correspondingly. With regard to amenities, well, much has been done. Many new coaches have been put on the line. And they are definitely more comfortable than what they were previously. But the amenities provided to the third class passengers still cannot be said to be quite up to mirk. Third class passengers ara stiU experiencing many troubles. Electric fans are provided in third class compartments, no doubt. But those fans are seldom found to be in order and the conditions of the lavatories and other things also are not satisfactory. Therefore, Sir, if these amenities are provided along with the increase in the rates, then the people would be prepared gladly to pay. And what about railway operational efficiency? Well, we need more money to pay more to the staff but the efficiency. I we cannot say, has increased; on the

other hand it is going down. Almost daily occurring accidents bear testimony to this fact. Moreover, in my opinion, Sir, this zonal system also is in a way responsible for this operational inefficiency—these zones are so unwieldy. Take for example the Central Kailways. Its jurisdiction is extended from Bombay to Delhi *via* Hyderabad; it is a vast area and not easily manageable with its head-quarters at Bombay. Therefore, I request the hon. Minister to reconsider this entire issue and form small zones, and a zone is essentially needed with Secunderabad as headquarters. Then, I hope, there will be much improvement in the efficiency of running the trains.

Third class passengers, especially when they are travelling long distances, face a hell of troubles. There is, of course, some relief after the introduction of the sleeper coaches. But the number of sleeper coaches must be increased; there must be many more.

Now without taking much of the time I would like to come to certain problems of local importance. Between Hyderabad and Bombay there is heavy rush, and the overcrowding on this line is tremendous. The Railway management also was thinking of introducing a direct train between Secunderabad and Bombay. But I do not know why it is delayed. It is time that this train is introduced as early as possible. At present a train is running between passenger Secunderabad and Poona. Well it can be converted into an express service and can be run up to Bombay. Passenger traffic between Delhi and Hyderabad also is increasing daily specially after Hyderabad became the capital of Andhra Pradesh, the passengers travelling from Hyderabad to Delhi and vice versa are growing in numbers by leaps and bounds, and the two bogies which are attached now are quite insufficient to keep pace with the everincreasing traffic. Therefore,

it must be considered, if not a direct train from Delhi to Hyderabad, at least some more coaches should be added to the Grand Trunk Express meant exclusively for Hyderabad, for the people whose destination is Hyderabad.

There is one more difficulty. The convenience of sleeper coaches is, of course, a boon as far as the III Class passengers are concerned. But in this Grand Trunk Express only two sleeper coaches are attached, and that too from Madras, and this convenience or this facility is equivalent to negation for the passengers who travel from Hyderabad to Delhi; they have to secure reservations right up from Madras, and it is more or less an impossible thing. Therefore, one more sleeper coach must be added to the G.T., bound directly to Hyderabad, and this is an urgency.

With regard to construction of new lines, well, our achievements are quite satisfactory; during the post-independence period we have constructed more than 3,000 miles of lines. But when we look at it from the angle of how many miles have been laid in Andhra Pradesh or, for that matter, in Mysore, well, not a single mile of line has been laid. In Andhra Pradesh only doubling of the track has been done. In Mysore also same is the case. Well, it may not be a case of showing any sort of partisanship to any part of India, but whenever we advance this argument that the South is neglected with regard to the construction of new lines, the usual answer is: "Now we are concentrating on those parts which are being industrialised, and new lines are being constructed to open those parts alone." But there are places in Andhra Pradesh as well as in Mysore where also industries are coming up and these new areas have to be opened up. For example, there was a line proposed by the Andhra Pradesh Government to connect Gudur via Nagarjunasagar with Kazipet, and Nagarjunasagar is being developed because of the big dam, and it has to

[Shri S. Channa Reddy.] be opened up. But that line is not yet surveyed. And there is another proposal to connect Kothagudam with Vizag. This is also a very essential line; for the transportation of coal to that area, namely, the eastern part of Andhra Pradesh, the line is very essential. That also must be taken up at least for survey purposes. Then the erstwhile Hyderabad State has proposed a line which intended to connect Ramagundam Nizama-bad. It is also an area where industries are coming up and there are greater potentialities for future development also. That line, as far as I know—of course, subject to correction —was surveyed, and it was also included in the Second Five Year Plan. But after that we hear nothing about it, as to what is happening with regard to that line. Anyhow that line also is Moreover, when the important. N.S. Railway was taken over and integrated with the Indian Railways, it was integrated with an asset of Rs. 3 crores, and I feel that our Railways have got a moral obligation to spend at least that much amount in the erstwhile area of Hyderabad, either in Telangana or in Mara-thwada or in Karnataka. This amount of Rs. 3 crores must rightly go to that area. Therefore, I will request the Minister to take up these new lines, and as far as I can see, there is no possibility of taking up these lines in this year. At least they may be surveyed in view of their urgency and necessity.

With these few observations I support the Bill. Thank you, Madam.

श्री कामता सिंह (बिहार) : डिपुटी चेयरमैन साहिबा, हर साल यह एप्रोप्तियेशन बिल हम लोगों के सामने झाता है और इस पर बहसें चलती हैं, सुझाव झाते हैं और इन सारे सुझावों का प्रभाव कुछ सरकार के ऊपर पड़ता है कि नहीं पड़ता है मालूम नहीं पड़ता । इन सुझावों के द्वारा सचमुच में सरकार कोई फायदा उठाती है कि नहीं वह उस पर अमल करती है कि नहीं मुझे इसमें श्वहा है।

मेरे चन्द साथियों ने अनेक सुझाव पेश किये, आंकड़े सामने रखे। बात यह है और साफ है—एक माम्ली जानने की बात है— कि क्या एक साल से दूसरे साल में जब हम आते हैं तो सचमुच में क्या सुधार आया शासन में ? अगर सुधार आया हो, दो पैसा भी आया हो तो बड़ी अच्छी बात है दो पैसा हम आगे बढ़े हैं। अगर सुधार नहीं आया हम नीचे गये हैं तब तो बड़े दुःख की बात है सारे सुझावों का कोई असर सरकार के ऊपर नहीं पड़ता। फिर भी मैं चन्द सुझाव पेश करूंगा।

श्रभी जो रेलगाड़ी का भाड़ा बढ़ा, इसका बड़ा श्रसर देखा चारों श्रोर । सदन के हम एम० पीज के बीच में भी श्रीर बाहर भी मैं गया तो श्राम तौर पर यह चर्चा थी कि यह टैक्स, इतना रेलभाड़ा बढ़ता जा रहा है श्रीर इसकी तो गरीब श्रादमियों के ऊपर सीवी चोट हो रही हैं। बात यह है कि भाड़ा बढ़ाने का जहां तक सवाल है जब कोई रास्ता न रहे तब तो गरीब पर भी टैक्स लगाना या उस भाड़े को बढ़ाना मुनासिब है लेकिन जब दूसरे जिरये हैं उन जिरयों पर श्रगर जब श्रमल करते हैं श्रीर उतनी रकम का कुछ हिसाब किताब लगा लेते हैं तब मुनासिब नहीं है कि ऐसा करें।

देश के सामने और रेलवे विभाग के सामने भी सब से अहम सवाल है करप्शन का, भ्रष्टाचार का। श्रहम सवाल यह हो गया है। अगर डिमोकेसी में भ्रष्टाचार बढ़ा और बढता ही गया तो डिमोकेसी खतरे में है एक डिपार्टमेंट खतरे में नहीं है।

तो यह जो भ्रष्टाचार बढ़ता जा रहा है वह सब से बड़ा खतरा है। मैंने एक बार रेलवे मंत्री जी से इस बात का जिक्र किया था तो उन्होंने कहा कि समाज में ही भ्रष्टाचार है

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ग्रीर समाज से ही लोग रेलवे में ग्राते हैं। जब तक समाज से भ्रष्टाचार दूर नहीं होता तब तक रेलवे से भी अष्टाचार दूर नहीं हो सकता है। मैं यह बात मानता है कि जब तक समाज से यह बराई नहीं हटती है उसमें मुधार नहीं होता है तब तक किसी भी डिपार्टमेंट से भ्रष्टाचार मिटना संभव नहीं

एक माननीय सदस्य : पहले कहां से शरू होगा ?

श्री कामता सिंह : मैं यह मानता हूं कि किसी भी विभाग में भ्रष्टाचार का मिटना इतना सहज नहीं है। इस तरह की मैं उम्मीद नहीं कर सकता लेकिन कम करना संभव है। ग्रगर शासन के विभाग ग्रपने यहां भ्रष्टाचार कम कर सकेंगे तो मैं समझंगा कि उन्होंने बहुत कुछ सुधार किया ।

श्री शीलभद्र याजी : इसके बारे में ग्राप सुझाव दीजिये ।

श्री कामता सिंह: मैं मुझाव देता हं। मेरी जब रेलवे मंत्री जी से इस बारे में बात-चीत चली थी तो मैंने सोचा था कि रेलवे में भ्रष्टाचार को रोकने के लिये वे कोई कार्य-वाही करेंगे । मैंने उस समय सोचा कि हमारे जो बड़े नेता हैं, लीडर हैं वे भ्रष्टाचार खत्म करने के लिये कोई तरीका निकालेंगे। डा० देशम्ख की तरफ से भ्रष्टाचार खत्म करने के सम्बन्ध में एक सुझाव ग्राया था लेकिन कांग्रेस सरकार ने उसे रह कर दिया श्रौर कहा कि जो तरीका उन्होंने सुझाया है ठीक नहीं है उससे बहुत परेशानी हो जायेगी। इसके बाद दूसरा सुझाव श्री रेड्डी ने कांग्रेस प्लेटफार्म से निकाला कि जितने लेजिस्लेचर के मेम्बर हैं, मिनिस्टर हैं, पालियामेंट के मेम्बर हैं उन्होंने इन दस बारह वर्ष में जो कुछ धन कमाया है उसकी वे सुचना दें। जब इस तरह का सुझाव भ्राया तो हमें उम्मीद हुई थी कि सभी लोगों का हिसाब किताब

सामने आयगा, जो बढ़े लोग हैं, नेता हैं, उनकी सब चीजें सामने ग्रायेंगी ग्रौर उन लोगों के ऊपर कार्यवाही होगी । मुझे उम्मीद यह थी कि इस तरह की कार्यवाही का नतीजा देश की जनता पर जबर्दस्त पड़ेगा। लेकिन में ...

SHRI SHEEL BHADRA YAJEE: Come to the point.

SHRI KAMTA SINGH: I am coming to the point. I am not going beside तो मेरे कहने का मतलब the point. यह है कि जब तक समाज से बुराई को दूर नहीं किया जायगा तब तक रेलवे से भ्रष्टाचार दूर नहीं हो सकता है। अगर समाज में यह ब्राई सुधर जायगी तो रेलवे श्रौर हर विभाग में यह सुधार ग्रा जायगा । लेकिन हमारी उम्मीदों पर पानी फिर गया जब कि सरकार की तरफ से इस बुराई को दूर करने का कोई भी सुझाव नहीं माना गया।

जब मैं रेलवे की तरफ ब्राता हं तो मुझे ग्रनुभव होता है कि उसमें पहले से बहुत ग्रन्तर भ्रागया है। मैं विहार में गया का रहने वाला हं ग्रौर विरोधी पार्टी का सदस्य हं। लेकिन मैं यह बात साफ कह देना चाहता हं कि मैं विरोधी पार्टी के नाते यह बात नहीं कह रहा हं बहिक ग्रपने ग्रनभव के ग्राधार पर भ्रौर मैंने जो बात देखी हैं उनके ग्राघार पर कह रहा हूं। हमारे यहां गया में इलैक्टिक डिपार्टमेंट में जो ग्रपाइन्टमेंट होते हैं उन में खुले तौर पर ग्राफिसर्स रुपया लेते हैं। वहां जो बड़े ग्राफिसर्स हैं वे ग्रप्रेंटिसशिप पोस्ट के लिये ४०० रूपया लेते हैं। यह चीज मैंने पहले इस रूप में नहीं देखी थी। जितना करप्शन भाज हम देखते हैं उतना पहले नडीं दिखाई देता था। यह बड़े श्रफसोस की बात है कि ग्राज खले तीर पर इस तरह से श्राफिसर्स लोगों से रिश्वत लेते हैं। श्राज सीकेटली इस तरह की बात वहां पर चल रही।

### श्री कामता सिंह]

हैं लेकिन इसको रोका नहीं जाता है। मैं यह बात इसलिये कह रहा हूं क्योंकि मुझे इस बात का खद अनुभव है। मैंने पिछली बार भी यह कहा था कि हर एक डिपार्टमेंट में इस बात को जानने की कोशिश की जानी चाहिये कि जो रुपया हम लगाते हैं, इन्वैस्ट करते हैं. उसका कितना परसैंट करण्शन में चला जाता है। कितना रुपया ग्राफिसर्स की पाकेटों में, कान्टेक्टरों की जेबों में नाजायज तरीके से चला जाता है इस बात की हमें जांच करनी चाहिये । हमें इस तरह का एक ऐस्टीमेट बनाना चाहिये कि इस तरह से कितना रुपया सरकार का चला जाता है। अगर आप इस तरह की जांच करेंगे तो आपको पता चलेगा कि ग्राप तरक्की पर हैं, सुधार की तरफ हैं या तनज्जुली की तरफ जा रहे हैं। यही चीज ग्रापको बतलायेगी ग्रीर कोई दूसरा रास्ता नहीं है ।

जब मैंने रेलवेज की ग्राडिट रिपोर्ट पढी तो मैं ताज्जब में पड़ गया । उसमें लिखा था कि जितने भी कान्टेक्ट थे वे स्टैन्डर्ड शिड्युल्ड से दो परसेन्ट अधिक थे । आपका यह जो इंजीनियरिंग सेक्सन है उसमें श्रभी तक कुछ सधार नहीं हुआ है और वहां पर बाइबरी ली लाइज्ड हो गई है और जब कान्ट्रेक्ट होता है तो यह फैसला किया जाता है कि अनुक आफिसर कितना परसेन्ट लेगा और अमुक इंजीनियर कितना परसेन्ट लेगा । यह चीज खुने तौर पर होती है, कोई छिपी हुई चीज नहीं है। ग्रगर कोई सदस्य यह कहे कि यह चीज नहीं है तो मैं कहंगा कि वह सच्चाई से बहुत दूर भाग रहा है। इस तरह से अगर कोई कार्य किया जाता है तो उसमें २० प्रतिशत रुपया लोगों की जेबों में कमीशन और ब्राइब के रूप में चला जाता है। इस तरह से २० परसेन्ट सरकार का पया लीगलाइज्ड ब्राइ-बरी में चला जाता है। तो इस समय इस चीज को कम करने का उपाय यह है कि जब तक

ऊपर से लेकर नीचे तक शासन में सुधार नहीं किया जाता, जो बड़े बड़े ग्रफसर है, इंजीनियर्स हैं, उनके ऊपर नज़र नहीं रखी जाती तब तक यह बुराई हटने वाली नहीं है। इस बुराई को खाली वातें करने से दूर नहीं किया जा सकता है। डेमोकेपी में ऊपर से सुधार आता है नीचे से नहीं। जब तक "टॉप से टो" तक स्धार नहीं करेंगे तब तक यह ब्राई हटने वाली नहीं है। नीचे से तो रिवोल्युशन ग्राता है, इसलिये यह ग्रावश्यक है कि जो वड़े बड़े साफिनसं हैं, इंजोनियर्स हैं जब तक वे अपने आचरण में सुधार नहीं करेंगे, सरकार की छोर से सख्ती नहीं की जायेगी तब तक यह बुराई मिटने वाली नहीं है। टाॅप से ही करप्शन बढता है भीर यह चीत बड़ी खतरनाक है। तो मैं पहली बात यह कह रहा था कि इस तरह के आंकड़े जोड़े जायें कि कितना रुपया हमारा ब्राइवी में चला जाता है। एक फीक्टर तो यह है।

दूसरा फैक्टर मैं ग्रव ग्रापके सामने रखना चाहता हुं। मैं बिहार का रहने वाला हुं ग्रीर एक साधारण आदमी हैं। मैं सब लोगों से मिलता जुलता हुं भीर सब जगह जाता रहता हं। मैं जो बात ग्रापके सामने कहना चाहता हं वह अपने अनुभव के आधार पर और अपनी श्रांखों से देखी बात कह रहा हूं । जब मैं गया से परसावाद जा रहा था ो मैंने को डरमा और गजहन्डी में यह देखा कि एक गाडी से एक डिब्बा काटा जा रहा था और उसमें से पाइप निकाले जा रहे थे। इस तरह का माल इस क्षेत्र में ग्राम तौर पर निकाला जाता है। मैं दावे के साय कहता हूं कि इस तरह की वहां पर चोरियां रेलवे के डिब्बों से होती हैं और खुल कर चौरी होती है। वहां पर कई पाकेट्स बने हुए हैं जहां पर इस तरह से चोरियां की जाती हैं। वहां पर चोरी करने वाले और आफिनर्स के बीच श्रापस में कौल्यूजन होता है और वे ही इस तरह की चोरियां कराते हैं। मैंने पुलिस सीर सी० आई० डी० वालों से कहा कि तुम्हारा श्रमला कहां चला जाता है श्रीर क्यों नहीं इस तरह की चोरियों की पकड़ता। आजकल दिन

दश है जो लूट हो रही है उसको क्यों नहीं रोकता? मगर उनकी ग्रोर से कोई सन्तो गजनक उत्तर नहीं मिला । इस तरह से रेलवे का माल चोरी कराया जाता है ग्रीर क्लेम बढ़ते ही चले जाते हैं। इबर क्लेम बढ़ रहा है, करण्शन बढ़ रहा है लेकिन

एक माननीय सदस्य : उवर भाड़ा बढ़ रहा है।

भी कामता सिंह : इसका जो नतीजा हो ता है वह ग्राप सुनिये । पहले रेलवे के जरिये माल भेजरा लोग सेफ समझते थे। लोग सम-झते थे कि हमारा माल रेलवे के जरिये ठीक से घर पहुंच जायेगा। इस तरह का जनता के दिल में जो कोन्फीडेन्स था वह खत्म हो रहा है। उन लोगों के दिलों में यह डरपैदा हो गया है कि अगर हम रेलवे के जिर्य माल भेजेंगे तो वह ठीक तरह से घर नहीं पह नेगा। आज लोगों के दिलों में सतरह की भावना पैश होती जा रही है ब्रोर बगर यह भावना बढ़ती ही गई तो रेलवे को फोट से जो श्रामदनी होती थी वह खत्म हो जायेगी। यह कम्प-टीशन का जमाना है ग्रीर ट्रांसपोर्ट का बहत सा काम र कों के जरिये हो रहा है। ब्राज हम देखते हैं कि अगर कलकत्ते से दक में भाल चलता है तो वह सीघे घर तक पहुंच जाता है। श्रगर इस तरह से माल की चोरी बढ़े और लोगों में यह भय भी बढ़े, तो लोग यही सोचेंगे कि जहां तक सम्भव हो सके हम रेलवे से अपना माल न भे में।

यह मैं दूसरी बात कह रहा हूं कि क्लेम्स किस तरीके से बढ़ते जा रहे हैं। जैसे कि उन्होंने आंकड़े दिये, क्लेम्स भी बढ़ रहे हैं थ्राँर करप्शन भी बढ़ रहा है थ्रांर लोगों का जो सेंस आफ कांफिडेंस ग्रापके अन्दर था वह भी धीरे धीरे खत्म हो रहा है। इन बातों पर मैं इसलिये जोर दे रहा हूं कि ग्रगर ग्राप करप्शन थोड़ा कम कर देते, क्लेम्स कम कर देते, थोड़ी इको-न.मी कर देते तो शायद यह भाड़ा बढ़ाने की 242 RS.—6. नोवत ही नहीं आती। आपको उसी से इतनी आमदनी हो जाती और तनी बचत हो जाती कि आज आप को भाड़ा बढ़ाने की नौबत ही नहीं आती और आज गरीबों की जान भी बच जाती।

एक महाशय ने यह अर्ज किया था कि हर साल डेवलपमेंट में लगाने के लिये जो रुपया सेंक्शन होता है, उसे आप वापस कर देते हैं। उस पर मैंने गौर किया और मेरा विचार यह है कि जिन रुपयों का सही माने में आप इस्तै-माल नहीं कर सकते, उनको अगर आप वापस कर देते हैं तो इसमें कोई बुराई नहीं है। लेकिन अच्छी बात यह है कि उतना ही हम सेंक्शन कर, जितना कि हम काम में ला सकें। अगर हम उस रुपये को काम में न ला सकें और वह वापस कर दिया जाय, तो यह बुरी बात नहीं है।

श्री विमलकुमार मन्तालालजी चौरड़ियाः समय पर श्रगर वापस कर सकें, तो दूसरे लोग उसका उपयोग कर सकें, किन्तु वह समय पर वापस नहीं होता है।

श्री कामता सिंह: उससे भी ब्री बात यह है कि ब्राजकल एक साइकालोजी सरकार के बीच में ग्रीर कर्मचारियों के बीच में यह पैदा हो रही है कि जितना रुपया दिया गया है, वह अगर खर्वन कर पायें तो सेंसर हो जायेगा। एक बड़े ग्राफिसर ने स्वयं मझ से कहा कि जो रुपया हमें दिया गया है, उसको चाहे हम गंगा में फेंक दें, चाहे जमना में फ्रेंक दें चाहे उसका सद्पयोग न हो कर दुरुपयोग हो, लेकिन अगर उसका इंबैस्टमेंट हो जाय तब तो कैडिट है, नहीं तो सेंसर है। यह एक बहुत खतरनाक चीज है। जितना **६प**या लिया जाय, उसका सद्पयोग हो ग्रीर ग्रगर किसी वजह से उसका सद्पयोग न हो सके, तो उसको समय पर वापस कर देना ग्रच्छी बात है। सचमच डिपार्टमेंट में एफि-शियेंसी लाकरके जिलना सम्भव हो सके उतना ग्रगर मंत्री महोदय इस तरफ तवज्जह

### [श्री कामता सिह]

देंगे. तो हमें उम्मीद है कि बहुत कुछ इसमें सुवार आ जायेगा । सरकार का परिवर्तन नहीं है, लेकिन मंत्री में परिवर्तन होने से लोगों में एक नई बाशा ब्राई है। मैं लोगों से विचार लेता इं बोर ब्राम ब्रादिमयों से मिलता ह । एक जगह में जा रहा था तो मेरे एक साथों कहने लगे कि नवें मंत्री आयें हैं, शायद इन बोजों पर वे अविक स्रोर करेंगे भीर सुवार लायेंगे । लेकिन जब में भीर धागे बढ़ा तो एक बात सुन करके ताज्युव में पड़ गया। जब मेरी गाड़ी फीरोबाबाद से सिकन्द्राबाद की तरक बढ़ों तो मैंने सुना कि याज एक दबंदना हा नई है, एनिसडेंट हो गया है। मैंने पूछा कि क्या एक्सिडेट हुआ है, तो यह बताया गया कि एक इंजन बॉटिंग में जारहाया। तब तक ऐसाहुआ कि वह इंजन रेलवे लाइन को छोड़ करके नीचे कृद पड़ा । वहां एक फीय क्लास सर्वेट का मकान था ग्रोर उसकी फैमिलो में पांच सदस्य थे। तो वह इंजन ती वे कुद करके उस **म**कान में बुस गया श्रीर उस मकान को चकनाच्र करके उसने उन पांचों आदिमयों की खत्म कर दिया और उस मकान को भी खत्म कर दिया। मैंने कहा कि अगर नई चीज इस तरह से आये, तब तो यह ग्रोर भी भयानक चीं है। (Time bell rings.) मैं अभी खत्म कर रहा हं। मैं बहुत शार्ट बोलने वाला ग्रादमी हं। मैं इस बात का जिक्र करना चाहता था कि जहां तक रैलवे का सवाल है मैं पर्दिकुलरली एक बात यह कहना चाहता हं कि धाप जो ट्रेन्स देते हैं, उन ट्रेन्स में थोड़ा सिस्टमैटिक डिस्ट्ब्यूशन होना चाहिये। इस सम्बन्ध में बहुत से लोगों की ग्रिवेंसेज हैं। मिसाल के तौर पर मैं आपसे कह**ता हूं** कि गया से गोमा तक सन् ४२ **के** पहले **दो** पैसें**ज**र ट्रेन्स यों ग्रोर आफ्रुटर इंडिपेंडेंस वहां एक पैतें जर देन कर दी गई है। आपने मुझे अपने जवाब में यह बताया था कि साहब, बहुत गृहस ट्रेन उबर से रन करती हैं, इस-

लिए देन बढ़ाना समिकिन नहीं है। दिन प्रति दिन सवारियों की संख्या बढ़ रही है और सारी बातें बढ़ रही है, फिर भी जहां पहले दी देनें चलती थों उनके बदने में एक दोन कर दी गई है। इसके साय साय ग्रांड कार्ड लाइन पर धसनसोल से मुगलसराय तक और गया से मुगलसराय तक आपने पैनेजर देन्स बढ़ा दी हैं और गया से गोमा तक आपने एक देन कम कर दो है। इसमें क्या रीजन है, मेरी समझ में नहीं याता है। इसका एक ही रोजन हो सकता है कि जहां के लोग ज्यादा हरना करते हैं, वहों के लोगों के बारे में आप €राल करते है और जहां के लोग शांति से अपने की ऐडजस्ट करके आपके साथ चलना चाहते हैं वहां के लोगों का आप ह्याल नहीं करते हैं। इस सम्बन्ध में मैं जो कुछ कह रहा हूं उसको नोट कर लिया जाये।

दूसरी बात यह है कि आपकी कालका मेल हावड़ा से कालका तक चलती है। इसमें जो एवर कंडीशंड डिड्ग होता है वह दिल्ली में कट जाता है और यहां से आप दूसरा एयर कंडीशंड डिड्या देते हैं। मैं एयर कंडीशंड डिड्ये के पैसेंजर्स के सम्बन् में बोल रहा हूं। उस डिड्ये के यहां कट जाने से उनकी बड़ी परेशानी होती है। ऐशी हालत में उचित यह है कि ऐसा डिड्या जहां से गाड़ी चनती हो वहां से, जहां गाड़ी का अन्त हो वहां तक रहना चाहिये ताकि यात्रियों को कष्ट न हो।

दूसरी बात में यह कहना चाहता हूं कि आपकी पालिसी में यूनिफार्मिटी नहीं है। जब आपने चीजों को धीरे घीरे नेशनलाइज करना गुरू कर दिया है और इंडिविजुअल्स को आपने लाइसेंस देना गुरू कर दिया है, तो हर जगह आप ऐसा क्यों नहीं करते हूं? एक बार में हावड़ा गया हुआ था, तो मैंने वहां यह देखा कि सिग्नेट का लाइसेंस तो आपने एक इंडिविजुअल को दे दिया है, लेकिन फंसी गुड्स के लिए आपने एक कांट्रैक्टर रख छोड़ा है। मैंने देखा कि पचासों आदमी उस कांट्रैक्टर के नीचे पिस रहे थे। जिस तरह से आपने सिग्नेट का लाइसेंस इंडिविजुमल को दिया है उसी तरह से फैंनी गुड्स का लाइसेंस भी आपको इंडिविजुमल को देना चाहिये।

एक घंडी बज चकी है, अब दूसरी घंडी बजेगी, इसलिए मैं अब अधिक नहीं कहंगा। भैं आपसे जेवत इतना और नम्नतपूर्वक अर्थ कहांगा कि वीरे घीरे ग्राप्त कर्मवारियों के बीच में वडा जबरदस्त असंतोष फीन रहा है। उस पर भी आपको ध्यान देना चाहिरे। पहले प्रोमोशन के सम्बन्ध में शैड़ाल्ड कास्ट के लिए जो रिजर्बेशन कर दिया गया था, उससे लोगों में बड़ा असन्तीय पैता हो गया था। जो बीस साल से काम कर रहा है, उसके सिर पर अगर आज का आया हुया अवमी बेठ जाये, तो इससे शासन में एफिशियोंसी नहीं आ सकती है। खैर, उसमें सुधार करते की बात धाई है, यह बड़ी खुशी की बात है। इसी तरह से ग्रसंतृष्ट कर्मचारियों की जो उचित मांगें हैं, उनपर भी ध्यान देते की आवश्यकता है। मैं टी० टी० ई० को देखता हं कि उनका जीवन कितने खत्रे से ग्रास्ता है। मैं चाहता हं कि ऐसी व्यवस्था होती चाहिये जिससे वे लीग ग्रपना जीवन बचा सकें।

रेल मंत्रालय में उपमंत्री (श्री शाहनवाज आयां) : ग्राप ग्रवनी कांस्टिट्युंसो के लोगों से कहिये कि वे उनकी जान खते में न डालें।

श्री कामता सिंह: हमको जो श्रापसे हिमांड करना है, वह हम श्रापसे डिमांड करेंगे। मेरा क्या काम है, मैं उसे जानता हं। मैं यह कह रहा था कि श्रापके कर्म चारियों में जो धीरे चीरे असंतोध फैल रहा है, उसके दूर करने के लिए यह श्रावस्थक है कि जो उनकी उचित मांगें हैं, उनको माना ज.मैं।

इसके अतिरिक्त आपकी लेवे में जो यात्रा इन्सिक्योर हो गई है, उसकी और भी ज्यान दिया जाये। इस सम्बन्ध में मैं आपको एक घटना बता दूं। हमारी तरफ एक पैसेंजर फर्ट क्लास में सफर कर रहा था। तब तक ऐसा हुआ कि दिन दहाड़े चार बरम श उसके डिब्बे में घुस आये और गुर्गा और गझेंडा के बीच में उसकी मार करके फेंक दिया। इस तरह से आपकी गाड़ी में ट्रेनेलिंग इन्सिक्योर हो गई है, और गुड्स ट्रेन में गुड्स इन्सिक्योर हो गई हैं। इसलिए मैं आपसे अनुरोध करूंगा कि ये सब बाड चीजें हैं और अगर बाड चीजों में सुधार हो ज ये तो छोटी चीजों अपने आप सुधार हो ज ये तो छोटी चीजों अपने बहुंगा कि आप इन बातों पर ध्यान दें।

THE DEPUTY CHAIRMAN: Shri Deokinandan Narayan. Please keep within your time limit so that all the others also may get a chance. There are three more speakers after you.

SHRI DEOKINANDAN NARAYAN (Maharashtra): I shall try my best.

श्रादरस्तिया सभानेत्री जी, यह तो तयनुदा बात है कि १ जुनाई से ल के किराये बडें रे श्री बडें रे, परन्तु लोव-सभा में श्रादरस्तिय मंत्री जी ते यह फर्नाया कि पैसें जर ट्रेफिक रेलवे में नुकसान में जाता है, इसलिये यह किराया बढ़ाना जरूरी है । मैं इस बात की ओर श्रादरस्तिय मंत्री जी का ध्यान खी रूना कि श्राप जो यह कहते हैं, वह पूरा सच नहीं है । श्रापने ही १ पत्री रिपोर्ट में लिखा है कि श्रापका ब्राइनेज जो है वह मुनाफे में चल रहा है और बाकी मीटर श्रीर नैरो नेज से और श्रापका यह कहना है कि मीटर गेज या तै ने गेज मुनाफे में चल नहीं सकतीं। श्रापने लिखा है :

"The working of metre and narrow gauge lines is inherently less economic than of broad gauge lines. Fortunately, however, the entire Railway system in India is operated as one financial unit; and further

[Shri Deokinandan Narayan.] about 70 per cent of the passenger traffic, in terms of passenger kilometres, and 84 per cent of the goods traffic, in terms of tonne kilometres, are handled on the broad gauge, which enable the Indian Railways to share the economy of the broad gauge operation with the users of metre gauge and narrow gauge as well. Railways are able to quote uniform all-Railway rates and fares, applicable alike to all the gauges of the Indian Railway system, which rates and fares, operating over the entire system, enable a modest surplus to be achieved, although on the metre and narrow gauges these rates and fares do not enable even the costs to be covered".

यानी आपकी मीटर और नैरो गेज जो है वे नुकसान में चल रही हैं। में धानना चाहूंगा कि जो दुकान नुकसान में चल रही है वह आप धीरे बीरे बन्द क्यों नहीं करते ?

श्री शीलभद्र याजी: श्रीर जहां यह दुकान ही नहीं है?

श्री देवकी तन्दन नारायग : वहां का सवाल मैं अभी नहीं उठाता । मेरा कहना है कि जहां नुकसान है वहां ग्राप उसको ब्राडगेज में तब्दीन क्यों नहीं करते हैं ? स्नाप देखिये कि ग्रापका जो खर्जा है वह ब्राइगेज पर कम है ग्रौर मीटर गेज पर ३० टका ज्यादा है: यानी १०० के पीछे १३० है और नैरो गेज पर १०० के पीछे १७१ है। भ्रापकी रेलवे लाइन जो है वह ३६ हजार मील है और इसमें नैरो गेज लाइन २,७०० मील है। तो १०० के पीछे १७१ रुपया खर्च हो और उसे आप किसी तरह से कम भी न कर सकें ग्रीर उसकी जगह ब्राडगेज न ला सकें तो मैं नहीं समजज कि फिर ग्राप कैसे कह सकेंगे कि वैसेंजर टैफिक नुकसान में चल रहा है और इसलिये हमें यह किराया बढ़ाना पड़ा है ? दूसरी बात मैं यह कहंगा कि ग्रापका विकंग का खर्वा जो है बह भी जोनवाइज कम ज्यादा क्यों हो, सब जीनों में क़रीब करीब एक-सा क्यों न हो?

स्राप देखियेगा कि स्रापका सेंट्रल रेलवे का खर्च ६० १५ परसेंट है, ईस्टर्न रेलवे का ७६ ६२ है, नार्दन रेलवे का ५१ ०५ है, नार्य ईस्टर्न रेलवे का ११७ ७२ है, नार्य ईस्टर्न रेलवे का ११७ ७२ है, नार्य ईस्टर्न रेलवे का ११७ ०२ है, सदर्न रेलवे का ६४ ६१ है स्रीर वेस्टर्न रेलवे का ७२ ४२ है। मैं नहीं समझ सकता कि स्रलग स्रलग कोन का खर्चा इतना कम ज्यादा क्यों है ? वह एक सा क्यों नहीं है ? स्रापके इंजीनियर्स, स्रापक वर्कर्स, स्रापका एडिमिनिस्ट्रेशन तो एक सा है फिर इतना फर्क क्यों है ? इतना फर्क होने पर यदि स्राप कहें कि पैसेंजर ट्रैफिक नुकसान में जा रहा है तो मैं स्रापसे प्रार्थना करूंगा कि इसमें पूरी सच्चाई नहीं है।

उसके बाद, आपके आपरेशन रेशियों में भी कोई बढ़ोत्तरी नहीं हुई है। १६४६-६० में आपका आपरेशन रेशियों ७६ ०२ था, १६६०-६१ में ७५ ४ था, १६६१-६२ में ७५ ६ था और १६६२-६३ में ७५ ५ रहेगा; यानी यह रेशियों जो है वह एक-सा रहा है, इसमें कोई कमी-बेशी नहीं हुई है। तो मैं नहीं समझता कि क्या कारण है कि १६६२ में आपने यह उचित समझा कि रेल के किरायें बढ़ायें जायें?

मैं स्रापको घन्यवाद दूंगा कि स्रापने फूड गुड्स के लाने-ते जाने में कुछ रियायत दिखलाई है। १६० किलोमीटर से ऊपर की यातायात पर स्रापने १ रु० टन बढ़ाया है हालांकि सौर चीजों के लिये स्रापने ५० किलोमीटर के ऊपर ही बढ़ा दिया है। परन्तु, मैं स्रापसे जानना चाहूंगा कि यह फूड के लिये जो रियायत है वह क्या फलों पर भी लागू है, क्या वेजिटेबिल्स पर भी लाग है?

श्री शाहनवाज खां : उस पर पहले से ही बहुत रियायत है।

श्री देवकीनन्दन नारायण : रियायत बहुत हों, लेकिन मैं यह पूछना चाहत हूं कि यह जो रियायत अब फुड के लिये दी गई है वह रियायत फूटस ग्रीर वेजिटेबिल्स के लिये मिलेगी या नहीं। यह मेरा सवाल है। Does "food" include fruits and vegetables?

SHRI SHAH NAWAZ KHAN: No.

श्री देवकीनन्दन नारायण : मैं एक वात आपसे कहना चाहता हूं। कंट्रोल के जमाने में जिस वक्त अनाज की कमी थी-मैं आपको बाद दिलाऊंगा-उस वक्त फूड में केतों की इंक्जूड किया था। इसके सम्बन्ध में गवर्तमेंट के आईसे मौजूद हैं। तो मैं नहीं समम पाता कि वह वक्त गुजर जाने के बाद, वह मुसीबत गुजर जाने के बाद, आज फूड में केलों को क्यों नहीं शामिल समझा जाये ?

मैं मंत्री महोदय से यह प्रार्थना करूंगा कि धाप फूड में तरकारी और फल को शामिल करें, खास कर के केलों को उसमें शामिल करें यह दूसरी बात है कि फूड में ग्राप चीनी को शामिल करेंगे या नहीं।

**श्री शाहनवाज लां** : सिक फूडग्रेंस ।

श्री देवकीनन्दन नारायण : फूडग्रेंस तो कोई निखालस खाता नहीं है । जब ग्राप कूडग्रेंस को रियायत देता चाहते हैं तो फिर ग्राप चीती को यह रियायत क्यों नहीं देना बाहते ?

श्री विमलकुमार मन्नालालजी चौरड़ियाः चीन को रियायत दे रहे हैं, इसलिये चीनी को नहीं दे रहें ह ।

श्री देवकीनन्दन नारायण : ग्राप जानते होंगे, मैं नहीं जानता । ग्राप उत्रर बैठते हैं ग्रीर मैं इघर बैठता हूं।

को विमलकुमार मन्तालालजी चौरङ्ग्याः आप समझते अक्टर है। श्री देवकीनन्दन नारायण : आपको चारों तरफ श्रंथेरा ही श्रंथेरा दिखलाई देता है मुझे बहुतसा उजाला दिखाई देता है श्रौर कहीं श्रंथेरा भी दिखाई देता है। आपको सारी जगह श्रंथेरा भी दिखाई देता है। आपको सारी जगह श्रंथेरा ही श्रंथेरा दिखाई देता है। में अभी आपका भाषणा सुन रहा था। कल ही माननीय श्र्यं-मंत्री जी को मिस मेयो की याद आ गई। मिस मेयो की किताब के बारे में महात्मा गांधी ने कहा था कि इसको लिखने वाली कोई ड्रेन इंस्पेक्ट्रस है। आप जब बोल रहें थे तब मुझे ऐसा ही खयाल श्राया कि यहां भी कोई ड्रेन इंस्पेक्टर आ गया है।

श्री विमलकुमार मन्नालालजी चौरड़ियाः श्राप मेरी एक भी बात गलत बता दें। यह तो कोई जवाब नहीं है।

श्री देवकीनन्दन नारायण : मैं आपको बता सकता हूं, लेकिन इस वक्त वह मेरा काम नहीं हैं।

श्री विमलकुमार मन्नालालजी चौरड़ियाः मैं आपकी सेवा में आपके घर हाजिर हो सकता हुं।

श्री देवकीनन्दन नारायण : इसके बाद मझे बादराशीय मंत्री जी से कहना है कि ब्रापने १६५१-५२ में पैसेंजर अमिनिटीज की मद को शुरू किया ग्रौर १६५१-५२ में ग्रापने पैसेंजर अमिनिटीज के लिये ३ करोड रूपया मकर्रर किया और इसके लिये आप हर साल ३ करोड रुपया ही निश्चित करते हैं। मैं ग्रापसे जानना चाहंगा कि जब तब से ग्रापकी रेलवे की पैदाइश दुनी हो गई है तो फिर इसमें क्या सेंकटिटी है कि १६४१-५२ से ले कर १६६१-६२ या १६६२-६३ तक ३ कोड रुपया ही हर वर्ष इस मद में रखे चले जा रहे है ? वह ग्राप बढ़ाते नहीं हैं, जब कि ग्रापकी पैदाइश दुनी हो गई है ? पैसेंजर प्रमिति जि के लिये ३ करोड़ की जगह ६ करोड़ क्यों नहीं लर्ज करते, ५ करोड़ क्यों नहीं करते हैं, क्यों ३ करोड़ को ही पकड़े बैठे हैं? यह मेरी समझ में नहीं याता।

#### [श्री देवकीनन्दन नारायण]

तो मैं प्रार्थना करूंना कि आप .

SHRI NIREN GHOSH (West Bengal): They are reducing expenditure. It is economy drive

श्री देवकीनंदन नारायण : Let me speak, my friend. तो मैं आपसे प्रार्थना करूंगा कि जब आपकी इनकम करीब करीब दूनी हो गई है १६५१-५२ से १६६१-६२ में तो आप कृषा करके पैसेन्जर अमिनिटोज को ओर अधिक उदारता से देखें; क्योंकि वहां इस बात की बहुत बड़ी जरूरत है। पैसेन्जर्स को, जिनकी बदौलत रेल चलती है, उनको अधिक सहिनयतें प्राप्त हों।

जहां तक ग्रोबरकाउडिंग का संबन्ध है, मैं मानता हं कि स्रोवरकाउडिंग कम होना म्किल है परन्तु उसके लिये हर बक्त तलकीज होती रहनी चाहिये और खासकर के हाट सीजन में, गर्मियों के दिनों में । आप जानते हैं कि आपके नये डिब्बे जो बने हैं वे स्टील के हैं, लोहें के हैं। पहले ये डिब्बे लकड़ी के होते थे, काठ के होते थे ग्रोर उनमें गरमी से तकलीफ कम होती थी। याजकल गरमी की छट्टियों के कारण रेलों में इस तरह से भीड़ जाती है कि आदमी गरमी के कारण दन घट कर बेहोश हो जाता है। मैं अभी बाट दिन पहले पंजाब मेल से ब्रा रहा था। मैंने खद देखा अपनी आंखों से कि पंजाब मेल के बहिनों के डिब्बे में एक वहिन बेडोश हो गई। इतनी भोड थी वहां पर कि खड़े रहने तक को जगह नहीं थी। मैं आपसे प्रायंना करूंगा कि आप हिन्द्स्तान की गरमी का स्थाल करें और कुछ, नहीं तो गरमियों के दिनों में ग्रोवरक!उ-डिंग कम करने की कोशिश करें ताकि गरमी की तकलीफ न हो श्रीर इस तरह से बेहोझी का मीका कम हो।

इसके साथ साथ मुझे यह कहना है कि बम्बई और दिल्ली के बीच जो दो गाड़ियां चलती हैं पंजाब मेल और पठानकोट इन दो ट्रेनों में जितनी भीड जाती है उतनी शायद ही किसी गाड़ी में होती हो। खड़े रहने तक को डिब्बों में जगह नहीं मिलती है और मैं कई वर्षों से प्राथंना कर रहा हूं कि आप एक तीसरी मेल दिल्ली से बम्बई को व्हाया झांसी-आगरा चलाएं। एक्सीडेन्ट्स होते हैं, सात्रियों में सार पिटाई होती है, प्रोवरकाउडिंग बढ़ता चला जा रहा है, तब भी बम्बई और दिल्ली के बोच आप कोई अधिक गाड़ी चलाने के लिये क्यों तैयार नहीं होते हैं? मेरी समझ में नहीं आता। मैं आपसे फिर प्राथंना कलंगा कि पंजाब मेल और पठानकोट इन गाड़ियों के अतिरिक्त एक मेल गाड़ी आप दिल्ली और बम्बई के बोच जलर चलाएं।

एक बात रेल रोड भोवरिक्रजेज के संबंध में है। बहत से शहरों के बीच में होकर आपको रेनें गजरतो हैं और सिविल पा**पुलेशन** को, हमारी बैलगाडियों को, बसेज को, मोटर्स को. काफी समय गेट पर ठहरना पडता है: क्योंकि आपके जो गेटस होते हैं वे बंद होते हैं। दस पन्द्रह मिनट पहले बंद हो जाते हैं ग्रौर पन्द्रह मिनट बाद खलते हैं । हजारों लाखों का नक्सान होता है। बेजा बक्त फ़िजल जाता है। इसलिये मैं प्रार्थना करूंगा कि ग्राप कोई ऐसी योजना बनाएं ताकि हर एक जगह. जहां अधिक रोड ट्रैफिक है, वहां आप रेलों पर स्रोवरत्रिजेज बना सक । इसके लिये श्रापको कोई स्कोम बनानी होगी । मैंने एक दफा जब इस बारे में सवाल पछा था तो मझं बताया गया कि म्यनिसिपैलिटीज इसमें हमारे साथ कोग्रापरेशन करे तो हम मदद कर सकते हैं । मैं मंत्री महोदय से प्रार्थना कहांगा कि आपकी जो कुछ इस सम्बन्ध में पालिसी हो वह ग्राप एक दफा जाहिर कर रें, स्टेट गवर्नमेन्ट्स तक अपनी पालिसी पहुंचा दें कि पचास परसेन्ट म्यानिसिपैलिटी देने को तैयार हो या लोकल बाडी देने को तैयार हो तो हम ग्रोवरिवज बनाने का ग्राधा खर्ची देंगे और ग्रोवरिंग बना देंगे । इस तरह कोई निविचत पोलिसी आपकी जाहिर हो जायेगो तो स्यतिसिपै किटियां आगे बहेंगी प्रीर लोगों की तकतीफ बचे है।

1902 श्री देवकीनन्दन नारायण : मैं आपको

श्राखिरी बात, हालांकि जल्दी हो रही है, मैं कह देना चाहता हूं, वह बहुत मामूली बात है। वह है मथुरा स्टेशन की। श्राप मथुरा स्टेशन से गुजरते हैं या नहीं, मुझे यह पता नहीं...

THE DEPUTY CHAIRMAN: Please wind up.

अच्छी तरह से जानता हुं, खामोश रहिये।

श्री शाहनवाज खां : गुजरते हैं।

SHRI DEOKINANDAN NARAYAN: He is interfering for no reason. I know him very well.

श्री देवकीनन्दन नारायण : तो आपने देखा होगा कि मथरा स्टेशन पर पचासों चौबे हर गाडी पर खडे होते हैं और पैसेन्जर्स को पकड लेते हैं ग्रीर खींचातानी करते हैं, जिससे बहुत तकलीफ होती है। स्नापने देखा होगा इस चीज को । मैं नहीं जानता कि ये चीबे बहां लाइसेन्स या प्लेटफार्म टिकट लेकर द्याते हैं या जबदंस्ती ग्रपने घंघें के लिये, यात्रियों को पकड़ने के लिये आते हैं। जिस तरह से वे यात्रियों को स्टेशन पर सताते हैं, उसका आप चित्र देखेंगे तो आपको द:ख हुए बगैर नहीं रहेगा । इनका प्लेटफार्म पर ग्राना कतई बंद कर दिया जाये। पचास-पचास हर गाडी पर ग्रापको दिखायी देंगे ग्रीर पैसेन्जर को तकलोफ देते हैं, खींचातानी करते हैं और आपस में भी झगडते हैं। आप किसी ट्रेन से जाइये, मथुरा स्टेशन पर आपको यह नजारा दिखायी दिये वगैर नहीं रहेगा। (time bell rings) एक मिनट और।

THE DEPUTY CHAIRMAN: Then do it in half a minute.

श्री विमलकुमार मन्नालालजी चौरड़ियाः पहले मानपत्र हो गया, धव मांग पत्र शुरू हो रहा है।

श्री देवकीनन्दन नारायण: एक प्रार्थना ग्रीर है मंत्री महोदय से। ग्रापने देखा होगा कि बम्बई की लोकल टेन्स में, बम्बई के स्टेशन्स पर, करीव सभी वडे बडे स्टेशनों पर, ग्रापको पोस्टसं ग्रीर एडवरटाइजमेण्टस लगे दिखायी देंगे । उनके लिये भी कोई खास रूट्स एण्ड रेगलेशन्स ऐसे वनने चाहियें कि जिससे आपको ज्यादा से ज्यादा शामदनी उनके जरिये हो सके । आपको इनसे बहुत कम पैदाइश आज हो रही है। इसके बारे में सर्वे किया जाये, धौर स्टेशन मास्टर्स का इन्सपेक्शन हो तो यह निश्चित है कि दसग्ना पैदायण एडवरटाइजमेण्डस ग्रीर सिनेमा के पोस्टर्स से, टेवसटाइल मिल्स के पोस्टर्स से और दसरी तरह के पोस्टरों से हो सकती है। तो मैं प्रार्थना करूंगा कि ग्राप ग्रगर इन पोस्टर्स को भ्रौर एडवरटाइजमेण्ट को श्रलाऊ करते हैं तो उनसे ज्यादा से ज्यादा नफा ले सकते हैं और उनके रेट्स दसग्ना बढ़ा सकते हैं । इनसे आपकी पैदायश बढ़ सकती है। धन्यवाद ।

श्री देवकीनन्दन नारायण : वह तो श्रापको दिया जायेगा, हम दे भी चुके हैं कई वक्त । इस वक्त भी दिया, मेरे सारे प्रान्त से एक जनसंघी चुन कर नहीं श्राया । २६४ जगहों में मेरे दोस्तों ने १६२ श्रादमी खड़े किये थे । एक भी चुन कर नहीं श्राया और शायद श्राघे से ज्यादा के डिपाजिट्स भी जब्त हो गये ।

THE DEPUTY CHAIRMAN: Mr. Raghunatha Reddy. The Minister will reply at 4-15 p.m. There are three speakers and each Member will take ten minutes.

श्री विमलकुमार मन्नालालजी चौरड़िया; श्रापको मैं दाद देता हं। SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh): Madam Deputy Chairman, the entire railway system in India will have to be viewed from two different points of view, one, as a major business concern which has

[Shri K. V. Raghunatha Reddy.] got monopolistic control over this type of transport and secondly, as one of the vital factors that play a real role in the development of national economy. Dealing with the second aspect of the problem, it has been held by not a few eminent economists like Alfred Marshall, Lionel Robbins and even our Dr. Lokanathan that in the problem of the location of an industry, not only the raw materials, but also transportation plays a very vital part, yiewed from this context and also the principles laid down for the purpose of constructing new lines, perhaps the Railway Ministry is justified while thinking of starting new lines (a) if it is likely to help the growth of industrialisation, (b) if it serves the interest of more than one State and (c)—this, of course, is not an important consideration from a business point of view whether it would vield a certain amount of income. Taking these three principles into consideration, coming as I do from the southern part of this country, I would like to suggest for the consideration of the hon. Minister and his colleagues whether it would not be proper to start a railway line from Ongole, which is on the Grand Trunk Express route, take it via Nagarjunasagar and Hyderabad and extend it in a straight line to Sirpur-Kagaznagar. There are very valid reasons and when I talk about the extension of this line, I am supported by the fact that all the three principles stated by me as well as the Railway Ministry are satisfied in this respect Firstly, Guntur is a place well known for the tobacco industry and the jute industry is also steadily growing. And a number of industries are likely to grow up in the area surrounding the Nagarjunasagar project which is one of the biggest dams in the world. And if you go a little further to Hyderabad, you find a number of industries, big and small, ting up there. If we cart extend 1hr ine to Kagaznagar. we would be g through a thick area of forests. ontext it is better to remember that forests in this country have not been properly exploited. Quite a long time back while Mr. K. T. Shah was dealing actually with the financial problems of the country he mentioned in his "Sixty Years of Federal Finance" that forests should form a separate budget in the State sector. I have no doubt that if forests are properly exploited for the purpose of economic uplift in this country, they would not only play a vital role but will also make a major contribution to the Railways themselves and also in the national sphere to the development of our financial resources.

The second line, I would suggest, is a line from Kothagudem to Visakha-patnam extending up to Bailadilla. This would connect the major port in the eastern part of the country and from Kothagudem the coal transport would become very easy. Taking all these factors into consideration I hope the Railway Ministry will consider the question of extending these lines, I do not say, starting new lines.

The next problem is about the reorganisation of the Railway zones. The present Railway system, as it is divided into various zones, consists of the following:

Central 5,345 miles
Eastern 2,390 miles
Northern 6,434 miles
North-eastern 3,082 miles
North East Frontier 1,773 miles
Southern 6,160 miles
South Eastern 3,495 miles
Western 6,663 miles

Leaving out the fractions these are the figures given in 1958-59. On a perusal of the Report submitted by the Railway Board we see new railway lines put up in each zone which means we are expanding the jurisdiction of our Railway zones both administratively as well as physically. And, as admitted by the Railway Ministry themselves, the Railways are handling at least 100 per cent, more of freight traffic and 27 per cent, more of passenger trafic than they were

handling before the commencement of the First Five Year Plan. Taking this into consideration it would seem an urgent necessity to deal with the reorganisation of the Railway zones. My friend, Mr. Channa Reddy, also pointed out the necessity for such reorganisation. I suggest it would evidently be a fit thing to start a zone with Headquarters at Secunderabad • for the physical reasons and they should have proper administrative units rather than feeling allergic about starting a zone in Andhra Pradesh.

Then the w .: gon supply at Kotha-kudem is facing a very acute crisis and that is having its own effect on the neighbouring industries and also on power supply.

Lastly, Madam, another important thing to be considered is the human factor. If a man is asked to work for more number of hours than he can endure, there will not only be physical exhaustion but also monotony and a psychological crisis and that is what has contributed to a large number of accidents. And as the Railway Ministry has said, it is extending. The human factor has, therefore, got to be dealt with first and then reorganisation of railways in relation to industrialisation and economic development and also in relation to transportation requirements in the area between Kothagudem and Visakha-patnam.

SHRI K. L. NARASIMHAM (Andbra Pradesh): Madam Deputy Chairman I rise to express my strong protest against the increase of fares and freight in this present Budget without improving the amenities to the passengers who are mainly the users of the railways. Now, in regard to the policy of the Railway Ministry, the hon. Minister explained it in reply "to the debate in the other House and said that it had become absolutely essential for him to increase the fares and freight. He gave the reason that it was absolutely necessary for carry-

ing on the developmental activities. In the name of developmental activities it is not fair to tax the common man; it is not fair to add to the burden; it is not fair to add to the inflationary trend in the country and it is not fair to tax the small industrialists who may need a wagon of coal and because of this rise their working costs would go up. At this stage I would mention that there are other ways and means of tackling the problem but the Ministry coming from a Party which follows a policy of imposing more burdens on the common people in the name of developmental activities without taking into account the protests and criticism that come from various parts of the country, is adamant in adopting that policy.

Now, coming to the problem of administration of the Railways, I have to maintain that the industrial relations in the Indian Railways are deteriorating day by day. The Ministry has no definite policy regarding recognition of trade unions. Whenever we raise the question of recognition of trade unions, political considerations are attributed and there is discrimination. The Ministry wants to have State-managed and controlled trade unions. That seems to be the present attitude of the Railway Ministry. The other day there was a question in this House enquiring about the moneys due from the Southern Railway Employees' Sangh with regard to payments in connection with deputation, leave and other things. The Minister replied that they owed Rs. 7,000 and odd and that he was taking steps lo recover it. I know from personal knowledge that that particular Sangh has not submitted the annual audited accounts to the Government and the Administration in time. I do not know whether they have examined the statement of accounts. Whenever we raise this question of recognition of trade unions the Government and the Railway Mini:try are not giving any definite reply. I want at this stage

TShri K. L. Narasimham.] to know from them whether they have any policy regarding recognition of trade unions. Are they going to adopt a particular policy and implement it or are they going to adjust their policy according to their party considerations and according to their needs to develop their own factions? That is the main question.

Coming to the other point, we have been repeatedly saying that Rule 149 is used against railwaymen giving no opportunity to them to defend themselves. They are accused of, say, corruption charges, they are accused of sabotage, they are accused of so many other things. Why can't you give them a chance to defend themselves? Why don't you appoint a committee to go into these cases? The Minister may reply that he is going into these cases personally. I submit that it is not in any way helpful to the railwaymen as such. I only request the Minister at this stage at least to appoint a special tribunal to go into all the cases where they have arbitrarily dismissed people from service or on mere allegations and reports from the lower level. I came

across the case of a Station 4 P.M. Master at Madura who was

dismissed from railway service. He explained to me that he had averted a collision. For averting a collsion, Rule 149 was used against him. I do not understand why it should be used. I know of a clerk in Salt Cotaurs where he was dismissed under Rule 149. There was no reason why this Rule was used. At least, if you have got charges against them, level them, allow them to defend themselves and then punish the man after enquiring into the nature of his guilt.

Coming to the question of Railway zones, I have to again repeat the same thing. The Andhra Pradesh Legislative Assembly unanimously asked the Central Government to see that a separate zone is formed with headquarters at Secunderabad. The Rail-

way Minister has been repeatedly denying it saying that it is a parochial demand. I do not know why he brushes aside this thing as a parochial demand. You name it in any way you like, you club it with other divisions, and have a viable unit, so that you can manage the zone efficiently And if you are going to enquire, appoint a committee to go into the case of another zone. In this zone you can link Visakhapatnam port and Madras port and, if necessary, even. Mormugao, so that a viable unit, a small unit is formed, so that you can administer it properly. The Southern Railway zone as formed today has not improved efficiency, has not even resulted in economy to the Railway Administration. There is, therefore, a necessity for some more zones, especially a zone with headquarters at Secunderabad.

Coming to passenger amenities, I have to say that the Ministry is not able to tackle overcrowding and Members from both sides have re-peatedly expressed this thing. The Ministry also has been repeatedly saying that it is not possible to stop overcrowding for some years to come. At least why cannot you tackle it at different pockets where it is so acute? I know the case of Vijayawada. In Vijayawada region there are no local trains. We have to depend on a few through trains. There also the trains do not come in time. People have to wait and then they have to squeeze themselves into a third class compartment. You will be surprised to know that the State bus carries passengers quickly and iri time better than the railways. And you have now come to the argument that passenger earnings are going down. So, to effect an increase in earnings you resort to different methods. You do not tackle the problem by giving more local trains. You can carry long distance passengers in Janata and Express trains. You allow more seats to passengers coming to Delhi in the G.T. Express. You will be surprised to know that Vijayawada station has **got** 

an allotment of only six third class seats from Vijayawada to Delhi. I do not know why this should not be increased. You will find that people cannot get seats. Even a Member of Parliament sometimes finds it very difficult to get a seat in the first class berth, unless he gives prior notice to Madras office as the allotment has to be made from Madras. I request the hon. Minister to see to this. When you are increasing the fares, when you are throwing more burdens on the people, why cannot you consider sympathetically the difficulties of passengers, at least at stations like Vijayawada, which is the centre or the State of Andhra. Pradesh?

Coming to the time fixed for running of trains, I have to voice here a local grievance. Vijayawada is an important town. We have four dailies, viz., "Visal Andhra", "Andhra Jyoti", "Andhra Prabha" and "Indian "Express". The "Andhra Patrika" are going to open an office at Vijayawada. A.11 these papers and the public have been demanding that the train which is running at 15.20 hours to Guntakal be changed to six o'clock in the evening, so that their morning edition can be taken to Rayalaseema in time. I cannot understand why the Railway authorities cannot do this thing. They delay the train at Dronachellam, at • intermediate stations, but they repeatedly and persistently refused to make this alteration in time. Though it is a local need, I am voicing it here, so that the Minister can take special note of it and see that this simple thing is done.

Coming to the allocation of wagons to Andhra Pradesh, a lot of agitation is going on in my State. It has been reduced a fifty per cent. We do not know why the allocation has been reduced. We are finding it difficult to get wagons to move our local goods, even in respect of mangoes that come to Delhi from Andhra Pradesh. If the small landowner, who wants to send it, cannot get wagon space, how can he do it? If you cannot help him to carry his firewood from one town

to another, if you cannot help him by giving more wagons to move coal to the nearest stations, he will suffer. I know of the case even of the Government factory at Gudur, which is manufacturing ceramics, which had to' reduce its labour complement because of lack of coal, because of lack of wagons for carrying coal in time. These are matters which the hon. Minister should take into account. Unless these are tackled in time, you will be doing great harm to the local people by increasing their burden.

Lastly. I would say one sentence about the expenditure on works. There should be a special check. You will see that the expenditure, which you are incurring on these lines, is daily increasing, your developmental activities are increasing. I do not say that you should stop your developmental activities. But while doing it, have a special check on the expenditure you incur and you should see that wasteful expenditure is avoided by ail possible means.

श्री एल० लित माथब शर्मा (मनीपुर):
माननीया उपसभापित महोदया, मैं रेलवें
वजट का पूर्ण समर्थन करता हूं। भारत की
योजना को कार्यकृप देना, हमारी ४० कोटि
जनता की श्रार्थिक स्थिति का विकास करना,
यह सब रेलवें के द्वारा हो सकता है। इसी
लिए हिन्दुस्तान में रेलवें का कई जगह
विस्तार हो रहा है श्रीर उसके लिए मैं श्रापको
अन्यवाद देता हूं।

मैं रेलवे मिनिस्टर महोदय से अनुरोध करूंगा कि हिन्दुस्तान की छोटी छाटी स्टंटों में रेलवे के यातायात का प्रबन्ध हो चुका है। जैसे अमीर घर में चाहे दस प्रकार की तरकारी खाये, फिर भी बह यह कहेगा कि कल हम यह खायेंगे, वह कायेंगे। हमारा मनीपुर भारत का एक अंग्र है जो पूर्व-उत्तर में सरहद पर वर्मा के साथ है और वह केन्द्र शासित है। उसमें अभी तक कोई रेलवे लाइन खोलने की वात नहीं है। उसके लिए मैं अनुरोध करूंगा कि सरकार को छोटी स्टेटों में भी रेलवे लाइन [श्री एल० लिल माधव शर्मा]
खोलना चाहिये; क्योंकि हमारी सरकार
का यह संकल्प है कि भारत की तमाम जनता
को एक समान स्तर पर लाना है। हमारे
यहां रेलवे यातायात के प्रवन्ध के बिना कोई
विकास हो नहीं सकता। गत वर्षों में हमारे
जनरल शाहनवाज खां, उपमंत्री, श्रीर
श्रो शीलभद्र याजी, एम० पी०, मनोपुर में
या चुके हैं श्रीर मनीपुर की परिस्थित उन्होंने
सच्छी तरह से श्रनुभव कर लो है कि श्रार्थिक
स्रवस्था में मनोपुर में श्रीर हिन्दुस्तान में
कितना फर्क है। हिन्दुस्तान से जो चीज
मनीपुर स्राती है, उस पर श्रद्धाई हप्या मन

श्री शीलभद्र याजी : मनीपुर तो हिन्दुस्तान में ही है, इसलिए श्राप यह कहें कि हिन्दुस्तान के दूसरे राज्यों से जो चीज मनीपुर जाती है।

भीर अधिक हमें देना पड़ता है।

थी एल० ललित माथब शर्माः हिन्द्स्तान में हो है। हिन्द्स्तान की ग्रौर स्टेटों से बड़े बड़े प्रतिनिधि यहां वैठे हुये हैं, लेकिन वह एक छोटा सा एरिया है और मैं वहां का अकेला प्रतिनिधि हुं। अगर मैं कुछ कहंतो उसको याप मुने ग्रीर वह हिन्दुस्तान के अन्दर है या नहीं, इसका पहचानना मुश्किल है। हमारे यहां १३५ मील से नागालैंड होकर जीजें स्नाती है। सन् १६५६ में जब नागालींड के लांग होस्टाइल हो गय, तब से अपब तक हमारे यहां हफ्ते भर में पांच दफा मोटर यानायान का प्रवन्ध होता है। उसके लिये १०० या ५० मिलिटरी के लोग होते हैं और मशीनगन और स्टेनगन तैयार कर के जाते हैं जैसे कि लड़ाई में मोर्चे के लिये जा रहे है । वही हालत १६४६ से अब तक है । इसके अलावा यह भी है कि उसमें महाजनों को भी नका देना पड़ता है, उनको श्रदाई रुपया मन ज्यादा देना पड़ता है । दिल्ली में पहले नम्बर का चावल ४० ६पया मन है, लेकिन मनीपुर में पहलेनम्बर का चावल

१२ रुपया मन है। उसके स्रलावा बहां साग, सब्जी, गोभी, स्रालू वगैरह होता है सौर लाखों मन बाहर जाता है, लेकिन रेलवे न होने की वजह से वह नहीं जा पाता है सौर इसलिये वहां किसानों की स्राधिक स्रवस्था गिरती जा रही है।

हमारे यहां पहले हिल सेक्शन में एक ज्योलाजिकल सर्वे किया गया और उसमें लोहा, ताम्बा, टैलकम पाउडर श्रौर पैट्रोल वगैरह वहां मिलने की बात पता लगी। उसका सर्वे हुआ लेकिन कलकर्त्त के ज्योला-जिकल डिपार्टमेंट के डाइरेक्टर जेनरल ने डा० बी० सी० राय से कहा कि जब तक रेलवे यातायात का प्रवन्ध नहीं होगा तब तक हम यह काम शुरू नहीं कर सकते हैं। इसलिये मेरा अनुरोध है कि वहां जो प्राकृतिक खनिज पदार्थों का भंडार है उसको निकालने के लिये प्रबन्ध करने से हमारा बहुत विकास हो जाये गा। भारत में ग्रव तक कई जरह कई खनिज पदार्थ मिले हैं लेकिन हमारे यहां खनिज पदार्थ बहत ज्यादा है घौर वे खनिज पदार्थहैं जो कि कहीं नहीं हैं। हमारे मनीपुर में द हजार स्क्वायर माइल्स पहाड़ का है और ७०० वर्ग मील का वह हिस्सा है जो कि भूमि है श्रीर इस सब के श्रन्दर बहुत ज्यादा खनिज पदार्थ है भीर वह सब वहां बेकार पड़ा हुआ। है। जब तक यातायात का, रेलवे का प्रबन्ध नहीं होगा तब तक हमारा विकास हो नहीं सकता है। इसके बारे में डाइरेक्टर जनरल ने लिखा श्रीर वहां के लोगों ने यह सब स्वर्गीय पंत जी को लिखा कि वहां रेलवे का-यातायात का-प्रबन्ध होना चाहिये और उन्होंने ग्राक्वासन दिया, मृंह से यह कहा कि त्तीय योजना में ग्रापके यहां रेलवे का काम शुरू हो जायगा।

श्री शीलभद्र याजी : लेकिन ग्रभी तक तो वहां सर्वे भी नहीं हुग्रा है।

श्री एल० लिलत माधव शर्मा : हां, सभी तक तो वहां सर्वे भी नहीं हुआ है । इसीजिये मैं हाउस के सामने भ्रपनी छोटी सी ग्रावाज पहुंचाने के लिये खड़ा हुआ हूं।

दूसरी चीज यह है कि हमारे यहां सरक्षा के लिये, डिफेंस के लिये भी यातायात का प्रबन्ध होना बहुत जरूरी है, क्योंकि इस वक्त हमारी सरकार श्रीर चाइनीज सरकार में, जैसी मित्रता थी वैसी, मित्रता नहीं रही है और उनमें शत्रता आ गई है और इसीलिये हर जगह में, लहाख में ग्रौर हिमालय के बार्डर में जो हिस्से हैं, चाइनीज को रोकने के लिये प्रबन्ध ग्रीर स्व्यवस्था हो गई है, लेकिन हमारे यहां नहीं हुई है। उधर चाइनीज के ग्राने का एक पैदल का रास्ता है। ऊपर बर्मा के कछार से मनीपुर तक हजारों वर्ष का पुराना एक पैदल का रास्ता है, उस रास्ते का नाम है भाभो रोड़। उस भाभो रोड़ से दो हफते के अन्दर वह पैदल मनीपुर पहुंच सकते हैं । ४०० वर्ष पहले दो बार मनीपुर पर चाइनीज का आक्रमण हुआ। पहली बार तो वे हार गये लेकिन दूसरी दफा, दुबारा जो ग्राकमण, हम्रा उस वक्त संधि हुई ग्रीर उस संधि के ग्रनुसार मोम, हाथी दांत, घोडा ग्रौर महीन कपडा यह सब चाइना वालों को हम देते थे। यह सब गवर्नमेंट ग्राफ इंडिया के रिकार्डस में भी है। द्वितीय महायद्ध में जितने ग्राई० एन० ए० के लोगों ने घिराव किया था उनका मनीपुर में मोर्चा हम्रा ग्रौर उसमें हमारे १० हजार भारत माता के बीर मारे गये ग्रौर उनका खन हमारे पहाड़ों पर लिपा हम्रा है, उनका खुन वहां पड़ा था । तो, सुरक्षा के लिये भी वहां रेलवे लाइन खोलने की जरूरत है; क्योंकि वहां हमारे जंगलों में कोई डिफेंस की व्यवस्था नहीं है ग्रौर वहां जंगल ही जंगल है ग्रीर जंगल की वजह से उस रास्ते से वे लोग मनीपुर में, इंडिया मैं. ग्रा सकते हैं । इप्तलिये डिफेंस के विचार से भी वह बड़ी महत्वपूर्ण जगह है और हमारे यहां खनिज पदार्थ बहुत हैं, उसके लिये श्रौर मनीपुर के लाखों ग्रादिवासियों के विकास के लिये वहां रेलवे लाइन खोलना ग्रावश्यक है । इसलिये अन्त में मैं ग्रापसे यही निवेदन करता हूं कि रेलवे मिनिस्टर की तरफ से इतना जो पिछड़ा हुग्रा एरिया है उस एरिया के लिये रेलवे लाइन सोलने का प्रयत्न होना चाहिये । मैं इतना ही कहंगा ।

DR. SHRIMATI SEETA PARMA-NAND (Madhya Pradesh): Madam Deputy Chairman, I am thankful to you for giving me a couple of minutes for putting before the hon. Minister an important and urgent matter of a great nature which is exercising the minds of women and women's associations. I refer to the dreadful incidents that are taking place including even heinous offences like that of rape on women in the railway trains. A recent occurrence was in an R.M.S. compartment, which was reported in the "Indian Express" of the 29th of last month, where two couples wanted to enter the train at the R.M.S. compartment; they were told that it was a ladies' compartment, the men. were directed to other compartments, and the women were taken in and raped. It may be considered that this & matter which relates to the Communications Ministry, but I do not think that the Railways can in that way shelve the responsibility as that of the Communications Ministry. There ought to be perfect co-ordination between them in these matters.

The olher incident refers to an Assistant Permanent Way Inspector near about Gondia, who treated another woman in the same manner in a third class compartment. Some action is perhaps being taken again t him, but why such incidents should happen is the question.

The third incident was near about Delhi where a postman's wife travelling with a son about nine years old was thrown out of the compartment. That was about a month ago.

These are the three examples. **The** fact remains that in spite of all **the** 

[Shrimati Seeta Parmanand.] best that the Railways are trying to do such incidents are increasing, and that is creating a kind of scare in the minds of the travelling public. I hope the hon. Minister will be kind enough to say what further steps in addition to the present steps are likely to be taken by way of appointing women guides particularly for second class and third class ladies' compartments on most of these Railways. Thank you.

SARDAR SWARAN SINGH: Madam Deputy Chairman, I have very carefully heard the speeches of the hon. Members, and I am grateful to them for giving so much thought to this problem. My task has been considerably lightened, because some of the objections raised by some hon. Members have been answered by other hon. Members who have participated in the debate, and to that extent it is not my intention to repeat either what has already been stated by some hon. Members or what has already been stated by the course of the general discussion me in that has taken place in this august House. So the financial aspect of this Appropriation Bill is concerned, reference has been made again to the proposed increase in passenger fares and goods freights. There is only one point which perhaps requires some clarification. I say so, because some hon. Members just said that if it could be avoided, it would have been good and some other method should be found for making up the loss. simply say that I have not been able to find any other source and those hon. Members did not point out any other source either. There is little said by them which calls for a reply. Deokinandan Narayan, however, did make a reference to the loss incurred by the Railways with regard to carrying of passengers. Now, what he said was that my statement to the effect that the Railways were losing on passenger traffic was not perhaps quite correct or that it required some modification. I was keenly looking forward to his analysis, but I am sorry to say that I did not find anything substantial in what he urged. What he said was something to this

effect, that the figures indicated that the broad whereas gauge were showing profits, on the whole the metre gauge railways were losing. Well, I admit that; it is a correct statement of facts. But the remedy that he suggested cannot solve the problem because he says: If that is the correct state of affairs, why don't you alter the entire metre gauge system into broad gauge and break this pro blem? On the face of it, it is an at tractive suggestion. But if we look to the overall resources that would be required for converting the vast metre gauge system which now serves a good part of our country, we shall be convinced that we will have to wait-I do not know for how long-before we could think of converting this system into broad gauge. Then again, it must be remembered that mere conversion into broad gauge does not convert each and every railway into a paying railway because there are other factors alsothe extent of traffic, pace of industrialisation, and the like. Therefore, certain parts of the country, I feel, will have to continue to be served by the metre gadge system, whatever may be the state of development. But if after many, many years, the different parts of our country develop industrially in a very big way, then perhaps there may be other means of transport, may be improved systems of railways, or other means of surface transport like adequate road transport, or river transport or coastal sea transport. But situated as we are, there is no short-cut as suggested by Shri Deokinandanji.

"While on this subject, I might as well notice one of the comments made by my friend opposite from Madhya Pradesh, an hon. Member of the Jan Sangh Party. What he said was that the Railways were showing losses. Why should we not increase the fares in those railways when over shorter lengths in certain sections of those railways, we have increased the passenger fares or the charges that are payable for carrying goods? That is the essence of what he said, and this calls for some

श्री विमलकुमार मन्तालालजी चोरडियाः उपसभापति महोदया, मैं जरा साफ कर दूं कि मेरा मतलब यह था कि दोनों का कन्ट्रास्ट आप देखें। मैं नहीं चाहता, वहां का किराया बढ़ाया जाये। मैं यह चाहता हूं कि वहां का किराया भी कम किया जाये।

SARDAR SWARAN SINGH: I knew that, when I put him back the idea that he wanted to project, he would recoil exactly in the manner in which he has done now. But if his speech is carefully scanned, what he said was this: If some railways have thought it fit to charge double the mileage rate over a certain length, why should the other railways, which are showing losses, not be made to pay their way by increasing the charges which are leviable on passengers and goods? I think that is what he meant. If this is not meant by him, then there is nothing for me to answer. If he says even now that he did not mean this, well, there is nothing for me to answer except perhaps to make a little clari-ication to show why these railways are losing and what our general policy is with regard to such railways.

## श्री विमलकुमार मन्नालालेजी चोरिडियाः श्रीर यह भी कि वहां डबल किराया क्यों लिया जाता है? इसका खुलासा भी चाहिये।

SARDAR SWARAN SINGH: Madam, the general policy has been—and I think this policy is correct and I hope that I will have the support of the House and the country in this—that it will not be in the overall national interest that we link the actual cost of providing transport facilities, whether they are goods or passenger, meticulously with the cost of transport in each and every part of the country and on each and every railway line, but 1^at some sort of pooling is desirable. This is the basis of our freight and fare structures, and I believe that this is a policy which is not unfair. It is, therefore, necessary.

SHRI NIRANJAN SINGH: Why do you differentiate between one line and another line? He mentioned one line, about 80 miles, and the charge is double there. Why are the others left? So, there is differentiation.

SARDAR SWARAN SINGH: So far as the small sections in the various parts of the country are concerned, there are differentiations in the matter of calculating the charges that are payable, and this is not the only railway with such sections, there are many other sections in the country where the working conditions . . .

## श्री विमलकमार मन्नालालजी चोरड्डियाः ग्रीर भी उदाहरण ग्राप ऐसा बता दीजिए कि जिसमें ग्राप डवल किराया ले रहेहैं। एक भी उदाहरण सिवाय इसके, बतला दीजिए।

SARDAR SWARAN SINGH; I think that if the hon. Member scans through the papers, he will find that there are many areas in the country like that, and I know of many hill railway sections and many other sections where the actual charges that are levied on the railway users are not related to the actual length of the journey, but they are with reference to so many times the mileage. That is the way of calculation. This line is not the only line, there are a large number of sections and they do require...

## श्री विमलकुमार मन्नालालजी चोरङ्ग्याः मैं एक उदाहरण श्रीमान् से चाहता हूं, जहां डबल किराया लिया जा रहा हो ।

SARDAR SWARAN SINGH: It may be even more than double in many cases. And if he is interested in a research work of that section, there is ample material. I will supply him with the material. The essential point is this. Take for instance, the North-east Frontier Railway, or the North-East Railway, or the Southern Railway. These are the three Railways which he cited. Now, he had put some questions yesterday and a detailed answer had been supplied.

[Sardar Swaran Singh.] The pity is that he did not sum up the points that were thrown up for justifying why the expenditure, for instance in the Southern Railway was higher than on many other railways. One obvious factor which should be clear to everyone is the fact that many sections of the Southern Railway are situated at a long distance from the coal-fields, and Railways, like any other commercial organisation, have to show, on the expenditure side, the outgoings including the money that they spend on coal, and they have also to pay freight on coal for the purpose of calculation and for the purpose of accounting the gross expenditure. And therefore, obviously, this is one factor which pushes up Southern Railway's cost of working. Then again, Sir, it is a fact that Southern Railway is largely a passenger railway, and the larger tne percentage of passenger earnings -on any railway—as compared to earnings on goods, the greater its working costs in relation to earnings. I have already said that overall we are losing on passenger traffic. That will be reflected much more on any railway system where the proportion of passenger traffic is higher as compared to goods traffic. These are known factors: these are not new aspects which I am saying for the first time; these were included in the reply to his question yesterday to which he himself made reference. My submission is that he did not have any answer to the points which we supplied to him in our reply. But he just picked up one and tried to build up an argument on that, which does not present a correct picture to the House, and creates doubts for which there is very little justification.

Then again, Madam, it is true that I could make up the shortfall in the net passenger revenue by not increasing the passenger fares and only by increasing the charges leviable on goods. It could be done, but I place it for earnest consideration whether it is justifiable proposition that the

carriage of goods should continue always to subsidise the carriage of passengers. Well, up to a certain point. Madam, it is being done and will still be done. The passengers are being subsidised from the income from goods even after increase of the fares. As to what should be the quantum thereof is a matter of judgment, and I think we have tried to effect a fair distribution of the additional burden between goods and passengers. Therefore, I think that this explanation should satisfy the hon. Member.

SHRI NIREN GHOSH: I want to know from you whether the shortfall could not be made good by transferring funds from the Railway Reserve Fund which is dead for all practical purposes.

SARDAR SWARAN SINGH: I am sorry it cannot be because, as the hon. Member should know-and 1 hope he knows-that this is a Fund for a special purpose; it is a reserve to meet a more or less statutory obligation, namely, to pay the obligatory percentage on the capital at charge, which is 4.25 per cent, on the capital at charge when the net revenue is insufficient. In any case, the actu-credits in that Fund are not sufficient. That is a special fund which is meant for lean years and the like, and the Railway Convention Committee, the recommendations of which have been approved by this House have indicated that there cannot be any outgoings from that Fund for any other purpose. That is why they said that a loan from General Revenues could be taken. This is a devise which could be adopted, but which should not be adopted if the loans are of such a nature that they cannot be repaid, that they are not invested in assets which yield additional revenue. Therefore, Madam, there is really nothing more for me to say except that I have tried to explain one or two points that were raised in this connection.

SARDAR SWARAN SINGH: These are financial matters which, I would submit to the hon. Member, will take him some time before he actually grasps their full significance.

र्थं। विमलकुमार मन्नालालजी चे/रड़ियाः में ग्रेस्प कभी भी कर सकूं, किन्तु श्राप इसकी कार्य रूप में परिणत करने की कोशिश करें

SARDAR SWARAN SINGH: That is why I am attempting to explain that expenditure, particularly of a developmental character, has no ready link with the availability of funds which may be surrendered by one department or the other, particularly with the amount of deficit financing that we are undertaking. These are not substantial arguments. If there is a legitimate Head under which expenditure has to be incurred, either by the Railways or by any other department, they are perfectly at liberty to come with Supplementary Demands, and, therefore, the surrender of one Grant or the other has got very little to do with the provision of funds elsewhere which has to be justified separately. But in spite of that, I am one of those-call it orthodox-persons who believe in enforcing discipline in these financial matters. But with all the orthodoxy we have to remember that certain types of works are inherently such that we cannot enforce this discipline meticulously without retarding progress. It is for this reason that various devices have been thought of. For instance, on the suggestion of the P.A.C., one of the measures which we are trying to enforce, not only in railways but in other spheres also, is the provision initially of comparatively small amounts for what are called construction projects so that, as and when expenditure is incurred and progress is made, we can come with requests for Supplementary Demands. Now that is one method. Another hon. Member welcomed surrenders imagining at the same time that being afraid of surrenders people perhaps have got a tendency to throw money

Now, Madam, certain other points of a general nature were raised, and I think that some reply is called for. One is ihe age-old criticism of the Budget, which we are noticing ever since we started the system of budgeting, and the criticism is there, we have always tried to grapple with this problem. It is quite common, Madam, to build up an argument like this, that there is either over-budgeting or under-budgeting, that the Estimates are not correct, that there are surrenders, that there is under-estimation of surpluses or overestimation of surpluses, that on the Expenditure side there are surrenders and the surrenders are not made within time. Now these observations, strictly speaking, are correct and valid, and the Government have accepted the desirability enforcing-what I may describe as-financial discipline in these matters. These are different facets of the enforcement of financial discipline. But, Madam, we must always remember that there should be some clear objective behind enforcing such discipline; there must be such objective when we raise a particular objection. Now one thing that has been said is that if the surrenders had been within time, then probably they could be utilised by somebody else. Now I think that is over-simplification of a complex procedure in the matter of Budget, in the matter of asking for fresh expenditure, and the like. Now all of us are quite familiar that surrenders by one Ministry or by one department are not available for any other department in an easy or ready manner; if any other department has any legitimate schemes on which expenditure has to be incurred, then that process of Supplementary Demands and the like has to be gone through by that other department.

श्री विमलकुमार मन्नालालजी चोरङ्ग्याः हम चाहते हें कि सप्लीमेण्टरी डिमाण्डस में उसका उपयोग हो जायेगा?

[Sardar Swaram Singh.] down the drain. Now I would like to assure him—although he was attempt which was ing to answer a query directed against me—that is not that simple; in the face of the financial controls, the control by the Auditor-General in regard to the proper main tenance of accounts and proper obser vance of the various procedures that are prescribed, it is not easy for any organisation to incur expenditure that reckles<sub>s</sub> manner. This, Madam. is a general problem, and there are various remedial devices that have been thought of and which, I think, are producing some results. But the particular instance which he was refer ring to related to a year which was rather unusual namely, 1958-59, and I think that he was referring to the difference between the surpluses estimated and the surp'uses that were thrown up. If that was worrying him, the answer is simple, because the year to which he was referring was rather a lean year, when there were elements of recession; these are normal budgetary risks which we have to face. Estimates are estimates. side, income particularly, based upon estimates are judgment of anticipated traffic, ther it is goods or passengers; the for materialise expectation may not reasons over which the Rail ways as such have little general control the as it is economy of the country which ulti mately decides trends of traffic. Thus, there is a differential in the figures that are thrown up on that The Railway Board cannot be held accountable for that. But I would like to add that the points that he has thrown up are points which have been receiving the attention of the Gov ernment from time to time, and I can the hon. Member that Finance officers are pretty strict in their Actually administrative control. the Ministries, or the spending Ministries, generally have this standing grouse against Finance.

Again, Madam, we in the Railways, or even in other organisations, com-

plain that the Finance section provides more checks that are necessary<sub>5</sub> and it is sometimes with great effort that we are able, on the administrative side, to persuade Finance to appreciate the growing needs of the country and the desirability and necessity of being more progressive in outlook. Therefore, let us not do something which retards our pace of progress and makes controls even more rigid than is necessary. After all, estimates are only estimates, and at the end whatever the final figures, they can easily be looked after either by the process of surrenders and reappropriations, or by supplementary demands for grants.

Madam, even with regard to surrenders, it is not quite correct to say that departments are permitted to wait till the end. That is not correct. For surrenders also, reasonable time limits are observed; whatever are the surrenders they must be declared by certain dates. After that they have to face Parliament and public opinion in due course, if they are unable to spend usefully the amount that is left after such surrenders, if any. This, therefore, covers some of the points that were raised by my friend of the Jana Sangh Party.

Madam, I think he is also not quite familiar with the way we deal wii£ Audit Paras. He has copiously referred to certain things which are mentioned in the latest Audit Reports recently published. These Audit Paras go to the Public Accounts Committee and there either the departments satisfy the Public Accounts Committee or the Public Accounts Committee comes to certain conclusions; action, thereafter, is taken, depending upon the findings that might be thrown up as a result of that very careful examination.

श्री विमल कुमार मन्तालालजी चोरड़िया: मैं मंत्री महोदय के ध्यान में यह ला दूं कि बहुत से ग्रावनेकात्म, जो पब्लिक एकाउंट्स कमेटी की ४२ वीं रिपोर्ट में हैं शासन के पास वर्षों से पेंडिंग हैं—विचाराधीन हैं। तो ऐसा तो चलता है।

SARDAR SWARAN SINGH: Whatever is pending with the Government is pending, but I would like to assure him that the Public Accounts Committee, which is a Committee of the two Houses, which is a Committee of Parliament, always pursue . . .

SHRI NIRANJAN SINGH: But we can raise objections here since this is a superior body to the Public Accounts Committee.

SARDAR SWARAN SINGH: I am not saying that you cannot raise it. You are perfectly at liberty to raise those points. But you will appreciate that, if you raise a point and I put forward the Government view-point, then the matter would remain unsolved and the House will not be able to come to conclusions easily. It is for this reason that this procedure of the Public Accounts Committee is prescribed. It is a forum where all these matters are gone into in great detail; thereafter, either the paras are not pursued, due to satisfactory explanations being given, or the P.A.C. comes to certain conclusions in the light of which the Government either takes action or explains its stand before Parliament.

Now, I agree that it is the right and privilege of hon. Members to refer to these paras. But if I also fall into the temptation of trying to explain, in regard to each Audit para, the Government view-point, then there may be two contradictory standpoints before the House. It will perhaps not be quite fair to the P.A.C. that I should take a rigid stand one way or the other before they offer their findings. With regard to Audit paras., therefore, the general convention that we have been following is not to discuss these and not to take any fixed positions in advance but to wait till the P.A.C. has an opportunity of examining them. Then, either the

P.A.C. comes to appropriate conclusion, or the department explains **its** view-point in regard to the **Audit** paras. Either the para is not pursued, or some action is taken. That is **the** normal procedure.

The point, Madam, which I am trying to stress is that an Audit para is a para which has been thrown up as a result of Audit's examination of facts. But there may be another view-point on the facts, and to quote any para as a finally approved conclusion is not quite correct; there may be another viewpoint also that may emerge. For sorting out the two viewpoints we have got the P.A.C. That is the point which I wanted to mention, and it is for this reason that I do not propose to go into the merits of the cases which were referred to by the hon. Member. In his speech it is open to any hon. Member to criticise. He has only to pick up the Audit Report and say, "This is bad. This is bad and this is bad." That is not the way of dealing with the Audit paras which are still waiting for consideration by the P.A.C.

Madam, there is one other point which calls for some explanation. In a very convenient manner the hon. Member opposite tried to build up an argument about certain increases in assets. It was a very simple arithmetic in which he indulged. He said that so much was the total investment and so much was the total mileage. We have increased the assets but we have not mcreased the railway mileage proportionately, he said.

# श्री विमलक्मार मन्नालालजी चोरड़ियाः माईलेज का भी हिसाब लगा करके, उसका गुणा भाग करके, मैं ने हिसाब बताया । श्राप चाहें तो ग्रभी हिसाब किताब हाउस के सामने प्रस्तुत कर सकता हूं।

SABDAR SWARAN SINGH: You have referred to some graphs, I know those graphs. He has argued that all capital outlay has not created

fSardar Swaran Singh.] assets. But assets, include assets invested for giving not only additional line capacity, but also a number of other assets. For instance, a very large amount of expenditure is incurred on rolling stock and the like. Therefore, to say that you have put in so much capital but your line mileage has not increased proportionately, is to take an erroneous view of incorrect arithmetic.

#### श्री विमलकुमार मन्नालालजी चोरङ्ग्याः मैने बताया कि रोलिंग स्टाक

SARDAR SWARAN 'SINGH: Please wait a minute. You might recall that I did not intervene even once when you were speaking.

Therefore, Madam, the true test is what is reproduced graphically at the end of the Review, to which I made reference on the last occasion also. I do not want to go into details, but very vividly the graph at the end of the Review says that by investing so much, this is the result that is produced in terms of performance according to a number of indices. Now, these are the real tests. What is the actual performance as a result of additional assets that are pumped in; to judge it by merely the additional length of line that might be created is not a correct appreciation. Now I give way. Does he want to say anything?

श्रीः विसलक्ष्मार मन्तरलालकी चो डिंग मैं यह निवेदन कर रहा था कि सन् १६४७ के पहले भी जितनी असेट्स थीं, उसी मान से रोलिंग स्टाक था, अमेनिटीज भी थीं और सब बातें थीं और उन सब बातों को कंसीडर करके उसी प्रोपोर्शन से मैं ने बताया है।

SARDAR SWARAN SINGH: I think he has now understood the point, and he is trying to modify his original argument, for which I am happy, because we should be susceptible to

reason. The point which I would suggest for a careful digesting by him is that we have to see whether the assets that have been added have produced the proportionate results. Now, it is the result that matters, not the additional mileage or additional kilometres or additional items; the result is very vividly given out in the graph. Arithmetical calculations based on the additional crores of rupees, divided by the number of additional mileage will give an equation which might satisfy some crude mathematician, but it does not present the facts adequately. Therefore, this sort of comparison is fallacious and does not really bring out the correct state of affairs.

These were some of the broad points that were urged. One or two other-either local or some other-points were urged, and I will attempt to say something on them. Shri Niranjan Singh, my friend opposite, said something about the hardship that was caused by frequent transfers. I would recall that many of these transfers are in pursuance of recommendations made by a Committee which was constituted and over which such an eminent person as Acharva Kripalani presided and at that time he was the Leader of the Party to which Shri Niranjan Singh belongs. The Government accepted those recommendations, and we are trying, therefore, in pursuance of those recommendations, to make transfers as recommended by them. I do admit that there may be hardships, and our effort has been to try to ensure that those hardships, or those seeming difficulties, are reduced to the minimum; our approach is human. For instance, we see that normally these transfers take place in a part of the year which does not fall mid-way between the term of the students. That is, mid-educational session or mid-term transfers are very few, except for reasons of over-riding necessity or for any special reasons. Normally these transfers are at a time

when the children can go and join other schools at the new stations. The other question that has been raised is a bigger question which I think is applicable to all Central Government services, namely, that sometimes employees in the service of the Government of India have to go to places where their children cannot get education in their own language or in their own mother-tongue. That is a fact, because a Punjabi may be transferred to Madras, or an Oriya may be transferred to Maharashtra, and so on. We have generally tried to see that employees, particularly in the lower pay groups, are protected from these difficulties as much as we can. Then we have also, as the House would, no doubt, be aware, provided some hostels, where students could continue to stay; these are subsidised, so that the employees are not put to undue hardships.

I should like to congratulate my friend from Bihar, Shri Mahabir Dass, who, in his maiden speech—he has studied the facts and figures very carefully—has presented a picture which brings out the various targets and a number of other aspects. My friend, Shri Kumaran, who opened the debate, raised a number of points about the desirability of maintenance and the like, and I would like to assure him that the Railway Administration and the Railway organisations are fully conscious of this. There are very rigid procedures and regulations prescribed to ensure that the level of maintenance, whether of the rolling stock or track or the signalling equipment is kept high. That is the objective, and any concrete suggestions that may be forthcoming from the hon. Member or from the workers are most welcome. We would try to benefit by such suggestions; but when he tried to say, as some other hon. Members belonging to the Communist Party also tried to show, that many of the accidents were due to overwork, I am sorry that I could not accept that analysis. That is not quite correct.

One other matter which I would like to correct is that there has been no ban on the recruitment of operational staff. Even in the matter of constructional staff, we have always tried to ensure that all the necessary staff are provided. The ban was really on the administrative staff, and I think the House will appreciate that we should exercise a rigorous check on the expansion of purely clerical cadres and the like, for a variety of Railway is a commercial reasons. organisation; if we can keep the unproductive part of our expenditure at a low level, that should be a welcome step. So, while I know that some things are said which perhaps are palatable to the workers—I do not grudge that, but let us not create an impression as if we have tried to stop the recruitment of essential staff. Our approach has been that in regard to operational staff, constructional staff, and the staff required for maintenance purposes and the like, there is absolutely no ban. Not only that there is no ban but we are always on the look-out to locate people with the requisite training, we pick up people, and then we give them the necessary training. Therefore, it is our constant endeavour, and it will remain our constant- endeavour, to ensure that we are not under-staffed in respect of what is called the operational staff, the technical staff, or the line signalling staff, or the constructional staff.

SHRI NIREN GHOSH: The complaint is that these departments are under-staffed.

SARDAR SWARAN SINGH: If sometimes the right type of staff has not been located or has not been recruited, it is not on account of any ban, or on account of our lack of desire to provide staff. Maybe that, in certain spheres or in certain categories the staff with the requisite training or with the requisite background, may not be readily available; but even in those cases our general instructions are that every "ort

[Sardar Swaran Singh.] should be directed towards filling up whatever may be the vacancies on that score. It is necessary for me to clarity that the two issues wore sought to be confused, and it was said that on account of the ban, more staff could not be recruited and. therefore, the existing staff was overworked, and, therefore, that led to fatigue and that led to accidents. This circuitous way of arguing we are accustomed to, but we should try to analyse the exact implications of what is said. So far as the effort to keep under check the purely nonproductive staff is concerned, I hope I have the support of the House because, I think, that is a desirable objective; and we should go a step further, and we should endeavour, even if it comes to modification of our procedures or the requirements of this return or that return, to cut out avoidable administrative work and try to keep that staff employed on such work at as low a level as possible. That is the direction in which we are constantly working.

THE DEPUTY CHAIRMAN: How much more time would the Minister require?

SARDAR SWARAN SINGH: Madam, it is not my intention to continue for long. In a few minutes I will try to wind up. I have practically said all that I wanted to say. I am only checking up to see if any points have remained un-replied, so that hon. Members may not feel that I have not replied to the important points raised by them. I share equally the 5 P.M. anxiety which has been expressed by the lady Member, my sister Dr. Seeta Parmanand, and 1 also reacted as violently as she did when I heard the news she referred to. I am not trying to shelve the responsibility. The responsibility of the Government as a whole is there, whether it is of the State Government or of the Central Government, or whether it is of the Communications Ministry, or the Railway Ministry. I would like only to explain the

mechanics, not with a view to evading responsibility but to give the House a picture of how this responsibility is discharged. Let us remember that law and order is not only the responsibility but the prerogative of the State Government and even if the Centre wants to put its finger in that, I think the reaction from the States is not likely to be favourable. Therefore, all I would like to state is that we should not take this view that the State Governments, or the law and order machinery in the State, sit idle over these matters. Whenever these cases are thrown up, whether they be on the road, on the railways, or in any other organisation, or in a factory . . .

DR. SHRiMATT SEETA PARMANAND: When the culprits are Government servants, the action should be more drastic. I hope that will be kept in mind.

SARDAR SWARAN SINGH: That is a little delicate ground, delicate in this sense, that even a Government servant, under the Constitution, is entitled to be treated according to the law. Therefore, the law courts will take note of the various circumstances. I would like to inform the House—it is nothing new—that in the case of those in high positions, those who are in positions of responsibility, who enjoy position in society and in the Government, the courts, when dealing with their cases, always take a very strict view. This is the judicial part of it, and there is very ittle ,that the Government can do. When the Government goes to the court, it also goes as a party, as the prosecutor, and there the Government also is subject to all that the other party is subject to. It is for Parliament to decide whether the existing law on these points is adequate or not.

DR. SHRIMATI SEETA PARMANAND: For offences of this type—for molestation—capital punishment Ss •meted out in the United States and in the U.K. A Government servant guilty of such an offence, while on duty, has to be punished drastically.

SARDAR SWARAN SINGH: I am not quite has been invoked is small and, therefore, there where death sentence was sought to be correct. abolished even for those offences for which it is provided now. But that is a different matter. What 1 want to say is that I nave some experience of the relevant penal provision, and I can say that it is not the actual softness of those provisions, but the availability of adequate proof in each case which reauy matters. About that I need not say anything further. I would like to assure the House that this is a matter which is causing Government a very great deal of concern; very energetic action for prosecuting those cases and for taking other action also, wherever we canpreventive and punitive—is vigorously pursued. There are also the Railway Protection Force and the Railway Police—the latter an organ of the police that is with the State Government but which works for the Railways—as also the normal police and the other normal railway machinery. We are not failing for want of co-ordination or cooperation. That is what I would like to assure the hon. lady Member and the hon. Members of the House. Certain types of offences, whether they are on the railways or outside, are such that they are very bad, and energetic and prompt measures have to be, and are taken, for bringing the offenders to book whenever such offences take piace.

There is only one other point which I have to deal with. Some reference was made to Rule 149. One thing that I would like to emphasise is that this Rule is not invoked without careful reference to the context. Secondly, it is invoked only in exceptional cases, for instance in cases of accidents, corruption and so on, to stop such things. Then too only in very exceptional cases is the provision resorted to. The total number of cases in which this Rule

sure as to whether we can, m tms country, is no substance in the suggestion that the power have a law making such offences punisnable is indiscriminately invoked and that it is utilised with death, because the otner day we were try- for purposes other than the I legitimate ing to discuss in the other House a Resolution purposes. That suggestion, I submit, is not quite

> I find there is one other matter which I have to deal with. More than one hon. Member on both sides of the House, said something about reorganising the zones. This is a matter about which we keep an open mind. Operational necessity and effective use of the facilities, these are the main deciding factors in this respect, and whenever it was considered necessary, new zones were created. For instance, the Northeastern and the Northeast Frontier Zones were created, after the first big overhaul of the Railway Systems took place when only six zones were initially created. If it is found that, in any part of the country, the requirements are such that any other organizational changes are required, as for instance divisionalisation as opposed to the district system, or even the creation of new zones, each case would be considered on merits, from the point of view of operational necessity; we need not import regional or local considerations while considering a matter of this nature.

j Madam, I am sorry I have taken a little more time than I should have. But I have attempted to cover all the points. Thank you.

Smu NIREN GHOSH: The hon. Member, Shri Deokinandan Narayan, urged that the allocation for passenger amenities be increased from the present figure of Rs. 3 crores to Rs. 6 crores, or be increased to something better. Will the hon. Minister say something on that?

SARDAR SWARAN SINGH: I think that this provision, with the picture of the resources that is before us, is adequate. Secondly, I would urge

[Sardar Swarato Singh.] the hon. Members to have a second look at what are described as amenities. They will see that some of them are not of a recurring nature, for instance, the construction of a shed, and so on. Once they are constructed, there are no recurring capital liabilities. So when these amenities are added year after year, you see the total effect. We have to look at the total amount, and not the amount spent year by year. Situated as we are, I think our present resources do not permit an increase of the allocation under this head.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill. There a~e no amend'ments.

Clauses 2 and 3, and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SARDAR SWARAN SINGH; Madam, I move:

"That the Bill be returned/'

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at ten minutes past five of the clock till eleven of the clock on Friday, the 11th May 1962.